11/21

CENTRAL POLLUTION CONTROL BOARD
REGIONAL DIRECTORATE, LUCKNOW

01. Background: M/s Laopala RG Ltd. (hereafter referred as 'The unit') was jointly inspected on January 29, 2020 by the officials from CPCB, RD (N), Lucknow and UEPPCB, in reference to the Hon'ble NGT order (O.A No123/2018) dated December 3, 2019 in the matter of Sidhgarbyang Kalyan Sewa Samiti, Sitarganj Vs State of Uttarakhand & Ors. O.A. No. 123/2018. As on the date of inspection, status of compliance of the said unit is given below.

01. Salient Details:

1.	Name & Address of the Industry	M/s Laopala RG Ltd. Plot No: 108, Phase-I Eldeco SIDCUL Industrial Park, Sitarganj, U S Nagar Uttarakhand-262405
2.	Coordinates of the Unit (Latitude and Longitude)	Lat. 29°1' 22" Long. 79°41' 18"
3.	Type of Industry Sector (Red/ Orange/ Green)	Orange
4.	Scale of operation (Large/Medium/Small- Micro)	Large
5.	CETP membership (Obtained Yes/No)	Yes
6.	Operational Status	Operational
7.	Name of main Raw Materials:	1. Quartz powder 2. Aluminum hydrate 3. Soda Ash 4. Feldspar
8.	Status of Consent under Water & Air Acts and Authorization under HWM Rule	Granted /Non granted: Granted Valid up to: 31-03-2023
9.	Consented Production Capacity	• Opal glassware and kitchen ware – 1583.33 MT • Thermocol – 48 MT • Transfer paper sheets/Decal – 200000 Nos.
10.	Sources of Water Supply	Bore well (02 Nos)
11.	NOC from CGWA for extraction of Ground Water	Yes (NOC No: CGWA/NOC/IND/ORIG/2018/3482)
12.	Daily consumption of Fresh Water	40 KLD

	(KLD)	
13.	Waste Water Generation (KLD)	25 KLD
14.	Unit details of ETP	ETP cum STP 1) Bar screen chamber 2) Oil and Grease trap 3) Collection tank for sewage and effluent 4) Flocculation tank 5) Primary settling 6) Sewage and Effluent lift pumps 7) Sludge transfer pump 8) Air blower 9) MBBR reactor 10) Secondary settling 11) Surge tank 12) Filter feed pumps 13) Pressure sand filter 14) Activated carbon filter 15) Filter press
15.	Designed Treatment Capacity of ETP (KLD)	50 KLD
16.	Operational status of ETP	Operational
17.	Flow Meter (s) at Inlet& outlet of ETP	EMF available at inlet and outlet both
18.	Mode of treated effluent disposal	Through CETP
19.	Any Bypass observed	No
20.	Details of HW Generation & its disposal: As Per Environmental Statement (Form V)	

Hazardous Wastes	Quantum Kgs	Disposal Practice
Used Oil	2000 Liters	Stored in plastic drums disposed through authorized TSDF
ETP Sludge	-	-
Boiler Ash	-	-
Any other (specify)		

21.	Sources of Air Pollution	
A.	Boilers	
	No. and Capacity of Boilers	01 Nos (2 TPH)
	Type of Fuel used with consumption	Wood and Coal
	Rate of fuel used	75 Kg/hr
	Load at which sampling done	Not Done
	Stack details I. Height of stack of each Boiler (meters) II. Sampling port hole from ground level Stack dia.	18 Meter -
	Air Pollution Control Systems (APCD)	Dust Collector
B.	DG Sets	

Vijay Kumar 19/2/2020

	Numbers and capacity of each	13 Nos. • 500 KVA- 5 Nos • 625 KVA- 4 Nos • 1010 KVA- 4 Nos
	• Whether adequate stack height exists	• 500 KVA- 4.5 Meter each • 625 KVA- 5 Meter each • 1010 KVA- 6.5 Meter each
	• Whether acoustic enclosure provided as per Environment (P), Rules 1986.	Yes
22.	Date of inspection	29.01.2020

02. Observations:

1. On the day of inspection, the unit was found operational and engaged in manufacturing of Glass wares & Kitchen wares.
2. The validity of unit consent under Water Act; Air Act and Hazardous Waste Authorization is valid up to 31-03-2023.
3. The unit has two bore wells for its fresh water requirement and EMF are installed at both bore wells. The unit has also taken NOC from CGWA for abstraction of ground water from bore well with a limit of abstraction 40 m^3/day (and not exceeding 14,600 m^3/year).
4. The logbook for the flowmeter at borewell was found maintained at the unit.
5. Logbook for the fresh water consumption is maintained by the unit.
6. The unit has an ETP cum STP of 50 KLD capacity comprises of Collection cum Bar Screen → O& G Trap System → Collection Tank→ Flocculator → Primary Tube Settler → MBBR Tank → Surge Tank → PSF & ACF → Water Meter → CETP conveyance system.
7. The unit has provided Sludge drying beds & Filter Press for the sludge management.
8. The unit has installed flow meter at the outlet of ETP cum STP which is further connected to CETP conveyance system. Logbook for the same is maintained by the unit.
9. At the time of inspection, the ETP cum STP was in operation. The team has collected the sample from the inlet and outlet of ETP cum STP. The analysis report is presented below:

S. No.	Parameter	Inlet of ETP cum STP (I-7)	Outlet of ETP cum STP (I-7A)	UEPPCB prescribed standards for CETP Sitarganj
1.	pH	7.38	7.65	5.5 – 9.0
2.	TSS (mg/L)	16.2	37.1	1500
3.	TDS (mg/L)	293	233	2100
4.	Fluoride (mg/L)	--	6.91	15
5.	Ammonical Nitrogen (mg/L)	--	7.96	50
6.	Phenols (mg/L)	--	2.90	5
7.	Boron (mg/L)	--	BDL	2
8.	Oil & Grease (mg/L)	--	5.05	20
9.	COD (mg/L)	3879	32.1	1100
10.	BOD (mg/L)	--	12.8	550

11.	Hexavalent Chromium (mg/L)	--	BDL	2
12.	Cadmium (mg/L)	--	BDL	1
13.	Total Chromium (mg/L)	--	BDL	2
14.	Copper (mg/L)	--	BDL	3
15.	Nickel (mg/L)	--	0.25	3
16.	Lead (mg/L)	--	BDL	1
17.	Zinc (mg/L)	--	0.49	15
18.	Arsenic (mg/L)	--	BDL	0.2
19.	Mercury (mg/L)	--	BDL	0.01

*BDL meaning for Boron- < 0.5 mg/l, Hexavalent Cr- < 0.1 mg/l, Cadmium- < 0.1 mg/l, Total Cr- < 0.2 mg/l, Copper- < 0.2 mg/l, Lead- < 0.5 mg/l, Arsenic- < 10 µg/l and Mercury- < 10 µg/l.

10. The unit is found complying w.r.t prescribed standards of Inlet effluent quality of CETP, Sitarganj.
11. The hazardous waste storage area of the unit was not adequate for safe storage. The packaging and labeling of HW as per rule are not followed by the unit.
12. The logbook for the generation and disposal of solid/hazardous waste is not being maintained by the unit.
13. Display board was not available at factory gate for display of information related to water, air emission and waste generated within the factory premises.
14. The unit has one wood & coal-based fuel type Boiler of 2.0 TPH capacity with a stack height of 18mtr.
15. The unit has two LPG fuel type Furnace of 30 MT capacity each.
16. The unit was also complying in previous inspections. i.e. May 2018 & Dec 2018 in respect to prescribed effluent discharge standards & valid NOC from CGWA.

03. Recommendations:

1. The unit shall make an adequate safe storage area for HW and also follow the Rules for packaging and labeling.
2. The unit should maintain Form-3 & Form-4 for the generation and disposal of hazardous waste.
3. The unit should provide display board at factory gate for display of information related to water, air emission and waste generated within the factory premises.

04. Inspection Team:

1. Er. Sanjay Kumar, Sci 'C'
   CPCB, Regional Directorate, Lucknow
2. Dr. Ajeet Singh, ASO
   UEPPCB, RO Kashipur
3. Dr. Ashutosh Tripathi, RA
   CPCB, Regional Directorate, Lucknow

Sanjay Kumar 19/2/2020

for Ajeet 19/02/2020

Tripathi 19.02.2020

Photo Gallery

Photo-1: Main Gate of the unit

Photo-2: Production Area

Photo-3: Hazardous waste storage area

Photo-4: Empty containers

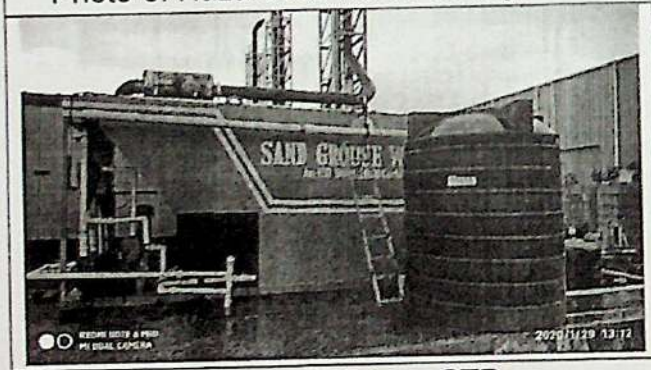


Photo-5: ETP cum STP

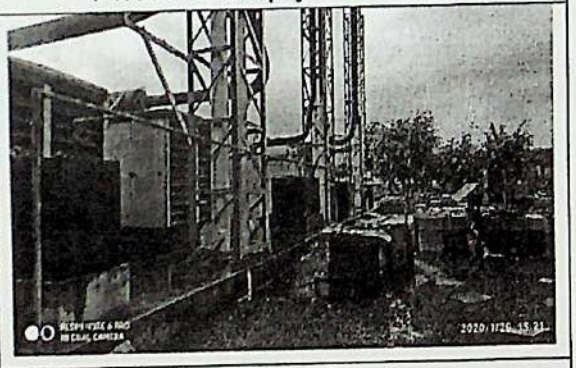


Photo-6:: DG sets

Vijay Kumar

ANNEXURE-2

UEPPCB

HEAD OFFICE

Uttarakhand Environment Protection and Pollution Control Board
29/20, Nemi Road, Dalanwala, Dehra Dun (Uttarakhand)

Phone: 0135-2658086, Fax :2718092, Web : www.ueppcb.uk.gov.in, E-mail : msukpcb@yahoo.com

UEPPCB/HO/Con-L-10/2018/823 Date: ~~.07.2018~~ 3.8.2018

REGD. POST

To,

M/s La-Opala R.G. Ltd,
Plot NO. B-108,
ESIP, Sitarganj,
Distt-U.S.Nagar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as **Water Act, Air Act** and **HW Rules** respectively).

PCB ID - 12960	**Inward ID – 238691**
CCA (Renewal) **Consent No. 38323/**	3230 **Date :- 26.03.2018**

CCA is hereby granted to **M/s La-Opala R.G. Ltd** located at **Plot NO. B-108, ESIP, Sitarganj, Distt- U.S.Nagar** subject to the provisions of the **Water Act, Air Act** and **Hazardous and Other Wastes Rules, 2016** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period from up to 31.03.2023 and valid for manufacturing of following products with **Capital Investment/Net Assets Values ₹ 114.80Crs :-**

S. No.	Last CCA		Present CCA (Renewal)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1.	Opal Glassware & Kitchenware	1333.330MT	Opal Glassware & Kitchenware	1583.33MT
2.	Thermocoal	36MT	Thermocoal	48MT
3.	Transfer Paper Sheets/Decal	150000Nos.	Transfer Paper Sheets/Decal	200000Nos.

2. **Specific Conditions under Water Act :-**

(i) **The daily quantity of effluent discharge (KLD) :-**

	Last CCA	Present CCA (Renewal)
Trade Effluent	5	10
Sewage	15	20

(ii) **(Trade Effluent Treatment and Disposal:** Effluent generated from manufacturing process (10KLD) shall be treated and disposed through CETP after primary treatment to meet inlet effluent quality of CETP as prescribed by the State Board.

(iii) In case of non-operation/non-conforming of CETP, the unit shall make and arrangement of own ETP of appropriate capacity to treat waste water generated from process; otherwise unit shall stop manufacturing operation. In case of operation of own ETP, ETP shall meet following standards as prescribed under **Environment (Protection) Rules, 1986** as applicable and amended time to time.

LA-OPALA R.G. LTD. Sitarganj

1	pH	Between	6.5 to 9.0
2	Suspended solids	Not to exceed	100mg/l
3	BOD (3 days 27°C)	Not to exceed	30 mg/l
4	COD	Not to exceed	250 mg/l
5	Oil & Grease	Not to exceed	10 mg/l

(ii) **Sewage Treatment and Disposal:** Sewage and other domestic wastewater (20KLD) generated from Unit shall be shall be treated and disposed through CETP after primary treatment to meet inlet effluent quality of CETP as prescribed by the State Board.

(iii) In case of non-operation/non-conforming of CETP, the unit shall make and arrangement of own STP of appropriate capacity; otherwise unit shall stop manufacturing operation. In case of operation of own STP, STP outlet shall meet following standards as prescribed under **Environment (Protection) Rules, 1986** as applicable and amended time-to-time.

S.No.	Parameters	Present Standard for STPs	Standard for STPs to be achieved within five years (From October 2017)
1.	pH	5.5 to 9.0	6.5 to 9.0
2.	BOD (mg/L)	Not more than 30	<30
3.	TSS (mg/L)	Not more than 100	<100
4.	Fecal Coliform (MPN/100ml)	-	<1000

3. **Conditions under Air Act :-**

(i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1	DGSet (625KVA) x 4	5 each	HSD	765 Ltr/Hr	Natural Draft	-
2	DGSet (500KVA) x 5	4.5 each	HSD	2560 Unit/Hr	Natural Draft	-
3	DGSet (1010KVA) x 4	6.5 each	Diesel	480 Ltr/Hr	Acoustic Enclosure	-
4	Boiler (2 TPH) x 1	18	Wood & Coal	75 Kg/Hr	Dust Collector	PM-1200mg/NM^3
7	Furnace (30MT) x 2	-	LPG	125 Kg/Hr	-	PM-150mg/NM^3

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Specific Conditions:

1. The applicant shall provide ISI mark water meter to each water supply source and shall regularly submit returns of water consumption in the prescribed form and pay the cess as specified under **Section-3** of **Cess Act.**
2. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
3. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
4. The industry shall ensure interlocking of air pollution control devices and production processes.
5. A solid waste generated from the industry has to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
6. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
7. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the **Central Pollution Control Board.**
8. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of **Water Act, Air Act** and **Environment (Protection) Act** and Rules made thereunder.
9. The industry shall ensure **all safety measures** and shall undertake **periodical assessment** by the competent authority.
10. Unit shall ensure manifest system in **Form-10** of **Hazardous and Other Wastes Rules, 2016** while disposing hazardous waste.
11. Hazardous waste should not be stored beyond a period of 90 days.
12. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
13. The unit shall operate according to the provisions of the letter dated 21.03.2006 of Ministry of Environment & Forests for Industrial Area.
14. The unit shall strictly comply with the provisions of Water, Air & E (P) Acts and Rules/Notifications made thereunder.

General Conditions:

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.
2. The applicant shall however, not without the prior consent of the **Board** bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the **Board**, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

4. **Conditions under Hazardous and Other Wastes Rules, 2016 :-**

(i) Number of authorization and date of issue : 230 dt 3/8/18

(ii) The **Factory Manager** of **M/s La-Opala R.G. Ltd. U.S.Nagar** is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.

(iii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	Schedule I – 5.1	2.000	Recyclable

(iv) The authorization shall be in force for a period from up to 31.03.2023.

(v) The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under **Environment (Protection) Act, 1986.**

Terms and conditions of authorization :-

(i) The authorization shall comply with the provisions of the **Environment (Protection) Act, 1986**, and the rules made there under.

(ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.

(iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.

(iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.

(v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.

(vi) An application for the renewal of an authorization shall be made as laid down under these rules.

(vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.

5. This CCA is valid for Extrusion/Mixing/Melting/Annealing/Molding Processes only.

6. **Compulsory documents to be submitted by the Industry/Unit :-**

(i) Annual return in **Form-4** and **Waste Disposal Manifest** in **Form-10** under **Hazardous and Other Wastes Rules, 2016** and **Third Party Audit Report.**

(ii) Environment Statement in **Form-V** of **Environment (Protection) Rules, 1986.**

(iii) Quarterly **compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.**

7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.

8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the **Water Act, Air Act and Hazardous and Other Wastes Rules, 2016** will results in legal action under the aforesaid **Acts and Rules.**

Member Secretary

Copy to: **Regional Officer, Uttarakhand Environment Protection and Pollution Control Board, Kashipur, Distt- U.S.Nagar** for information and compliance of the same.

Chief Environment Officer

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The **Board** reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the **Board.**
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the **Board** to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on **Display Board of size 6x4 feet** out side the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in **Form-3** and shall submit annual return in **Form-4** on or before the 30th day of June following to the financial year to which that return relates.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed **physical and chemical analysis of hazardous waste sample** and report to the **Board.**
22. Dried hazardous sludge from the process in the plant shall be **stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.**
23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and **'Hazardous'** shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to **Registered Recyclers/Re-processors.**
25. In case of any transportation of hazardous waste, the details in **Form-10** of the **Hazardous and Other Wastes Rules, 2016** shall be submitted to the **Board.**

26.7.18

Chief Environment Officer

OPAL A RC LTD. Sitarganj

ANNEXURE-3

Member Secretary

सत्यमेव जयते

भारत सरकार
केन्द्रीय भूमि जल प्राधिकरण
जल संसाधन, नदी विकास
और गंगा संरक्षण मंत्रालय

Government of India
Central Ground Water Authority
Ministry of Water Resources,
River Development & Ganga Rejuvenation

File No: - 21-4/633/UT/IND/2017 – 922

NOC No: - CGWA/NOC/IND/ORIG/2018/3482

Date: - 15 MAY 2018

To

M/s LA Opala RG Ltd.
B-108, Eldeco Sidcul Industrial Park,
Block Sitarganj, District Udham Singh Nagar,
Uttarakhand – 262405

Sub: - NOC for ground water withdrawal to M/s LA Opala RG Ltd. in respect of their existing Glass Decoration and Fabrication work manufacturing unit located at B-108, Eldeco Sidcul Industrial Park, Town Sitarganj (MB), Block Sitarganj, District Udham Singh Nagar, Uttarakhand – reg.

Refer to your application for grant of NOC for ground water withdrawal dated 30/05/2017. Based on recommendations of Regional Director, Central Ground Water Board, Uttarakhand Region, Dehradun vide their recommendations dated 24/01/2018 and further deliberations on the subject, the NOC of Central Ground Water Authority is hereby accorded to **M/s LA Opala RG Ltd. in respect of their existing Glass Decoration and Fabrication work manufacturing unit located at B-108, Eldeco Sidcul Industrial Park, Town Sitarganj (MB), Block Sitarganj, District Udham Singh Nagar, Uttarakhand.** The NOC is valid from 20/04/2018 to 19/04/2020 and is subject to the following conditions: -

1. The firm may abstract **40 cu.m/day** (and not exceeding **14,600 cu.m/year**) of ground water, through three (3) existing tube wells only. No additional ground water abstraction structures shall be constructed for this purpose without prior approval of the CGWA.
2. All the wells shall be fitted with digital water meter by the firm at its own cost and monthly ground water abstraction data shall be recorded in a log book. Compliance to this condition shall be reported within one month from the date of issue of this letter.
3. **M/s LA Opala RG Ltd.**, in consultation with the Regional Director, Central Ground Water Board, Uttarakhand Region, Dehradun shall implement ground water recharge measures atleast to the tune of **23,240 cu.m/year** as proposed, for augmenting the ground water resources of the areas where post monsoon water level is more than 5 meter below ground level. Firm shall report the compliance within six months from the date of issuance of this letter. Firm shall also undertake periodic maintenance of recharge structures at its own cost.
4. The photographs of the recharge structures after completion of construction of the same shall be furnished immediately to the Regional Director, Central Ground Water Board, Uttarakhand Region, Dehradun for verification and under intimation to this office.

18/11, Jamnagar House, Mansingh Road, New Delhi-110011
Phone : (011) 23383561 Fax: 23382051, 23386743
Website: www.cgwa.noc.gov.in

LA OPALA RG LTD. Sitarganj

5. The firm, at its own cost, shall construct one (1) observation well (piezometer) at suitable location for monthly ground water level monitoring in consultation with the Regional Director, Central Ground Water Board, Uttarakhand Region, Dehradun.
6. The ground water quality shall be monitored once in a year during pre - monsoon period.
7. The ground water monitoring data in respect of S. No. 2, 5 & 6 shall be submitted to the Regional Director, Central Ground Water Board, Uttarakhand Region, Dehradun on regular basis at least once in a year.
8. The firm shall ensure proper recycling and reuse of waste water after adequate treatment.
9. Action taken report in respect of S. No. 1 to 8 shall be submitted to CGWA within one year period.
10. This NOC is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 9.
11. This NOC is subject to prevailing Central/State Government rules/laws or Courts orders related to construction of tube well/ground water withdrawal/construction of recharge or conservation structure/discharge of effluents or any such matter as applicable.
12. The firm shall report self compliance online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
13. This NOC does not absolve the applicant / proponent of this obligation / requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
14. The NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and be taking decisions independently of the NOC.

Member Secretary

Copy to:

1. The Member Secretary, Uttarakhand Environment Protection & Pollution Control Board, 29/20, Nemi Road, Dehradun-248001, Uttarakhand **with a request to ensure that the conditions mentioned in the NOC are complied by the firm in consultation with the District Magistrate, District Udham Singh Nagar, Uttarakhand.**
2. The District Magistrate, District Udham Singh Nagar, Uttarakhand for necessary action.
3. The Regional Director, Central Ground Water Board, Uttarakhand Region, Dehradun. This has reference to your recommendation dated 24/01/2018.
4. Guard File 2018-19.

Member Secretary

OPAL A RG LTD. Sitarganj

ANNEXURE-4

Ground Water Abstraction

ANNEXURE (21)

Month- Dec 2019

Date	Water Line-01			Water Line-02			Total Water Abstraction (Line1+Line2)	Remark
	Opening Reading	Closing Reading	Water Abstraction	Opening Reading	Closing Reading	Water Abstraction (m)		
01/12/2019	21386	21416	30	2748	2758	10	40	
02/12/2019	21416	21442	26	2758	2769	11	37	
03/12/2019	21442	21470	28	2769	2779	10	38	
04/12/2019	21470	21499	29	2779	2788	09	38	
05/12/2019	21499	21527	28	2788	2798	10	38	
6/12/19	21527	21558	31	2798	2806	08	39	
7/12/19	21558	21587	29	2806	2815	09	38	
8/12/19	21587	21617	30	2815	2825	10	40	
9/12/19	21617	21643	26	2825	2837	12	38	
10/12/19	21643	21672	29	2837	2848	11	40	
11/12/19	21672	21699	27	2848	2860	12	39	
12/12/19	21699	21730	31	2860	2872	12	43	
13/12/19	21730	21760	30	2872	2881	09	39	
14/12/19	21760	21788	28	2881	2892	11	39	
15/12/19	21788	21815	27	2892	2904	12	39	
16/12/19	21815	21844	29	2904	2915	11	40	
17/12/19	21844	21874	30	2915	2927	12	42	
18/12/19	21874	21902	28	2927	2938	11	39	
19/12/19	21902	21932	30	2938	2949	11	41	
20/12/19	21932	21960	28	2949	2959	10	38	
21/12/19	21960	21989	29	2959	2969	10	39	
22/12/19	21989	22015	26	2969	2982	13	39	
23/12/19	22015	22045	30	2982	2991	09	39	
24/12/19	22045	22071	26	2991	3004	13	39	
25/12/19	22071	22102	31	3004	3013	09	40	
26/12/19	22102	22130	28	3013	3025	12	40	
27/12/19	22130	22157	27	3025	3037	12	39	
28/12/19	22157	22186	29	3037	3047	10	39	
29/12/19	22186	22216	30	3047	3057	10	40	
30/12/19	22216	22246	30	3057	3065	08	38	
31/12/19	22246	22277	31	3065	3074	09	40	
	Total		891 m³			326	1217 m³	

Ground Water Abstraction Month- Jan 2020

PAGE NO.

Date	Water Line-01			Water Line-02			Total Water Abstraction (Line 1+Line 2) (m³)	Remark
	Opening Reading	Closing Reading	Water Abstraction (m³)	Opening Reading	Closing Reading	Water Abstraction (m³)		
01/01/2020	22277	22305	28	3074	3085	11	39	
02/01/2020	22305	22334	29	3085	3094	09	38	
03/01/2020	22334	22363	29	3094	3102	08	37	
04/01/2020	22363	22392	29	3102	3111	09	38	
05/01/2020	22392	22422	30	3111	3122	11	41	
06/01/2020	22422	22451	29	3122	3132	10	39	
07/01/2020	22451	22481	30	3132	3142	10	40	
08/01/2020	22481	22509	28	3142	3151	09	37	
09/01/2020	22509	22538	29	3151	3162	11	40	
10/01/2020	22538	22570	32	3162	3172	10	42	
11/01/2020	22570	22598	28	3172	3183	11	39	
12/01/2020	22598	22629	31	3183	3193	10	41	
13/1/2020	22629	22659	30	3193	3202	09	39	
14/01/2020	22659	22688	29	3202	3212	10	39	
15/01/2020	22688	22719	31	3212	3221	09	40	
16/01/2020	22719	22746	27	3221	3232	11	38	
17/01/2020	22746	22778	32	3232	3242	10	42	
18/01/2020	22778	22808	30	3242	3251	09	39	
19/01/2020	22808	22837	29	3251	3263	12	41	
20/01/2020	22837	22868	31	3263	3273	10	41	
21/01/2020	22868	22897	29	3273	3284	11	40	
22/01/2020	22897	22927	30	3284	3296	12	42	
23/01/2020	22927	22958	31	3296	3305	09	40	
24/01/2020	22958	22987	29	3305	3315	10	39	
25/01/2020	22987	23019	32	3315	3324	09	41	
26/01/2020	23019	23047	28	3324	3337	13	41	
27/01/2020	23047	23076	29	3337	3347	10	39	
28/01/2020	23076	23107	31	3347	3358	11	42	
29/01/2020								

OPALA R… Sitarganj

Page No. _____

Date

Date	Particular	Recipt	Issued	closing	Remarks
01-01-2020		—	—	—	
02-01-2020		—	—	—	
03-01-2020		—	—	—	
04-01-2020		—	—	—	
05-01-2020		—	—	—	
06-01-2020		—	—	—	
07-01-2020		—	—	—	
08-01-2020		—	—	—	
09-01-2020		—	—	—	
10-01-2020		—	—	—	
11-01-2020		—	—	—	
12-01-2020		—	—	—	
13-01-2020		—	—	—	
14-01-2020		—	—	—	
15-01-2020		—	—	—	
16-01-2020		—	—	—	
17-01-2020		—	—	—	
18-01-2020		—	—	—	
19-01-2020		—	—	—	
20-01-2020		—	—	—	
21-01-2020		—	—	—	
22-01-2020		—	—	—	
23-01-2020		—	—	—	
24-01-2020		—	—	—	
25-01-2020		—	—	—	
26-01-2020		—	—	—	
27-01-2020		—	—	—	
28-01-2020					

LA OPALA RG LTD
Serampore

Page No. _____

Date

Date	Particular	Recipt	ISSUED	Closing	Remark's	Date
01-09-19		-	-	420		01-10-19
02-09-19		-	-	420		02-10-19
03-09-19		-	-	420		03-10-19
04-09-19		-	-	420		04-10-19
05-09-19		-	-	420		05-10-19
06-09-19		-	-	420		06-10-19
07-09-19		-	-	420		07-10-19
08-09-19		-	-	420		08-10-19
09-09-19		-	420	0		09-10-19
~~09-09-19~~						10-10-19
10-09-19		-	-	0		11-10-19
11-09-19		-	-	0		12-10-19
12-09-19		-	-	0		13-10-19
13-09-19		-	-	0		14-10-19
14-09-19		-	-	0		15-10-19
15-09-19		-	-	0		16-10-19
16-09-19		-	-	0		17-10-19
17-09-19		-	-	0		18-10-19
18-09-19		-	-	0		19-10-19
19-09-19		-	-	0		20-10-19
20-09-19		-	-	0		21-10-19
21-09-19		-	-	0		21-10-19
22-09-19		-	-	0		23-10-19
23-09-19		-	-	0		24-10-19
24-09-19		-	-	0		25-10-19
25-09-19		-	-	0		26-10-19
26-09-19		-	-	0		27-10-19
27-09-19		-	-	0		28-10-19
28-09-19		-	-	0		29-10-19
29-09-19		-	-	0		30-10-19
30-09-19		-	-	0		31-10-19

ORALAB Sirajganj

ANNEXURE

MANUFACTURING PROCESS

We at La Opala are into the manufacturing of opal glass tableware and kitchenware. The manufacturing process is described below.

The raw materials which are used for the glass are first received from the venders as per the given specifications. These are thereafter tested physically and chemically in our laboratory. These are then transferred to the raw material storage area, if they pass the laboratory tests and stored safely.

These raw materials are then lifted into the storage silos with the help of bucket elevator. The raw materials thereafter are weight in the automatic weighing scales as per decided batch composition. After the weighment is completed, the raw materials are them moved to the mixture where the mixing of the raw materials takes place to attain physical homogeneity of the raw material. This is then called a batch.

This batch is then moved towards the furnace along with the cullet (initial cullet formed from the basic raw materials, when the furnace was fired is used whenever required) It is then stored into the batch silo and from there is then charged into the melting furnace with the help of batch charger. This is a cold top electric melting furnace. Electrical energy is used to melt the glass at temperature of 1370 Deg C, +/-10 Deg C. This temperature also depends upon the pull/draw.

The melted glass then moves through the fore hearth towards the feeder. The electronically controlled feeder consists of a bowl which houses a refractory /ceramic spout, tube and plunger. These are used to form a gob (lump of glass) of the desired shape, size and weight. When the gob is delivered out from the orifice ring, it is then cut with the help of shear blades which are mounted on the automatic shear mechanism.

LA OPALA RG LTD. Sitarganj

The gob, after being cut, is delivered to the molds which are mounted on the spinning machines. After the gob is received by the mold via a funnel, it starts to spin at pre decided RPM. The glass starts to take the shape of the mold and at the same time is cooled from the top. The spinning machine mounts 18 sections/molds and there are sophisticated state-of-the-art individual controls for gob delivery, spinning, cooling of glass molds from bottom and side.

After the shape is attained and glass is formed, the ware is then automatically taken out from the mold with the help of the takeout and ware is conveyed to the annealing lehr. The annealing lehr is used to relieve the thermal stresses from the formed ware.

The ware then moves to the quality area where the sorting of the ware is done. The accepted ware is taken to the plain ware Godown area and the rejected ones are again recycled in the form of cullet .The inventory of the plain ware is maintained in the plain ware Godown.

The plain ware products are then sent for decoration where decals are applied on the ware and then tempering of the ware is done. The final product is then again checked and packed in the specified boxes.

PROCESS FLOW CHART

Waste / Recycling		Process Stage
		Batch (Mixture of Various Inputs)
Evoporation/generation of gases from oide contents (14% to 16%)	----------	Glass Melting Furnace
Sorting of deshaped ware (to be recycled)	----------	Spinning Machine with electronic feeder line
Sorting of defective/broken Pcs. (to be recycled)	----------	Annealing Lehr
Handling Breakage (to be recycled)	----------	Plain ware godown
Breakage and Quality rejecte (to be recycled)	----------	Decoration by transfer paper/ colour lining
Breakage and Quality rejecte (to be recycled)	----------	Tempering lehr/Decorating Lehr
Breakage and Quality rejecte (to be recycled)	----------	Packing in Corrguted Boxes
		Finished goods godown

for LA OPALA RG LTD
(Durgesh Mohan)
Manager Accounts

LA OPALA RG LTD. Sitarganj

11/9/08
Inspector
C. Ex. Rampur

ANNEXURE- 6

FORM-4 **Financial Year:** 2018 – 2019

(See Rule 5(6) and 22(2)] **Industry:** Laopala RL Ltd. **PCB ID:** 12960

FORM FOR FILING ANNUAL RETURNS BY THE OCCUPIER OR OPERATOR OF FACILITY

(To be submitted by occupier/operator of disposal facility to state pollution control Board/pollution control committee by 30th June of every year for the preceding period April to March)

1	Name and address of the generator/operator of facility	:	Laopala RL Ltd. B-108 ESIP Sitarganj.			
2	Name of the authorized person and full address with telephone and fax number	:	DURGESH MOHAN, A-1 Laopala Colony. Sitarganj. 9720163865			
3	Description of hazardous waste	:	Physical form with description		Chemical form	
			Used Engine Oil		Lubricating Oil	
4	Quantity of hazardous waste (in MTA)	:	Type of hazardous waste		Quantity (In Tonnes/KL)	
			Used Engine Oil		2000 M.T.	
5	Description of storage	:	In MS Drums			
6	Description of treatment	:	N.A.			
7	Details of transportation	:	Name & address of consignee	Mode of packing	Mode of transportation	Date of transportation
				N.A.		
8	Details of disposal of hazardous waste	:	Name & address of consignee	Mode of packing	Mode of transportation	Date of transportation
			K. Nandani & Brothers	In MS Drum	By Road	21.9.2018, 8.12.2018
9	Quantity of useful materials sent back to the manufacturer and others	:	Name and type of materials sent back to		Quantity (In Tonnes/KL)	
			Manufactures			
			Others			

Place : Sitarganj

Date : 15/5/2019

Scanned Signature

Designation :

LAOPALA RL LTD. Sitarganj

LAOPALA RL LTD. Sitarganj

6. Details of disposal of hazardous waste:

Date of disposal	Concentration of hazardous material in the final waste form	Site Of disposal (identify the location on the relevant layout drawing for reference)	Method of disposal	Persons Involved in disposal

7. Data on environmental surveillance

Date of measur-ement	Analysis of ground water			Analysis of soil samples			Analysis of Air Sampling		Analysis of Any other Samples (Give Details)
	Location of sampling	Depth of sampling	Data	Location of sampling	Depth of sampling	Data	Location of sampling	Data	

8. Details on Hazardous Waste sold/auctioned to the recyclers or reprocessors or reusers

9. Details of hazardous waste reused or recycled.

Date	Total Quantity of Hazardous waste generated	Details of Hazardous waste minimization activity	Material Received	Final Quantity of waste generated	Net Reduction in waste generation quantity and percentage

Place : Sitarganj

Date : 15/5/2019

Scanned Signature

Designation :

OPALA RG LTD. Sitarganj

OPALA RG LTD. Sitarganj

ANNEXURE-7

ENVIRONMENTAL STATEMENT REPORT

For Year :- 2018-19

Submitted to :

Uttarakhand Environment Protection and Pollution Control Board (UEPPCB)

FORM- V
ENVIRONMENTAL STATEMENT REPORT
For Year 2018-19

M/S La Opala RG Ltd..

PART- A

(i) Name and address of the owner/ Occupier of the Industry, operation or process : La Opala RG Ltd., B-108 Eledeco-Sidcul Ind. Park Sitarganj (U.S.Nagar)

(ii) Date of the last environmental Audit report submitted : 15.05.2018

(iii) Production Capacity : Opal Glass 1583.33 M.T. per month,
Thermocoal 48 MT
Transfer Sheets 200000 sheets

(iv) Year Of Establishment : 2007

(v) Last Environment Statement Submitted : 2017-18

PART- B
WATER AND RAW MATERIAL CONSUMPTION

(i) Water consumption m^3/d

Cooling: (Spraying) : 20 KL

Domestic : 15 KL

Process : 5 KL

Name of Products	Water consumption per unit of Products	
	During the previous Financial Year	During the Current Financial Year
1. Opal Glass ware & Kitchen Ware	12771 KL	14578 KL

LA OPALA RG LTD. Sitarganj

LA OPALA RG LTD. Sitarganj

(ii) **Raw Material Consumption**

Name of raw material consume	Name of products	Consumption of raw material Per Month in M.T.
Quartz Powder/Silica	Opal Glassware & Kitchen Ware, Thermocol & Transfer Sheet	816.317
Borex Pentahydrate		39.548
Boric Acid		0.000
Barium Carbonate		37.361
Aluminium Hydrate		105.08
Soda Ash		210.550
Sodium Silico Fluride		86.485
Feldspar		133.639
Flouspar		12.571
Antimony Trioxide		00.118
Cullet		382.00
Sodium Nitrate		4.575
Cerium Oxide		0.241
Transfer Paper/ Decal		124989 Sheets
Coated Sheets		123383.00
Cover Coat		2.544
Medium		0.297
EPS		24.395
Colour		0.431

PART- C

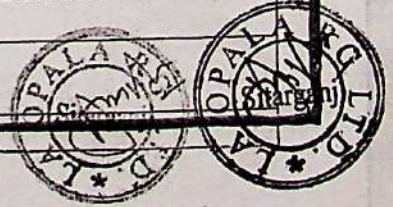
Pollution discharges to environment/ unit of output.

(Parameter as specified in the consent issued)

(i) Pollution	Quality of Pollutants Discharged (Mass/day)	Concentration of Pollutants discharges (mass/volume)	Percentage of variation from prescribed standards
a) Water	NIL	NIL	NIL
b) Air	NIL	NIL	NIL

PART- D
(HAZARDOUS WASTES)

Hazardous Wastes	Total Quantity (Kg)	
	During the previous financial year	During the current financial year
(a) From process	1000 kg	1620 Kg
(b) From pollution Control		



ities	NIL	NIL

PART- E
SOLID WASTES

TOTAL QUANTITY (Kg)		
	During the Previous Financial Year	During the Current Financial Year
(a) From Pollution Control Equipment	NIL	NIL
(b) From Process	NIL	NIL

PART- F

Please specify the characterizations (in terms of composition of quantum) of Hazardous as well solid water and indicate disposal practice adopted for both these categories of wastes.

N.A.

PART- G

Impact of the pollution abatement measures taken on conservation of natural resources and on the cost of production.

N.A.

PART- H

Additional measures/ investment proposal for environmental protection including abatement of pollution, prevention of pollution.

NIL

PART- I

Any other particulates in respect of environmental protection and abatement of pollution.

NIL

LA OPALA RG LTD. Sirajganj

For La Opala RG Ltd.

Dated : 20.06.2019

(Authorized signatory)

LA OPALA RG LTD. Sirajganj

12/21

CENTRAL POLLUTION CONTROL BOARD
REGIONAL DIRECTORATE, LUCKNOW

01. Background: M/s Shiran Electricals Pvt. Ltd. (hereafter referred as 'The unit') was jointly inspected on January 28, 2020 by the officials from CPCB, RD (N), Lucknow and UEPPCB, in reference to the Hon'ble NGT order (O.A No123/2018) dated December 3, 2019 in the matter of Sidhgarbyang Kalyan Sewa Samiti, Sitarganj Vs State of Uttarakhand & Ors. O.A. No. 123/2018. As on the date of inspection, status of compliance of the said unit is given below.

02. Salient Details:

1.	Name & Address of the Industry	M/s Shiran Electricals Pvt. Ltd. Plot No: 22, Phase-I Eldeco SIDCUL Industrial Park, Sitarganj, U S Nagar, Uttarakhand-262405
2.	Coordinates of the Unit (Latitude and Longitude)	Lat. 29° 1' 22" Long. 79° 41' 18"
3.	Type of Industry Sector (Red/ Orange/ Green)	Red
4.	Scale of operation (Large/Medium/Small- Micro)	Small
5.	CETP membership (Obtained Yes/No)	Yes
6.	Operational Status	Operational
7.	Name of main Raw Materials:	1. Powder paint 2. PT & CED chemicals 3. Sheet Metal components for MV Parts 4. Diesel
8.	Status of Consent under Water & Air Acts and Authorization under HWM Rule	Granted /Non granted: Granted Valid up to: 31-03-2020
9.	Consented Production Capacity	Sheet Metal Components for MV Parts- 40000 Nos./month
10.	Sources of Water Supply	Bore well (01 Nos)
11.	NOC from CGWA for extraction of Ground Water	No
12.	Daily consumption of Fresh Water (KLD)	Average 4.07 KLD (Average of 4 month as per log book. i.e., Oct,19 to Jan, 2020)
13.	Waste Water Generation (KLD)	1.0 KLD (as reported)
14.	Unit details of ETP	1) Collection tank/Holding tank 2) Effluent transfer pump

		3) Flash mixing tank 4) Flocculation tank 5) Chemical dosing tank 6) Sedimentation tank 7) Buffer tank 8) Air root blower 9) Effluent feed pump 10) Duel media filter system 11) Carbon filter system
15.	Designed Treatment Capacity of ETP (KLD)	10 KLD
16.	Operational status of ETP	Operational
17.	Flow Meter (s) at Inlet & outlet of ETP	Inlet: Not available Outlet: Installed
18.	Mode of treated effluent disposal	Through CETP
19.	Any Bypass observed	No

20. Details of HW Generation & its disposal: As Per Environmental Statement (Form V)

Hazardous Wastes	Quantum Kgs	Disposal Practice
Used Oil	4 Liters	Stored in plastic drums and disposed through authorized TSDF
ETP Sludge	963 Kg	Stored in bags and disposed through authorized TSDF
Boiler Ash	NA	NA
Any other (specify)		
• Phosphate sludge	352 kg	Stored in bags and disposed through authorized TSDF
• Waste Cotton	13 Kg	Stored in bags and disposed through authorized TSDF

21.	Sources of Air Pollution	
A.	Boilers/Hot Water generator	
	No. and Capacity of Boilers/HWG	• Hot water generator - 01 Nos (90000 Kcal) • Hot water generator – 01 Nos (2.5 lakh Cal/hr) • Baking oven – 01 Nos
	Type of Fuel used with consumption	HSD
	Rate of fuel used	100 Ltr/day
	Load at which sampling done	Sampling not done.
	Stack details I. Height of stack of each Boiler /HWG (meters) II. Sampling port hole from ground level Stack dia.	12 Meters Dia- 2"
	Air Pollution Control Systems (APCD)	Not Available

Vijay Kumar 19/2/2020

19.02.2020

B.	DG Sets	
	Numbers and capacity of each	02 Nos. (82.5 KVA & 25 KVA)
	Whether adequate stack height exists Whether acoustic enclosure provided as per Environment (P), Rules 1986.	Yes Yes
22.	Date of inspection	28.01.2020

03. Observations:

1. On the day of inspection, the unit was found operational and engaged in coating & painting of sheet metal components for M.V. parts.
2. The validity of consent under Water Act; Air Act and Hazardous Waste Authorization is granted up to 31-03-2020.
3. The fresh water requirement of the unit is fulfilled by 1(one) bore well installed in the premises. Flow meter was found installed at the abstraction point of the bore well. Logbook for the fresh water consumption is maintained by the unit.
4. The unit has not obtained the permission from CGWA for groundwater abstraction through bore well.
5. The unit has an ETP of 10 KLD capacity comprises of Collection cum Equalization Tank→ Effluent transfer pump → Flash mixing tank→ Flocculation tank→ Chemical dosing tank→ Sedimentation tank→ Buffer tank→ Air root blower→ Effluent feed pump→ Duel media filter system→ Carbon filter system→ CETP conveyance system.
6. The unit has provided sludge drying beds for the ETP sludge management.
7. The unit has installed digital flow meter at the outlet of ETP only which is further connected to CETP conveyance system. Logbook for the same is maintained by the unit.
8. At the time of inspection, the ETP was in operation. The team collected samples from the inlet and outlet of ETP. The analysis report is presented below:

S. No.	Parameter	Inlet of ETP (I-5)	Outlet of ETP (I-5A)	UEPPCB prescribed standards for CETP Sitarganj
1.	pH	7.60	7.49	5.5 – 9.0
2.	TSS (mg/L)	28.1	30.4	1500
3.	TDS (mg/L)	476	258	2100
4.	Fluoride (mg/L)	--	BDL	15
5.	Ammonical Nitrogen (mg/L)	--	BDL	50
6.	Phenols (mg/L)	--	2.12	5
7.	Boron (mg/L)	--	BDL	2
8.	Oil & Grease (mg/L)	--	BDL	20
9.	COD (mg/L)	184	38.8	1100
10.	BOD (mg/L)	--	8.6	550
11.	Hexavalent Chromium (mg/L)	--	BDL	2
12.	Cadmium (mg/L)	--	BDL	1
13.	Total Chromium (mg/L)	--	BDL	2
14.	Copper (mg/L)	--	BDL	3
15.	Nickel (mg/L)	--	0.29	3

16.	Lead (mg/L)	--	BDL	1
17.	Zinc (mg/L)	--	0.48	15
18.	Arsenic (mg/L)	--	BDL	0.2
19.	Mercury (mg/L)	--	BDL	0.01

*BDL meaning for Fluoride- < 0.5 mg/l, Ammonical Nitrogen- < 0.5 mg/l, Boron- < 0.5 mg/l, Oil & Grease- < 5mg/l, Hexavalent Cr- < 0.1 mg/l, Cadmium- < 0.1 mg/l, Total Cr- < 0.2 mg/l, Copper- < 0.2 mg/l, Lead- < 0.5 mg/l, Arsenic- < 10 µg/l and Mercury- < 10 µg/l.

11. The unit is found complying w.r.t. prescribed discharge standards of Inlet effluent quality of CETP, Sitarganj.
12. The hazardous waste storage area of the unit was not adequate for safe storage. The packaging and labeling of HW as per rule are also not followed by the unit.
13. Display board of information related to water, air emission and waste generated within the factory premises was not found at outside of factory gate, instead it was found inside the main gate and was not updated as well.
14. The unit has one HSD fuel type Hot Water Generator (2.0 Lakh Kcal / hr) with a stack height of 12 meter.
15. The unit has two HSD fuel type Baking Oven with a stack height of 10 meter each.
16. As the unit is found under illegal extraction of groundwater during 18-05-2018 to 28-01-2020, the team calculated Environmental Compensation of ₹ 1,00,000/- (Rs. One Lakh) w.r.t illegal extraction of groundwater. The calculation of EC is shown in Annexure-I.
17. The unit was found complying w.r.t prescribed effluent discharge standards in May 2018, Dec 2018 and Jan 2020.

04. Recommendations:

1. An amount of ₹ 1,00,000/- may be levied on the unit as charges towards environmental compensation for illegal extraction of ground water.
2. The unit shall take NOC from CGWA for the abstraction of ground water.
3. The unit shall make an adequate safe storage area for HW and also follow the Rules of packaging and labeling.
4. The unit should provide updated display board at outside of factory gate in prescribed format for display of information related to water, air emission and waste generated within the factory premises.
5. The unit should install electro-magnetic flow meter at the inlet of ETP and maintain proper logbook for the same.

05. Inspection Team:

1. Er. Sanjay Kumar, Sci 'C' — Vijay Kumar 19/2/2020
   CPCB, Regional Directorate, Lucknow
2. Dr. Ajeet Singh, ASO — for MK2 19/2/2020
   UEPPCB, RO Kashipur
3. Dr. Ashutosh Tripathi, RA — Nripath 19.02.2020
   CPCB, Regional Directorate, Lucknow

Photo Gallery

Photo-1: Main Gate of the unit

Photo-2: Processing Area

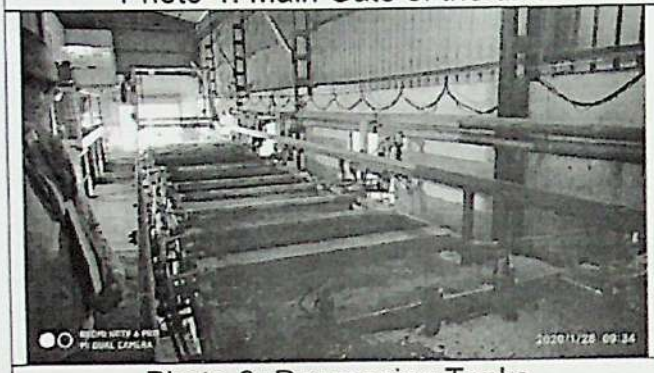


Photo-3: Degreasing Tanks

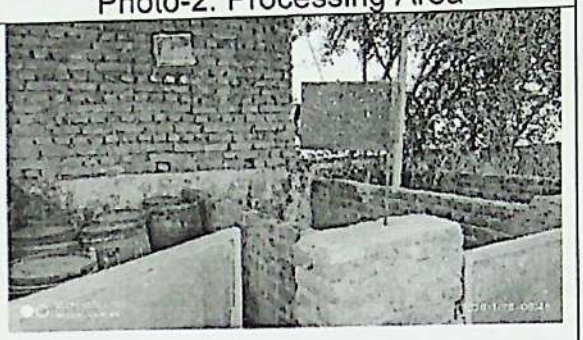


Photo-4: Improper hazardous waste storage

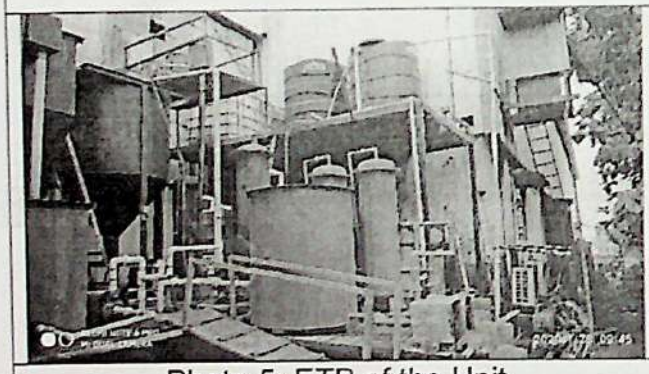


Photo-5: ETP of the Unit

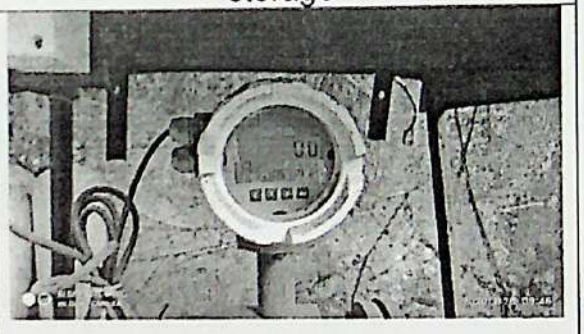


Photo-6:EMF at ETP outlet

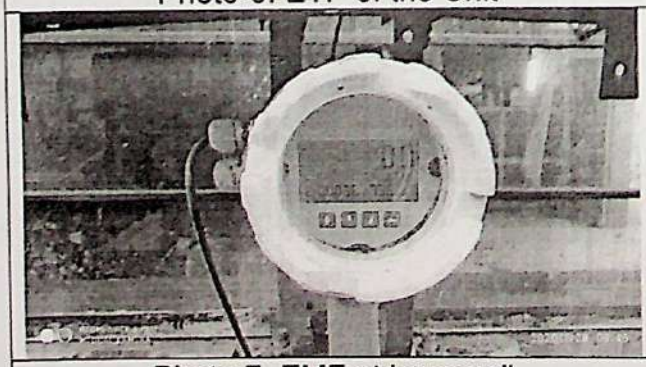


Photo-7. EMF at bore well

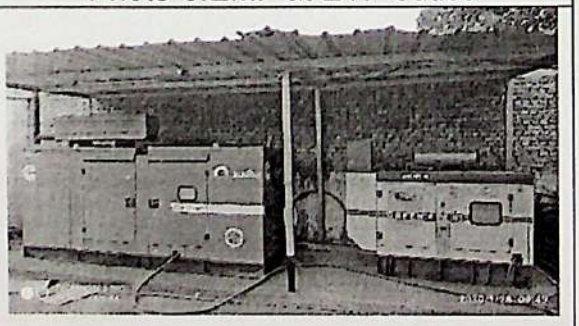


Photo-8: DG sets

1. Environmental Compensation for illegal extraction of the Ground water:

EC_{GW} = Water Consumption Per day x Nos of days x Environmental Compensation Rate for illegal extraction of ground water (ECR_{GW})

The EC computed is as follows:

Area category	Safe/Non notified area
Use	Industrial
Ground water extracted per day	4.07 m^3/day
ECR_{GW} for industrial units in Safe area (As per Table 4.6.4 of CPCB EC Methodology)	20 Rs/m^3
EC to be levied	81.4 Rs/day
Date of inspection by CPCB wherein violation reported	18-05-2018
Status of NOC as on 28-01-2020	Not Available
No of violating days (i.e. operation without NOC)	620
Total EC_{GW} for illegal extraction of the ground water (Minimum Rs. 1,00,000)	~~Rs 50,468~~ Rs. 1,00,000 (minimum)

As the unit is found under illegal extraction of groundwater during 18-05-2018 to 28-01-2020, the team calculated Environmental Compensation of ₹ 1,00,000/- (Rs. One Lakh) w.r.t illegal extraction of groundwater.

2. Environmental Compensation on Industrial Pollution:

Calculation of Environmental Compensation is as demonstrated below

EC = PI x N x R x S x LF

= 80 X 0 X 250 X 0.5 X 1.0

= 0

The unit was found complying w.r.t prescribed effluent discharge standards in May 2018, Dec 2018 and Jan 2020.

Where

PI = Pollution Index of industrial sector (taken as '80' considering 'Red Category')

N= Number of days of violation took place (0 operational days considered for violating prescribed effluent discharge standards during 18-05-2018 to 28-01-2020)

R = A factor in Rupees (taken as '250')

S = Factor for scale of operation ('0.5' considering scale of operation being 'Small')

LF = Location factor ('1.0' considering population of area being < 1 million)

(Ref: Guidelines prescribed by the "Report of CPCB- in house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund")

ANNEXURE-2

Uttarakhand Environment Protection and Pollution Control Board
"Gauri Devi Prayavaran Bhawan"
46B, I.T. Park, Sahastradhara Road, Dehra Dun

UEPPCB/HO/Con/S-372/2019/ 1106

Date: 26.10.2019

To,

M/s Shiran Electricals Pvt. Ltd.,
Plot No.-A-22, Eldeco,
Tehsil-Sitarganj, Distt-U.S.Nagar.

Consolidated Consent to Operate and Authorization hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and Hazardous & Other Wastes Rules, 2016 respectively).

PCB ID - 13692	Inward ID -243038
CCA (Renewal) Consent No. 40147/	Date :- 13-08-2019

CCA is hereby granted to M/s Shiran Electricals Pvt. Ltd located at Plot No.-A-22, Eldeco, Sitarganj, Distt- U.S.Nagar subject to the provisions of the Water Act, Air Act and Hazardous & Other Wastes Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period from up to 31.03.2020 and valid for manufacturing of following products with Capital Investment/Net Assets Values ₹ 2.85Crs :-

S. No.	Last CCA		Present CCA (Expand)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1.	Sheet Metal Components for M.V. Parts	40000 Nos	Sheet Metal Components for M.V. Parts	40000 Nos

2. **Specific Conditions under Water Act :-**

(i) **The daily quantity of effluent discharge (KLD) :-**

	CCA	Present CCA (Expand)
Trade Effluent	5	8
Sewage	1.6	1.6

(ii) **Trade Effluent Treatment and Disposal:** Effluent generated from manufacturing process (8KLD) shall be treated and disposed through CETP after primary treatment to meet inlet effluent quality of CETP as prescribed by the State Board.

(iii) In case of non-operation/non-conforming of CETP, the unit shall make and arrangement of own ETP of appropriate capacity to treat waste water generated from process; otherwise unit shall stop manufacturing operation. In case of operation of own ETP, ETP shall meet following standards as prescribed under **Environment (Protection) Rules, 1986** as applicable and amended time to time.

1	pH		100mg/l
2	Suspended solids	Not to exceed	30 mg/l
3	BOD (3 days 27°C)	Not to exceed	250 mg/l
4	COD	Not to exceed	10 mg/l
5	Oil & Grease	Not to exceed	

(ii) **Sewage Treatment and Disposal:** Sewage and other domestic wastewater (1.6KLD) generated from Unit shall be shall be treated and disposed through CETP after primary treatment to meet inlet effluent quality of CETP as prescribed by the State Board.

(iii) In case of non-operation/non-conforming of CETP, the unit shall make and arrangement of own STP of appropriate capacity; otherwise unit shall stop manufacturing operation. In case of operation of own STP, STP outlet shall meet following standards as prescribed under **Environment (Protection) Rules, 1986** as applicable and amended time-to-time.

S.No.	Parameters	Present Standard for STPs	Standard for STPs to be achieved within five years. (From October 2017)
1.	pH	5.5 to 9.0	6.5 to 9.0
2.	BOD (mg/L)	Not more than 30	<30
3.	TSS (mg/L)	Not more than 100	<100
4.	Fecal Coliform (MPN/100ml)	-	<1000

3. **Conditions under Air Act :-**

(i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1.	DG Set (62 KVA) x 1	2	HSD	15Ltr/day	Acoustic Enclosure	-
2.	DG Set (25 KVA) x 1	1	HSD	5Ltr/day	Acoustic Enclosure	-
2.	Hot Water Generator (2.0Lac Kcal/Hr) x 1	10	HSD	25 Ltr/Hr	LNB, Natural Draft	-
3.	Baking Oven x 2	10 each	HSD	25 Ltr/Hr	LNB, Natural Draft	-

In case of stoppage of functioning of air pollution control equipment, production has to be ***stopped immediately*** *and this* ***Board*** *has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.*

(ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

(i) [illegible]

(ii) The **Factory Manager of M/s Shiran Electricals Pvt. Ltd., U.S.Nagar** is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.

(iii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	Schedule I – 5.1	0.010	Recyclable
2	Schedule I – 31.1	0.200	Secure land fill

(iv) The authorization shall be in force for a period from up to 31.03.2020.

(v) The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under **Environment (Protection) Act, 1986.**

Terms and conditions of authorization :-

(i) The authorization shall comply with the provisions of the **Environment (Protection) Act, 1986,** and the rules made there under.

(ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.

(iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.

(iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.

(v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.

(vi) An application for the renewal of an authorization shall be made as laid down under these rules.

(vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.

5. This CCA is valid for shearing, punching, bending, grinding, assembling & surface treatment processes for the manufacturing of products as mentioned in serial no. 1 of this CCA order only.

6. **Compulsory documents to be submitted by the Industry/Unit :-**

(i) Annual return in **Form-4** and **Waste Disposal Manifest** in **Form-10** under **Hazardous & Other Wastes Rules, 2016** and **Third Party Audit Report.**

(ii) Environment Statement in **Form-V** of **Environment (Protection) Rules, 1986.**

(iii) Quarterly **compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.**

7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.

8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the **Water Act, Air Act** and **Hazardous & Other Wastes Rules, 2016** will results in legal action under the aforesaid **Acts and Rules.**

Member Secretary

Copy to: **Regional Officer, Uttarakhand Environment Protection and Pollution Control Board, Kashipur, Distt- U.S.Nagar** for information and compliance of the same.

Chief Environment Officer

Specific Conditions:

1. The applicant shall provide ISI mark water meter to each water supply source and shall regularly submit returns of water consumption in the prescribed form and pay the cess as specified under **Section-3 of Cess Act.**
2. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
3. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
4. The industry shall ensure interlocking of air pollution control devices and production processes.
5. A solid waste generated from the industry has to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
6. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
7. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the **Central Pollution Control Board.**
8. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of **Water Act, Air Act** and **Environment (Protection) Act** and Rules made thereunder.
9. The industry shall ensure all safety measures and shall undertake **periodical assessment** by the competent authority.
10. Unit shall ensure manifest system in **Form-10 of Hazardous & Other Wastes Rules, 2016** while disposing hazardous waste.
11. Hazardous waste should not be stored beyond a period of 90 days.
12. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
13. The unit shall strictly comply with the provisions of Water, Air & E (P) Acts and Rules/Notifications made thereunder.

General Conditions:

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.
2. The applicant shall however, not without the prior consent of the **Board** bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the **Board,** legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The **Board** reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the **Board**.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the **Board** to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on **Display Board of size 6x4 feet out side the main factory gate within premises.**
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in **Form-3** and shall submit annual return in **Form-4** on or before the 30th day of June following to the financial year to which that return relates.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed **physical and chemical analysis of hazardous waste sample** and report to the **Board.**
22. Dried hazardous sludge from the process in the plant shall be **stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.**
23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and **'Hazardous'** shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be **sold only to Registered Recyclers/Re-processors.**
25. In case of any transportation of hazardous waste, the details in **Form-10** of the **Hazardous & Other Wastes Rules, 2016** shall be submitted to the **Board.**

22.10.19

Chief Environment Officer

ANNEXURE-3

Shiran Electricals Pvt. Ltd.

Plot No. 22, Eldeco Sidcul Industrial Part, Sitarganj Uttarakhand-262405

BOREWELL WATER - Reading Book

Month- January Year- 2020

Date	morning Start Time	evning Stop Time	morning Start Reading	evning Stop Reading	Total	Remarks
21/01/020	7:00	19:00	1047	1055	08	
22/01/020	7:00	19:00	1055	1064	09	
23/01/020	7:00	19:00	1064	1072	08	
24/01/020	7:00	19:00	1072	1081	09	
25/01/020	7:00	19:00	1081	1090	09	
26/01/020	7:00	19:00	1090	1098	08	
27/01/020	7:00	19:00	1098	106	08	
28/01/020	7:00		1106			

Used spare -

Checked By - Signature

HOD - Signature

Plant Head - Signature

Shiran Electricals Pvt. Ltd.

Plot No. 22, Eldeco Sidcul Industrial Part, Sitarganj Uttarakhand-262405

BOREWELL WATER - Reading Book

Month- January Year- 2020

Date	morning Start Time	evening Stop Time	morning Start Reading	evening Stop Reading	Total	Remarks
01/01/020			960	962	02	
02/01/020			962	966	04	
03/01/020			966	969	03	
04/01/020			969	972	03	
05/01/020			972	975	03	
06/01/020			975	979	04	
07/01/020			979	983	04	
08/01/20			983	986	03	
09/01/020			986	988	02	
10/01/020			988	991	03	
11/01/020			991	998	07	
12/01/020			998	1004	06	
13/01/020			1004	1010	06	
14/01/20			1010	1015	05	
15/01/020			1015	1019	04	
16/01/020			1019	1025	06	
17/01/020			1025	1033	08	
18/01/020			1033	1040	07	
19/01/020			1040	1047	07	
20/01/020						

Used spare -

Checked By - Signature

HOD - Signature

Plant Head - Signature

Shiran Electricals Pvt. Ltd.

Plot No. 22, Eldeco Sidcul Industrial Part, Sitarganj Uttarakhand-262405

BOREWELL WATER - Reading Book

Month- DECEMBER Year- 2019

Date	Morning Start Time	Evening Stop Time	Morning Start Reading	Evening Stop Reading	Total	Remarks
21/12/019	7:00	19:00	930	933	03	
22/12/019	7:00	19:00	933	936	03	
23/12/019	7:00	19:00	936	940	04	
24/12/019	7:00	19:00	940	944	04	
25/12/019	7:00	19:00	944	947	03	
26/12/019	7:00	19:00	947	949	02	
27/12/019	7:00	19:00	949	950	01	
28/12/019	7:00	19:00	950	953	03	
29/12/019	7:00	19:00	953	955	02	
30/12/019	7:00	19:00	955	956	01	
31/12/019	7:00	19:00	956	960	04	

Used spare -

Checked By - Signature

HOD - Signature

Plant Head - Signature

Shiran Electricals Pvt. Ltd.

Plot No. 22, Eldeco Sidcul Industrial Part, Sitarganj Uttarakhand-262405

BOREWELL WATER - Reading Book

Month DECEMBER Year 2019

Date	morning Start Time	evening Stop Time	morning Start Reading	evening Stop Reading	Total	Remarks
01/12/019	7:00	19:00	815	820	05	
02/12/019	7:00	19:00	820	825	05	
03/12/019	7:00	19:00	825	830	05	
04/12/019	7:00	19:00	830	836	06	
05/12/019	7:00	19:00	836	840	04	
06/12/019	7:00	19:00	840	848	08	
07/12/019	7:00	19:00	848	856	08	
08/12/019	7:00	19:00	856	862	06	
09/12/019	7:00	19:00	862	868	06	
10/12/019	7:00	19:00	868	874	06	
11/12/019	7:00	19:00	874	878	04	
12/12/019	7:00	19:00	878	884	06	
13/12/019	7:00	19:00	884	890	06	
14/12/019	7:00	19:00	890	898	08	
15/12/019	7:00	19:00	898	906	08	
16/12/019	7:00	19:00	906	912	06	
17/12/019	7:00	19:00	912	919	07	
18/12/019	7:00	19:00	919	924	05	
19/12/019	7:00	19:00	924	928	04	
20/12/019	7:00	19:00	928	930	02	

Used spare -

Checked By - Signature

HOD - Signature

Plant Head - Signature

Shiran Electricals Pvt. Ltd.

Plot No. 22, Eldeco Sidcul Industrial Part, Sitarganj Uttarakhand-262405

BOREWELL WATER - Reading Book

Month- November Year- 2019

Date	morning Start Time	evening Stop Time	morning Start Reading	evening Stop Reading	Total	Remarks
21/11/019	7:00	19:00	775	779	04	
22/11/019	7:00	19:00	779	781	02	
23/11/019	7:00	19:00	781	785	04	
24/11/019	7:00	19:00	785	789	04	
25/11/019	7:00	19:00	789	790	01	
26/11/019	7:00	19:00	790	795	05	
27/11/019	7:00	19:00	795	800	05	
28/11/019	7:00	19:00	800	804	04	
29/11/019	7:00	19:00	804	808	04	
30/11/019	7:00	19:00	808	815	07	

Used spare -

Checked By - Signature

HOD - Signature

Plant Head - Signature

Shiran Electricals Pvt. Ltd.

Plot No. 22, Eldeco Sidcul Industrial Part, Sitarganj Uttarakhand-262405

BOREWELL WATER - Reading Book

Month- November Year- 2019

Date	morning Start Time	evening Stop Time	morning Start Reading	evening Stop Reading	Total	Remarks
1/11/19	7:00	19:00	705	710	05	
2/11/19	7:00	19:00	710	713	03	
3/11/19	7:00	19:00	713	716	03	
4/11/19	7:00	19:00	716	719	02	
5/11/19	7:00	19:00	719	721	02	
6/11/19	7:00	19:00	721	724	03	
7/11/19	7:00	19:00	724	726	02	
8/11/19	7:00	19:00	726	730	04	
9/11/19	7:00	19:00	730	733	03	
10/11/19	7:00	19:00	733	738	05	
11/11/19	7:00	19:00	738	740	02	
12/11/19	7:00	19:00	740	745	05	
13/11/19	7:00	19:00	745	750	05	
14/11/19	7:00	19:00	750	753	03	
15/11/19	7:00	19:00	753	758	05	
16/11/19	7:00	19:00	758	762	04	
17/11/19	7:00	19:00	762	768	06	
18/11/19	7:00	19:00	768	772	04	
19/11/19	7:00	19:00	772	773	01	
20/11/19	7:00	19:00	773	775	02	

Used spare -

Checked By - Signature

HOD - Signature

Plant Head - Signature

Shiran Electricals Pvt. Ltd.

Plot No. 22, Eldeco Sidcul Industrial Part, Sitarganj Uttarakhand-262405

BOREWELL WATER - Reading Book

Month- October Year- 2019

Date	morning Start Time	evening Stop Time	morning Start Reading	evening Stop Reading	Total	Remarks
21/10/19	7:00	19:00	684	686	02	
22/10/19	7:00	19:00	686	688	02	
23/10/19	7:00	19:00	688	690	02	
24/10/19	7:00	19:00	690	693	03	
25/10/19	7:00	19:00	693	695	02	
26/10/19	7:00	19:00	695	698	03	
27/10/19	7:00	19:00	698	698	00	
28/10/019	7:00	19:00	698	699	01	
29/10/019	7:00	19:00	699	699	00	
30/10/019	7:00	19:00	699	700	01	
31/10/019	7:00	19:00	700	705	05	

Used spare -

Checked By - Signature

HOD - Signature

Plant Head - Signature

Shiran Electricals Pvt. Ltd.

Plot No. 22, Eldeco Sidcul Industrial Part, Sitarganj Uttarakhand-262405

BOREWELL WATER - Reading Book

Month October Year 2019

Date	morning Start Time	evening Stop Time	morning Start Reading	evening Stop Reading	Total	Remarks
1/10/19	7:00	19:00	650	651	01	
2/10/19	7:00	19:00	651	652	01	
3/10/19	7:00	19:00	652	653	01	
4/10/19	7:00	19:00	653	655	02	
5/10/19	7:00	19:00	655	657	02	
6/10/19	7:00	19:00	657	660	03	
7/10/19	7:00	19:00	660	661	01	
8/10/019	7:00	19:00	661	662	01	
9/10/019	7:00	19:00	662	663	01	
10/10/019	7:00	19:00	663	665	02	
11/10/19	7:00	19:00	665	668	03	
12/10/019	7:00	19:00	668	670	02	
13/10/019	7:00	19:00	670	672	02	
14/10/019	7:00	19:00	672	675	03	
15/10/019	7:00	19:00	675	677	02	
16/10/019	7:00	19:00	677	680	03	
17/10/019	7:00	19:00	680	681	01	
18/10/019	7:00	19:00	681	682	01	
19/10/19	7:00	19:00	682	683	01	
20/10/19	7:00	19:00	683	684	01	

Used spare -

Checked By - Signature

HOD - Signature

Plant Head - Signature

ANNEXURE-4

SHIRAN ELECTRICALS PVT . LTD.
LAYOUT OF PAINT SHOP

ANNEXURE-5

FORM-4

Financial Year: 2018-2019

(See Rule 5(6) and 22(2)]

Industry:

PCB ID: 13692

FORM FOR FILING ANNUAL RETURNS BY THE OCCUPIER OR OPERATOR OF FACILITY

(To be submitted by occupier/operator of disposal facility to state pollution control Board/pollution control committee by 30th June of every year for the preceding period April to March)

1	Name and address of the generator/operator of facility	:	SHIRAN ELECTRICALS PVT. LTD. PLOT A-22 ESIP SIDCUL SITARGANJ , U.S. NAGAR (UTTARAKHAND) 262405			
2	Name of the authorized person and full address with telephone and fax No.	:	Mr. Raman Chaudhary S/O. Mr. Suraj Singh. Vill/ P. O. Danpur ,Rudrapur , U.S. Nagar (Uttarakhand) 262405 EMAIL ID . chaudharyraman77@gmail.com Mob. No. 9639700077			
3	Description of hazardous waste	:	**Physical form with description**		**Chemical form**	
			Cotton Waste, Hand Gloves, Emery Paper Nose Mask, Tissue Paper, Etc…		ETP Sludge. Pho. Sludge, Waste Oil. Spray Bottle. Paint Filters.Etc..	
4	Quantity of hazardous waste (in MTA)	:	**Type of hazardous waste**		**Quantity (In Tones/KL)**	
			Cotton Waste, Hand Gloves, Emery Paper Etc…		4000 Kg.	
5	Description of storage	:	Fully Closed & Separate Area Of Sludge Storage.			
6	Description of treatment	:	From Process Of ETP & Phosphate Sludge Filtration.			
7	Details of transportation	:	Name & address of consignee	Mode of packing	Mode of transport	Date of transport.
			By.. Bharat Oil & WasteManagement Roorki	Cement Bags & Plastic Drum	By Road	Quarterly
8	Details of disposal of hazardous waste	:	Name & address of consignee	Mode of packing	Mode of transportation	Date of transportation
			Bharat Oil & WasteManagement Roorki	Cement Bags & Plastic Drum	By Road	Quarterly
9	Quantity of useful materials sent back to the manufacturer and others	:	**Name and type of materials sent back to**		**Quantity (In Tones/KL)**	
			Manufactures		N.A	
			Others		N.A	

ANNEXURE- 6

Form- V

ENVIRONMENTAL STATEMENT REPORT

For Year 2018 – 2019

Submitted to :

Uttarakhand Environment Protection and Pollution Control Board (UEPPCB)

FORM- V
ENVIRONMENTAL STATEMENT REPORT
For Year 2018-19

PART- A

(i) Name and address of the owner/ Occupier of the Industry, operation or process : M/S. SHIRAN ELECTRICALS PVT. LTD.

(ii) Date of the last environmental Audit report submitted : 12.05.2019

(iii) Production Capacity : 40000 NOS/ MONTH

(iv) Year of Establishment : 2018-19

(v) Last Environment Statement Submitted : JUNE 18

PART- B
WATER AND RAW MATERIAL CONSUMPTION

(i) Water consumption m^3/d

Domestic	:	**0.5**
Cooling	:	**0.5**
Process	:	**1.5**

Name of Products	Water consumption per unit of Products	
	During the previous Financial Year	During the Current Financial Year
	2017-2018	2018-2019

(ii) **Raw Material Consumption**

Name of raw material consume	Name of products	Consumption of raw material Per Annum
Powder, Diesel, Liquid Paint etc.	Job Work	5 Ton.

PART- C

Pollution discharges to environment/ unit of output.
(Parameter as specified in the consent issued)

(i) Pollution	Quality of Pollutants Discharged (Mass/day)	Concentration of Pollutants discharges (mass/volume)	Percentage of variation from prescribed standards
a) Water	5 kld		
b) Air	NIL.		

PART- D
(HAZARDOUS WASTES)

Hazardous Wastes	Total Quantity (Kg)	
	During the previous financial year	During the current financial year
a) From process	Phos Sludge 619 Kg. ETP Sludge 146 Kg.	Phosphate Sludge 2872 Kg. ETP Sludge 1875 Kg
(b) From pollution Control Facilities		

PART- E
SOLID WASTES

	TOTAL QUANTITY (Kg)	
	During the Previous Financial Year	**During the Current Financial Year**
(a) From Pollution Control Equipment		
(b) From Process		

PART- F

Please specify the characterizations (in terms of composition of quantum) of Hazardous as well solid water and indicate disposal practice adopted for both these categories of wastes.

PART- G

Impact of the pollution abatement measures taken on conservation of natural resources and on the cost of production.

PART- H

Additional measures/ investment proposal for environmental protection including abatement of pollution, prevention of pollution.

PART- I

Any other particulates in respect of environmental protection and abatement of pollution.

Prepared By

For

Dated:

M/S SHIRAN ELECTRICALS PVT. LTD.
ESIP SIDCUL SITARGANJ
(U. S. NAGAR)

(Authorized signatory)

13/21

CENTRAL POLLUTION CONTROL BOARD
REGIONAL DIRECTORATE, LUCKNOW

01. Background: M/s Surin Automotive Pvt. Ltd. (hereafter referred as 'The unit') was jointly inspected on January 28, 2020 by the officials from CPCB, RD (N), Lucknow and UEPPCB, in reference to the Hon'ble NGT order (O.A No123/2018) dated December 3, 2019 in the matter of Sidhgarbyang Kalyan Sewa Samiti, Sitarganj Vs State of Uttarakhand & Ors. O.A. No. 123/2018. As on the date of inspection, status of compliance of the said unit is given below.

02. Salient Details:

1.	Name & Address of the Industry	M/s Surin Automotive Pvt. Ltd. Plot No: A-194, Phase-I Eldeco SIDCUL Industrial Park, Sitarganj, U S Nagar, Uttarakhand-262405
2.	Coordinates of the Unit (Latitude and Longitude)	Lat. 29° 1' 38.3" Long. 79°41' 10.2"
3.	Type of Industry Sector (Red/ Orange/ Green)	Red
4.	Scale of operation (Large/Medium/Small- Micro)	Large
5.	CETP membership (Obtained Yes/No)	Yes
6.	Operational Status	Operational
7.	Name of main Raw Materials:	1. Auto parts (seats) 2. Cabin FES (Half cabins) 3. Sheet Metal fabrication & assemblies 4. Tipper body, Load bodies & Trailers
8.	Status of Consent under Water & Air Acts and Authorization under HWM Rule	Granted /Non granted: Expired on 31.03.2018 Applied for renewal on 29.01.2020
9.	Consented Production Capacity	1. Auto parts (seats) - 2500 Nos. 2. Cabin FES (Half cabins) - 2500 Nos. 3. Sheet Metal fabrication & assemblies – 7700 MT 4. Tipper body, Load bodies & Trailers – 1000 Nos.
10.	Sources of Water Supply	Bore well (01 Nos.)
11.	NOC from CGWA for extraction of Ground Water	Applied on 30.03.2017
12.	Daily consumption of Fresh Water (KLD)	23 KLD (Avg. of 04 months as per logbook)
13.	Waste Water Generation (KLD)	12 KLD (as reported)

14.	Unit details of ETP	1) Chemical dosing tank 2) Collection cum Equalization tank 3) Flash mixer 4) Holding tank 5) Oil-grease trap 6) Pre settling tank 7) Aeration tank 8) Settling tank 9) Sludge drying bed 10) Multi grade filter 11) Activated Carbon filter
15.	Designed Treatment Capacity of ETP (KLD)	15 KLD
16.	Operational status of ETP	Operational
17.	Flow Meter (s) at Inlet & outlet of ETP	Yes
18.	Mode of treated effluent disposal	Through CETP
19.	Any Bypass observed	No

20. Details of HW Generation & its disposal: As Per Environmental Statement (Form V)

Hazardous Wastes	Quantum Kgs	Disposal Practice
Used Oil	-	-
ETP Sludge/Paint sludge	3320 Kg	Stored in bags and disposed through authorized TSDF
Boiler Ash	-	-
Any other (specify)		
Empty Drums	6000 Nos.	Stored and disposed through authorized TSDF

21.	Sources of Air Pollution:	
A.	Boilers	
	No. and Capacity of Boilers	
	Type of Fuel used with consumption	NA
	Rate of fuel used	NA
	Load at which sampling done	NA
	Stack details I. Height of stack of each Boiler (meters) II. Sampling port hole from ground level Stack dia.	NA
	Air Pollution Control Systems (APCD)	NA
B.	DG Sets	
	Numbers and capacity of each	01 Nos. (320 KVA)
	• Whether adequate stack height exists	Yes

	• Whether acoustic enclosure provided as per Environment (P), Rules 1986.	Yes
22.	Date of inspection	28.01.2020

03. Observations:

1. On the day of inspection, the unit was found operational and engaged in manufacturing of auto mobile parts.
2. The validity of unit consent under Water Act; Air Act and Hazardous Waste Authorization was expired on 31-03-2018. The unit has applied for the renewal of CCA on 29.01.2020.
3. The fresh water requirement of the unit is fulfilled by 1 bore well installed in the premises. Electromagnetic Flowmeter (EMF) is installed at the abstraction point of the bore well. Logbook for flowmeters was found maintained.
4. The unit has not obtained the NOC from CGWA for groundwater abstraction through bore well however unit is applied for the same.
5. The unit has an ETP of 15 KLD capacity comprises of Collection Tank→Equalization Tank I & 2 →Primary Tube Settler →Aeration Tank→Holding Tank→Secondary Tube Settler→Chlorine Contact Tank → MGF & ACF →Final Storage Tank →Water Meter→CETP conveyance system.
6. The unit has provided sludge drying beds for ETP sludge management.
7. The unit has installed EMF at the inlet & outlet of the ETP. Logbook for flowmeters was found maintained at the unit.
8. Beside this, unit has installed a STP of 20 KLD capacity for the treatment of domestic wastewater. Both ETP & STP outlet was combined before discharging into CETP conveyance system.
9. At the time of inspection, the ETP & STP both was in operation. The team collected the samples from the inlet & outlet of ETP and outlet of STP. The analysis report is presented below:

S. No	Parameter	Inlet of ETP (SU-1)	Outlet of ETP (SU-2)	STP Outlet (SU-3)	UEPPCB prescribed standards for CETP Sitarganj
1.	pH	7.67	7.48	7.48	5.5 – 9.0
2.	TSS (mg/L)	48.9	34.9	73.6	1500
3.	TDS (mg/L)	1617	1618	438	2100
4.	Fluoride (mg/L)	--	4.10	--	15
5.	Ammonical Nitrogen (mg/L)	--	9.12	--	50
6.	Phenols (mg/L)	--	0.976	--	5
7.	Boron (mg/L)	--	2.41	--	2
8.	Oil & Grease (mg/L)	--	BDL	--	20
9.	COD (mg/L)	47.5	160	116	1100
10.	BOD (mg/L)	--	39.8	43.7	550
11.	Hexavalent Chromium (mg/L)	--	BDL	--	2
12.	Cadmium (mg/L)	--	BDL	--	1
13.	Total Chromium (mg/L)	--	BDL	--	2
14.	Copper (mg/L)	--	BDL	--	3
15.	Nickel (mg/L)	--	1.91	--	3
16.	Lead (mg/L)	--	BDL	--	1
17.	Zinc (mg/L)	--	0.81	--	15

18.	Arsenic (mg/L)	--	0.011	--	0.2
19.	Mercury (mg/L)	--	BDL	--	0.01

*BDL meaning for Oil & Grease- < 5mg/l, Hexavalent Cr- < 0.1 mg/l, Cadmium- < 0.1 mg/l, Total Cr- < 0.2 mg/l, Copper- < 0.2 mg/l, Lead- < 0.5 mg/l and Mercury- < 10 µg/l.

13. The unit is found not complying w.r.t ~~Boron in~~ treated effluent, which is greater (2.41 mg/l) than prescribed standards (2.0 mg/l) of Inlet effluent quality of CETP, Sitarganj.
14. Form-3 and Form-4 for HW generation was maintained by the unit.
15. Display board was found at factory gate for display of information related to water, air emission and waste generated within the factory premises.
16. The logbook for the generation and disposal of solid waste is not being maintained by the unit.
17. As the unit is found under violating prescribed effluent discharge standards on 28-01-2020. The team calculated Environmental Compensation of ₹ 30,000/- per day till the day of compliance achieved w.r.t violation of prescribed effluent discharge standards. The calculation of EC is shown in Annexure-I.
18. As the unit is found under illegal extraction of groundwater during 19-05-2018 to 28-01-2020, the team calculated Environmental Compensation of ₹ 2,84,740/- (Rs. Two Lakhs Eighty-Four Thousand Seven Hundred Forty) w.r.t illegal extraction of groundwater. The calculation of EC is shown in Annexure-I.

04. Recommendations:

1. An amount of ₹ 30,000/- per day may be levied on the unit from 28-01-2020 to till the day of compliance achieved as charges towards environmental compensation for violating prescribed effluent discharge standards.
2. An amount of ₹ 2,84,740/- may be levied on the unit as charges towards environmental compensation for illegal extraction of ground water. In addition to this, unit may be levied ₹ 600/- per day till the day of further compliance achieved.
3. The unit should not allow to operate till the issuance of valid consent from UEPPCB.
4. The unit should improve the operation of ETP to meet the prescribed standards of Inlet effluent quality of CETP, Sitarganj.
5. The unit shall take NOC from CGWA for the abstraction of ground water.

05. Inspection Team:

1. Er. Sanjay Kumar, Sci 'C'
   CPCB, Regional Directorate, Lucknow — Vijay Kumar 19/2/2020
2. Dr. Ajeet Singh, ASO
   UEPPCB, RO Kashipur — for Ajeet 19/2/2020
3. Dr. Ashutosh Tripathi, RA
   CPCB, Regional Directorate, Lucknow — A Tripathi 19.02.2020

Photo Gallery

Photo-1: Main Gate of the unit

Photo-2: Display board at Factory Gate for Water, Air Emission & Waste Generation

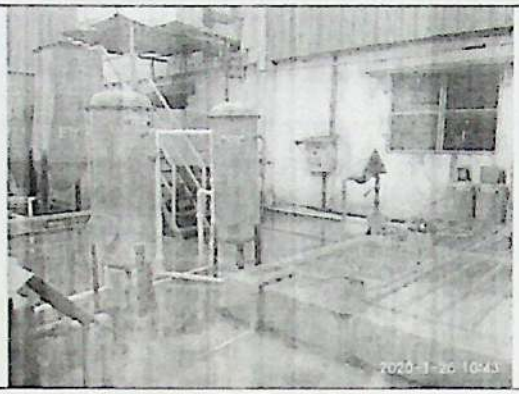


Photo-3: ETP of the Unit

Photo-4: Production Area

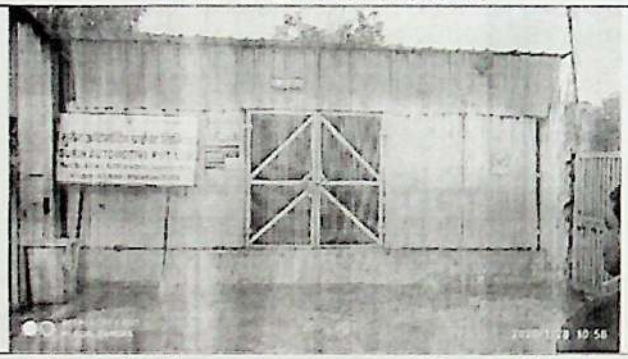


Photo-5: Hazardous waste Storage Area

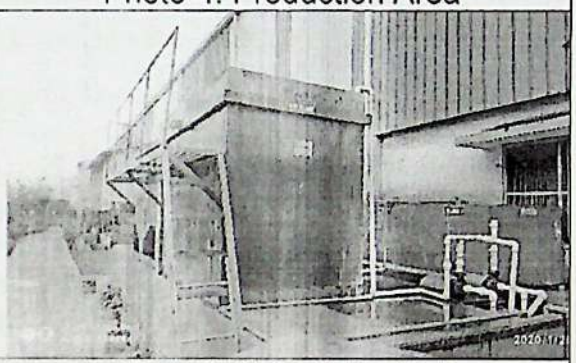


Photo-6: STP at the Unit

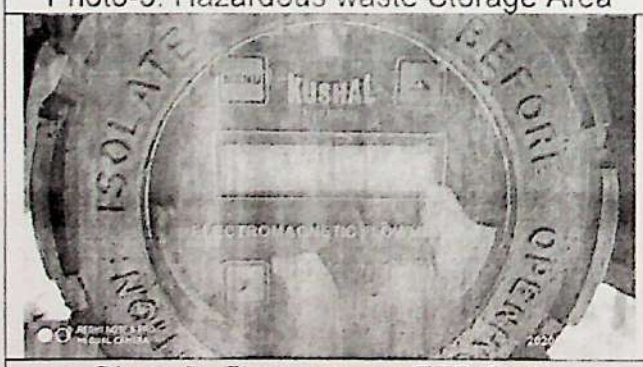


Photo-7. Flowmeter at ETP Outlet

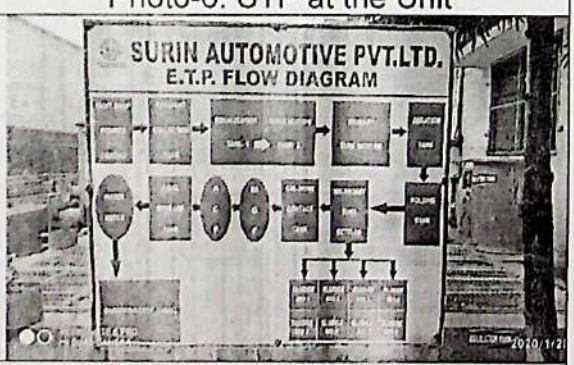


Photo-8: Flow-diagram of ETP

Vijay Kumar

1. **Environmental Compensation for illegal extraction of the Ground water:**

EC_{GW} = Water Consumption Per day x Nos of days x Environmental Compensation Rate for illegal extraction of ground water (ECR_{GW})

The EC computed is as follows:

Area category	Safe/Non notified area
Use	Industrial
Ground water extracted per day	23 m^3/day
ECR_{GW} for industrial units in Safe area (As per Table 4.6.4 of CPCB EC Methodology)	20 Rs/m^3
EC to be levied	600 Rs/day
Date of inspection by CPCB wherein violation reported	19-05-2018
Status of NOC as on 28-01-2020	Not Available
No of violating days (i.e. operation without NOC)	619
Total EC_{GW} for illegal extraction of the ground water	Rs 2,84,740

As the unit is found under illegal extraction of groundwater during 19-05-2018 to 28-01-2020, the team calculated Environmental Compensation of ₹ 2,84,740/- (Rs. Two Lakhs Eighty-Four Thousand Seven Hundred Forty) w.r.t illegal extraction of groundwater. In addition to this, unit may be levied ₹ 600/- per day till the day of further compliance achieved.

2. **Environmental Compensation on Industrial Pollution:**

Calculation of Environmental Compensation is as demonstrated below

EC = PI x N x R x S x LF

= 80 X 1 X 250 X 1.5 X 1.0

= 30, 000/- per day.

As the unit is found under violating prescribed effluent discharge standards on 28-01-2020. The team calculated Environmental Compensation of ₹ 30,000/- per day from 28-01-2020 to till the day of compliance achieved w.r.t violation of prescribed effluent discharge standards.
(Note: Unit was complying in previous inspections i.e. May, 2018 and Dec, 2018.)

Where

PI = Pollution Index of industrial sector (taken as '80' considering 'Red Category')

N= Number of days of violation took place (considered '1.0' for per day EC calculation)

R = A factor in Rupees (taken as '250')

S = Factor for scale of operation ('1.5' considering scale of operation being 'Large')

LF = Location factor ('1.0' considering population of area being < 1 million)

(Ref: Guidelines prescribed by the "Report of CPCB- in house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund")

UEPPCB

HEAD OFFICE
Uttarakhand Environment Protection and Pollution Control Board
29/20, Nimi Road, Dalanwala, Dehra Dun (Uttarakhand)
Phone : 0135-2658086, Fax : 2718092, Web : www.ueppcb.uk.gov.in, E-mail : msukpcb@yahoo.com

UEPPCB/HO/Con/S-212/2017/ 901

Date: 14.9.2017

REGD. POST

To,

M/s Surin Automotive Pvt Ltd,
Plot No: A-194,
ELDECO Sidcul Industrial Park,
Tehsil-Sitarganj,
Distt-U.S.Nagar.

Consolidated Consent to Operate and Authorization hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and Hazardous & Other Wastes Rules, 2016 respectively).

PCB ID - 12456	Inward ID – 65609
CCA (Renewal)	
Consent No. 37395/ 1047	Date: 01.04.2017

CCA is hereby granted to M/s Surin Automotive Pvt Ltd located at Plot No: A-194, ELDECO Sidcul Industrial Park, Tehsil-Sitarganj, Distt-U.S.Nagar subject to the provisions of the Water Act, Air Act and Hazardous & Other Wastes Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period from 01.04.2017 to 31.03.2018 and valid for manufacturing of following products with Capital Investment / Net Assets Values ₹ 43.95Crs:-

S. No.	Last CCA (Renewal)		Present CCA (Renewal)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	Auto Parts (Seats)	2500Nos.	Auto Parts (Seats)	2500Nos.
2	Cabns FES Half Cabins	2500Nos.	Cabns FES Half Cabins	2500Nos.
3	Sheet Metal Fabrication & Assemblies	7700MT	Sheet Metal Fabrication & Assemblies	7700MT
4	Tipper Body, Load Bodies, Trailers	1000Nos.	Tipper Body, Load Bodies, Trailers	1000Nos.

2. Specific Conditions under Water Act:

(i) The daily quantity of effluent discharge (KLD) :-

	Last CCA (Renewal)	Present CCA (Renewal)
Trade Effluent	Nil	10
Sewage	Nil	18

(ii) Trade Effluent Treatment and Disposal: The applicant shall operate Effluent Treatment Plant consisting of primary, secondary and tertiary treatment as is required with reference to influent quantity and quality.

(iii) The treated effluent shall be recycled to the maximum extent to achieve **Zero Discharge** and remaining treated effluent shall be sent to CETP/reuse in gardening and the same has to be maintained continuously so as to achieve the quality of the treated effluent to the following general and specific standards as prescribed under **Environment (Protection) Rules, 1986** and applicable to the unit from time-to-time:-

1	pH	Between	6.5 to 9.0
2	Suspended solids	Not to exceed	100mg/l
3	BOD (3 days 27°C)	Not to exceed	30 mg/l
4	COD	Not to exceed	250 mg/l
5	Oil & Grease	Not to exceed	10 mg/l

(iv) **Sewage Treatment and Disposal:** The applicant shall provide comprehensive septic tank and finally to be disposed through CETP.

(i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1	Hot Water Generator (90000K.Cal) X 1	2	HSD	8Ltr.	Natural Draft	-
2	Baking Oven	2	Electricity	30Kw	Natural Draft	-
3	D.G. Set (380KVA) X 1	4	HSD	100Ltr.	Acoustic	-
4	D.G. Set (125KVA) X 1	2.5	HSD	60Ltr.	Acoustic	-
5	Hot Water Generator (2.5Lakh.cal/hour)	2	LPG	2Kg	Natural Draft	-

In case of stoppage of functioning of air pollution control equipment, production has to be ***stopped immediately*** *and this* ***Board*** *has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.*

(ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. **Conditions under Hazardous & Other Wastes Rules-2016:-**

(i) Number of authorization and date of issue : -1647-CH-14/9/17

(ii) The **Factory Manager of M/S Surin Automotive Pvt Ltd, Sitarganj, Distt-U.S.Nagar** is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.

(iii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes.

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	Schedule I – 33.1	5.0	Recyclable
2	Schedule I – 12.5	3.0	Secure Land fillable
3	Schedule I – 35.3	2.0	Secure Land fillable
4	Schedule I – 19	50.0	Incinerable
5	Schedule I – 5.1	0.20	Recyclable

(iv) The authorization shall be in force for a period from **01.04.2017 to 31.03.2018.**

(v) The authorization is subject to the conditions stated below and the such conditions as may be specified in the rules for the time being in force under **Environment (Protection) Act, 1986.**

Terms and conditions of authorization:

(i) The authorization shall comply with the provisions of the **Environment (Protection) Act, 1986**, and the rules made thereunder.

(ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.

(iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.

(iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.

(v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.

(vi) An application for the renewal of an authorization shall be made as laid down under these rules.

(vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.

5. This CCA is valid for Metal Fabrication, Metal Pretreatment (Phosphating & Shoot Blasting) & Painting (Liquid Painting) & assembling process only.

6. **Compulsory documents to be submitted by the Industry/Unit :-**
   (i) Annual return in **Form-4** and **Waste Disposal Manifest** in **Form-10** under **Hazardous & Other Wastes Rules-2016** and **Third Party Audit Report.**
   (ii) Environment Statement in **Form-V** of **Environment (Protection) Rules, 1986.**
   (iii) Quarterly **compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.**

7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.

8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the **Water Act, Air Act** and **Hazardous & Other Wastes Rules-2016** will results in legal action under the aforesaid **Acts and Rules.**

Member Secretary

Copy to: **Regional Officer, Uttarakhand Environment Protection and Pollution Control Board, Kashipur, Distt-U.S.Nagar** for information and compliance of the same.

Environment Engineer

Specific Conditions: **Annexure**

1. The applicant shall provide ISI mark water meter to each water supply source and shall regularly submit returns of water consumption in the prescribed form and pay the cess as specified under **Section-3 of Cess Act.**
2. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
3. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
4. The industry shall ensure interlocking of air pollution control devices and production processes.
5. A Solid wastes generated from the industry has to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
6. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
7. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the **Central Pollution Control Board.**
8. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of **Water Act, Air Act** and **Environment (Protection) Act** and **Rules** made thereunder.
9. The industry shall ensure **all safety measures** and shall undertake **periodical assessment** by the competent authority.
10. Unit shall ensure manifest system in **Form-10 of Hazardous & Other Wastes Rules-2016** while disposing hazardous waste.
11. Hazardous waste should not be stored beyond a period of 90 days.
12. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
13. The industry covered under **Environment Impact Assessment Notification, 2006** (as amended from time-to-time). shall strictly comply with the provisions of this notification.
14. The Unit shall strictly comply with the provisions of Water, Air & E(P) Acts and Rules/Notifications made thereunder.

General Conditions:

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.
2. The applicant shall however, not without the prior consent of the **Board** bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the **Board**, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The **Board** reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the **Board.**
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the **Board** to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on **Display Board of size 6x4 feet** out side the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in **Form-3** and shall submit annual return in **Form-4** on or before the 30th day of June following to the financial year to which that return relates.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed **physical and chemical analysis of hazardous waste sample** and report to the **Board.**
22. Dried hazardous sludge from the process in the plant shall be **stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.**
23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and **'Hazardous'** shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be **sold only to Registered Recyclers/Re-processors.**
25. In case of any transportation of hazardous waste, the details in **Form-10** of the **Hazardous & Other Wastes Rules-2016** shall be submitted to the **Board.**

Environment Engineer

Surin Automotive Pvt. Ltd.

Uttarakhand Environment Protection & Pollution Control Board

Industry : Surin Automotive Pvt. Ltd.,Plot No.- A-194,ELDECO SIDCUL Industrial Park, Sitarganj,Sitarganj,USN,STG,SIT RO: KAS

12456	A/W/H	CTE Val	CCA Val	Last CTE Det	CTE-30127	14/02/2011	Last CCA Det			RCN Dt
Large	☑ ☑ / ☑	CEF-30127,14/02/20	31/03/2018	CTE-Inw Det	1608/CEF	GRT/C	CCA-Inw Det	244330/COR	IRO/O	

○ CtE ◉ CCA CCA-Renewal

LINK ID: 244330~COR~IRO~~~1

Sr.	Inw ID	Inw Dt	Inw Type	Inw Status	Insp ID	Fees	Consent No.	Grant Dt	Valid UpTo	Ask	Grt Yrs
1	244330	19/12/2019	CCA-Re Apply	Inspection @ RO	0	215000				1	0

Application Date :	29/01/2020
Sector of the Industry :	Industry Or Process Involving ALL Metal Treatment Or Process Such /
Catg / Scale of the Industry :	Red / Large / 1 Yrs. Validity
Net Asset Value (Crores)	0 Prv. 68.76 Crores
Air/Water/Hazrdous :	☐ / ☐ / ☐
View PDFs Files :	Select
NOC-CCA Fees :	Hazd Fees : 0 Total Fees: Calculate Save
For Rental Premises & Mining Cases, U can EDIT Fees after clicking on CALCULATE	
Net Asset Value = Fix Asset + Current Asset - Current Liablity	

DGSet/Local_Authority_Fees

More Than	To (Crs)	Fees
0	0.1	5000
0.1	0.5	10000
0.5	1	15000
1	5	25000
5	50	50000
50	100	75000
100	300	100000
300	600	150000
600	1000	250000
1000	5000	400000
5000	10000	500000
10000	99999	750000

Details of Previous Consent No & Validity & Any Changes, if ANY

Any relevant information to be mentioned in the A/W/H/NOC Form
WOW

Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Permission to Abstract Ground Water for Industrial Use (Application For New NOC)

Application Number : 21-4/366/UT/IND/2017

1.	**General Information:**		
	Water Quality:		Fresh Water
	Application Type Category/ Type of Application:		Automobile Parts
	(i)	**Name of Industry:**	SURIN AUTOMOTIVE PVT. LTD.
	(ii)	**Location Details of the Industrial Unit- (Attach Site Plan and Certified Revenue Sketch) ($)**	
		Address Line 1 :	PLOT NO-A 194, PHASE-1
		Address Line 2 :	ELDECO SIDCUL INDUSTRIAL PARK
		Address Line 3 :	SITARGANJ
		State:	UTTARAKHAND
		District:	UDAM SINGH NAGAR
		Sub-District:	SITARGANJ
		Village/Town:	Sitarganj (MB)
		Area Type :	Non-Notified
		Area Type Category :	Safe
	(iii)	**Communication Address**	
		Address Line 1:	SURIN AUTOMOTIVE PVT. LTD.
		Address Line 2:	PLOT NO-194, PHASE-1
		Address Line 3:	ELEDECO SIDCUL INDUSTRIAL PARK, SITARGANJ
		State:	UTTARAKHAND
		District:	UDAM SINGH NAGAR
		Sub-District:	SITARGANJ
		Pincode:	262405
		Phone Number with Area Code:	
		Mobile Number:	91 8954889906
		Fax Number:	
		E-Mail:	dheeresh@surinauto.com
	(iv)	**Salient Features of the Industrial Activity:**	
		Unit is engaged in manufacturing of Automobile parts	
	(v)	**Land Use Details of the Existing / Proposed Industrial Unit Premises Ownership of the Land : Enclose Documents of Ownership / Lease: ($)**	

Land Use Details	Existing (sq meter)	Proposed (sq meter)	Grand Total (sq meter)
Green Belt Area	2808.15	0.00	2808.15
Open Land	1019.73	0.00	1019.73
Road/ Paved Area	5161.43	0.00	5161.43

Application for Permission to Abstract Ground Water for Industrial Use (Application For New NOC)

Application Number : 21-4/366/UT/IND/2017

		Rooftop area of building/ sheds	7210.69	0.00	7210.69
		Total	16200.00	0.00	16200.00

(vi)	Drainage in the Area (River/ Nala etc) :	waste water generated from Industrial and domestic uses is connected with CETP drain lines for treatment
(vii)	Source of Availability of Surface Water for Industrial Use (if any – Furnish Details):	n.a.
(viii)	Average Annual Rainfall in the Area (in mm):	1120.00
(ix)	Townships / Villages (Within 2km Radius of the Industrial Unit):	sitarganj
(x)	Whether Ground Water Utilization for:	Existing Industry
	Date of Commencement Industry:	22/03/2010
	Date of Expansion :	

2. Details of Water Requirement (Fresh and Recycled Water Usage):
(Please Enclose Water Flow Chart of Activities and Requirement of Water at each Stage) ($)

(i) Total Water Requirement (a+b+c+d) (m3/day)

	Existing	Proposed	Total
Water Requirement Details (Fresh Water) (m3/day)			
(a) Ground Water Requirement (m3/day):	10.00	0.00	10.00
(b) Surface Water Available (Canal, River, Ponds etc.) (m3/day):	0.00	0.00	0.00
(c) Water Supply from Any Agency (m3/day):	0.00	0.00	0.00
Total Fresh Water Requirement (a+b+c)(m3/day):	**10.00**	**0.00**	**10.00**
(d) Recycled Water Usage (m3/day):	0.00	0.00	0.00
Total Water Requirement : (a+b+c+d)(m3/day)	**10.00**	**0.00**	**10.00**

(ii) Breakup of Water Requirement and Usage:

Activity	Existing Requirement (m3/day)	Proposed Requirement (m3/day)	Total Requirement (m3/day)	No. of Operational Days in a Year	Annual Requirement (m3/year)
Industrial Activity	3.00	0.00	3.00	303	909.00
Residential / Domestic	4.00	0.00	4.00	303	1212.00
Greenbelt Development /Environment Maintenance	3.00	0.00	3.00	303	909.00
Other Use	0.00	0.00	0.00	0	0.00
Grand Total	10.00	0.00	10.00		3030.00

Application for Permission to Abstract Ground Water for Industrial Use (Application For New NOC)

Application Number : 21-4/366/UT/IND/2017

			(m3/day)	(Days)	(m3/year)
(iii)	Breakup of Recycled Water Usage:				
(a)	Total Waste Water Generated :		0.00	0	0.00
(b)	Quantity of Treated Water Available		0.00		
	i).	Reuse in Industrial Activity:	0.00	303	0.00
	ii).	Reuse in Green Belt Development:	0.00	303	0.00
	iii).	Other Uses:	0.00	0	0.00
(c)	Total Treated Water Utilized:		0.00		0.00
Net Ground Water Requirement:			10.00 (m3/day)		

3. (a). Groundwater Abstraction Structure- Existing:

Number of Existing Structures: 1

SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether Fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof
1	Borewell / 2010	75.00 / 80	15.00	5.00	2 / 303	Submersible Pump	5.00	Yes	No / -

(b). Groundwater Abstraction Structure- Proposed:

Number of Proposed Structures: 0

SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof

4. Groundwater Availability (Please Enclose a Comprehensive Report / Note on Groundwater Condition / Groundwater Quality in and Around the Area) Applicable to Industries Consuming Greater Than 500 m3/day and / or having a Land Area of Greater Than 2 Ha.- ($)

n.a.

5. Details of Rainwater Harvesting and Artificial Recharge Measures for Groundwater Recharge in the Area. If the Firm has Proposed to take up Rainwater Harvesting and Recharge outside the Industrial Unit Premises, then provide NOC from the Concern Authority / Agency where the Harvesting Measures are Proposed, if Already implemented, details may be furnished. (Attach Report on Comprehensive & Feasible Rainwater Harvesting / Recharge Proposal).- ($)

proposed

Application for Permission to Abstract Ground Water for Industrial Use (Application For New NOC)

Application Number : 21-4/366/UT/IND/2017

6.	**Copy of Referral Letter seeking NOC from CGWA from Central Pollution Control Board / State Pollution Control Board / Bureau of Indian Standards / Ministry of Environment and Forests / Other Central / State Agencies shall be Annexed.- ($)**			
	Attached Referral Letter			
	S.No	**Attached Referral Letter**	**Attachment Name**	**File Name**
	1	Central Pollution Control Board	NGT ORDER	CGWA NOTICE.pdf
7.	**Have You Applied Earlier for Groundwater Clearance from CGWA / State Government Agency:**			
	If Yes, so Details thereof with Status:			

INDUSTRIAL USE- Self Declaration

☑ It is to Certify that the Data and Information Furnished Above are True to the Best of My Knowledge and Belief and I am Aware that if Any Part of the Data / Information Submitted is Found to be False or Misleading at Any Stage the Application will be Rejected Out Rightly.

1. Application Proforma is Subject to Modification from Time to Time.

2. Application should be submitted to Regional Office.

Regional Director,Central Ground Water Board Uttarakhand Region, 419-A, Kanwali Road, Baluwala , Near Urja Bhawan, Dehradun, DEHRADUN, UTTARAKHAND, 248006

3. Incomplete Application will be Summarily Rejected.

Submitted Application will not be Processed till the Print Out of the Signed Complete Application is Submitted to Regional Office.

4. Applicant has to Submit Processing Fee of Rs. 1000.00/- (Rupees One Thousand Only) in the form of Demand Draft drawn in Favour of PAO, CGWB and Payable at Faridabad, Haryana.

Demand Draft Details:-

D.D. No.		Dated :	
Bank Name:		Amount:	

Note:- The Processing Fee is Non-Refundable. Applicant should ensure and Check Eligibility of Submission of Application and Required Documents before Submitting Online Application.

Attached Files:

1). Site Plan : (Refer: 1 (ii))

S.No	Attachment Name	File Name
1	site plan	Layout Plan.pdf

2). Certified Revenue Sketch : (Refer: 1 (ii))

No Attachment Found!

3). Documents of Ownership / Lease : (Refer: 1 (v))

S.No	Attachment Name	File Name
1	lease deed	Lease Deed 1.pdf

4). Source of Availability of Surface Water : (Refer: 1 (vii))

No Attachment Found!

Application for Permission to Abstract Ground Water for Industrial Use (Application For New NOC)

Application Number : 21-4/366/UT/IND/2017

5). Enclose Flow Chart of Activity and Requirement of Water: (Refer: 2)

No Attachment Found!

6). Groundwater Availability Report : (Refer: 4)

No Attachment Found!

7). Details of Rainwater Harvesting / Artificial Recharge Measures : (Refer: 5)

S.No	Attachment Name	File Name
1	RWH DESIGN DETAIL	RWH Design.jpg

8). Authorization :

No Attachment Found!

10). Non-Polluting Effluent :

S.No	Attachment Name	File Name
1	ETP DESIGN	ETP Design.pdf

11). Extra Attachment :

S.No	Attachment Name	File Name
1	CTE	NOC.pdf
2	MFG.PROCESS FLOW DIAGRAM	Flow Diagram.pdf
3	CCA	Consent 5.pdf

12). Scanned Industrial Application :

No Attachment Found!

Date :

Place :

Name & Signature of the applicant

(With official seal)

Associated User : SURINAUTOMOTIVE

Submitted By User : SURINAUTOMOTIVE

Submission Date : 30/03/2017

* In case signed by any authorized signatory, the details of the signatory with the authorization shall be enclosed.

PAGE NO.:
DATE: 6 /

DATE	Opening	Closing	Usage
01	6962	6984	22
02	6984	7009	25
03	7009	7031	22
04	7031	7057	26
05	7057	7080	23
06	7080	7102	22
07	7102	7127	25
08	7127	7153	26
09	7153	7179	26
10	7179	7204	25
11	7204	7230	26
12	7230	7255	25
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14	7281	7304	23
15	7304	7326	22
16	7326	7346	20
17	7346	7365	19
18	7365	7386	18
19	7386	7404	18
20	7404	7424	20
21	7424	7442	18
22	7442	7460	18
23	7460	7476	16
24	7476	7494	18
25	7494	7511	17
26	7511	7528	17
27	7528	7550	22

Water Log book.

PAGE NO.:
DATE: / /

DATE	Opening	Closing	Usage
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02	6207	6228	21
03	6228	6253	25
04	6253	6275	22
05	6275	6297	22
06	6297	6316	19
07	6316	6339	23
08	6339	6364	25
09	6364	6392	28
10	6392	6417	25
11	6417	6443	26
12	6443	6468	25
13	6468	6493	25
14	6493	6519	26
15	6519	6544	25
16	6544	6566	22
17	6566	6587	21
18	6587	6608	21
19	6608	6634	26
20	6634	6656	22
21	6656	6683	27
22	6683	6711	28
23	6711	6730	27
24	6730	6766	28
25	6766	6794	28
26	6794	6822	28
27	6822	6850	28
28	6850	6878	28
29	6878	6906	28
30	6906	6934	28
31	6934	6962	28

For Surin Automotive Pvt. Ltd.

Authorised Signatory

NOV 19

Water Log book.

PAGE NO.:

DATE: /, /

DATE	Opening	Closing	Usage
01	5432	5455	23
02	5455	5480	25
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06	5546	5571	25
07	5571	5593	22
08	5593	5618	25
09	5618	5644	26
10	5644	5666	22
11	5666	5691	25
12	5691	5714	23
13	5714	5740	26
14	5740	5762	22
15	5762	5783	21
16	5783	5806	23
17	5806	5828	22
18	5828	5853	25
19	5853	5879	26
20	5879	5907	28
21	5907	5934	27
22	5934	5962	28
23	5962	5989	27
24	5989	6017	28
25	6017	6045	28
26	6045	6073	28
27	6073	6101	28
28	6101	6129	28
29	6129	6157	28
30	6157	6185	28

For Surin Automotive Pvt. Ltd.

Authorised Signatory

PAGE NO. :

DATE : / /

DATE	opening.	closing.	by ajay
01/10/19.	4714	4734	20
2	4734	4755	21
3	4755	4779	24
4	4779	4800	21
5	4800	4823	23
6	4823	4848	25
7	4848	4868	20
8	4868	4887	19
9	4887	4909	22
10	4909	4931	22
11	4931	4949	18
12	4949	4971	22
13	4971	4994	23
14	4994	5019	25
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16	5039	5061	22
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18	5079	5096	17
19	5096	5118	22
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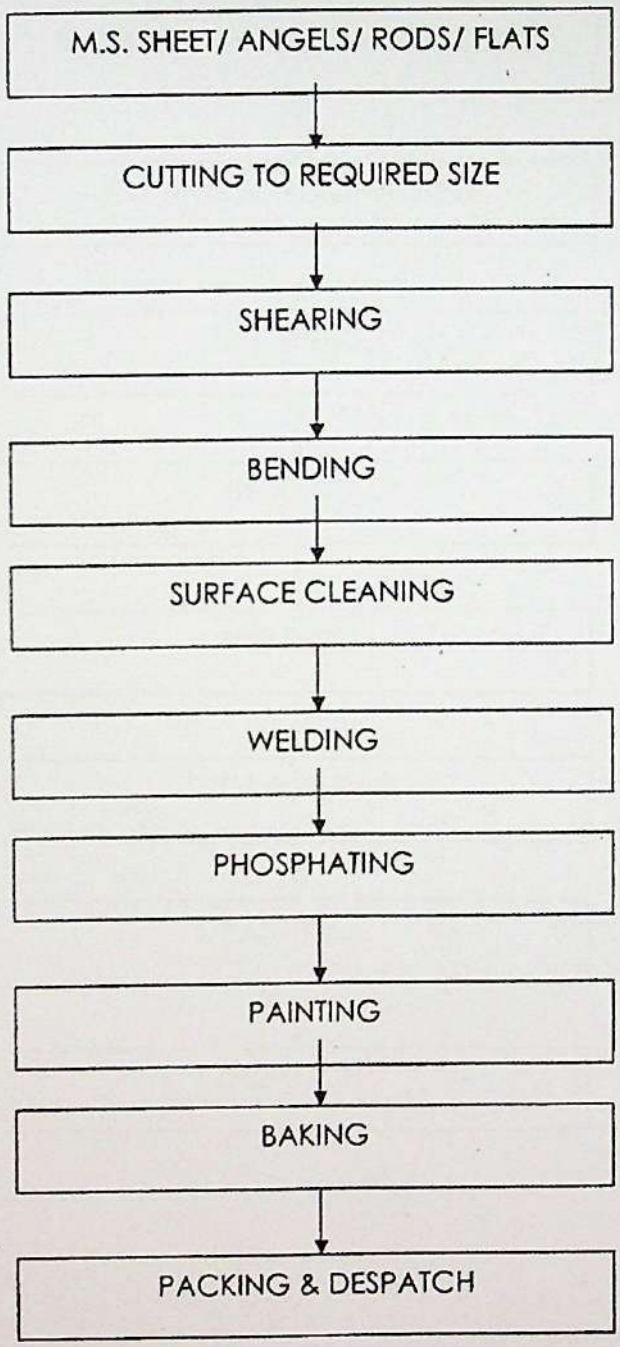
21	5140	5165	25
22	5165	5190	25
23	5190	5217	27
24	5217	5242	25
25	5242	5268	26
26	5268	5296	28
27	5296	5323	27
28	5323	5348	25
29	5348	5376	28
30	5376	5404	28
31	5404	5432	28

For Surin Automotive Pvt. Ltd.

Authorised Signato

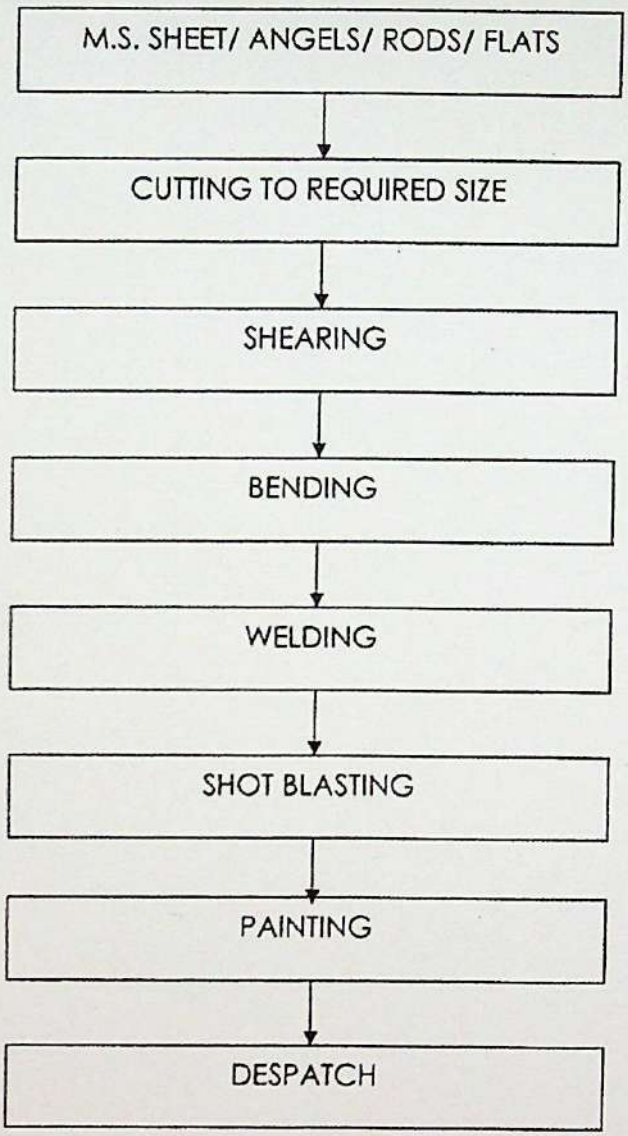
Manufacturing process flow chart for Fabrication and Surface cleaning



For Surin Automotive Pvt. Ltd.

Authorised Signatory

Manufacturing process flow chart for Tipper Body/ trucks



For Surin Automotive P...

Authorised Signatory

SURIN AUTOMOTIVE PRIVATE LIMITED

Plot No. A-194, Phase -I, Eldeco Sidcul Industrial Park, Sitarganj, Uttarakhand-262405
Phone : 05948 - 256145,46

SAPL/UKT/HR&A/2019/016
Date: 01st Jul, 2019

To,
The Regional Officer,
Uttarakhand Environment Protection and Pollution Control Board,
Chamunda Complex, Kashipur,
Dist – US Nagar (Uttarakhand),

Sub: Submission of Annual Return under Hazardous & Other Wastes Rules, 2016
(Form- 3 & 4)

Dear Sir,
This has reference to above written subject matter we are enclosing herewith Annual Return under Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008 for the financial year 2018 – 2019.

We hope that your good self shall find the above information in order.

Yours truly
For Surin Automotive Private Limited

Surin Automative Pvt. Ltd.

Authorised Signatory
G.L. Samota
Astt. General Manager – HR&A

Encl: Form 3 & Form 4

Regd. Office : #6A/6C, Phase 1, Peenya Industrial Area, Bangalore, Karnataka-560058
Phones : 23611949, 23612019, Fax : 91-80-23612218 Website : surinauto.com

Alwar (NCR)	Peenya, Bangalore	Chennai-I	Chennai-II	Madurai	Pune-I Pune-II
0144-2881517	080-40078181	044-27465335	044-26810802	04543-293896	020-20510782

Corporate Identity Number - U34300KA2006PTC038845

FORM -4
[See rule 5(6) and 22(2)]
Financial Year: 2018 - 2019

Industry: For Surin Automotive Pvt. Ltd. PCB ID: 12456

FORM FOR FILING ANNUAL RETURNS

BY THE OCCUPIER OR OPERATOR OF FACILITY

(To be submitted by occupier/operator of disposal facility to state pollution control Board/pollution control committee by 30th June of every year for the preceding period April to March)

1	Name and address of the generator/operator of facility	:	Surin Automotive Pvt Ltd. Plot No-A-194, Eldeco Sideul IP Sitrarganj Distt- U.S.Nagar(U.K).			
2	Name of the authorized person and full address with telephone and fax number	:	Mr. G.L. Samota, Surin Automotive Pvt Ltd. Plot No-A-194, Eldeco Sideul IP Sitrarganj Distt- U.S.Nagar(U.K).9068807015			
3	Description of hazardous waste	:	Physical form with description		Chemical form	
			Used Lube Oil			
			Waste Oil/air filter,oil soaked gloves & cloths,Hard coat solid waste, empty barrel-Solid			
4	Quantity of hazardous waste (in MTA)	:	Type of hazardous waste		Quantity (In MTA/KL)	
			Used Lube Oil/Paint Sludge		47.80 MTA	
			Waste Oil/air filter,oil soaked gloves & cloths,Hard coat solid waste, empty barrel-Solid			
5	Description of storage	:	In Drums, bags and separate storgae Pit.			
6	Description of treatment	:	Incincaration and refining			
7	Details of transportation	:	Name & address of consignee	Mode of packing	Mode of transportation	Date of transportation
			M/s. Bharat Oil Company (India) Regd. MauzaMukimpur, Roorkee-Lakshar Road, Rorkee(U.K)	In drums and plastic bags	Truck	05.04.18 25.06.18 18.07.18 06.09.18 30.11.18 22.01.19 28.02.19 30.03.19
8	Details of disposal of hazardous waste	:	Name & address of consignee	Mode of packing	Mode of transportation	Date of transportation
			Same as above			
9	Quantity of useful	:	Name and type of materials sent		Quantity (In Tonnes/KL)	

Surin Automative Pvt. Ltd.

Authorised Signatory

materials sent back to the manufacturer and others.		back to	
		Manufactures NA	
		Others : NA	

Place: Sidhpur

Scanned Signature : GL Samota

Date: 30-06-19

Designation: : Head

Surin Automative Pvt. Ltd.

Authorised Signatory

[FORM-V]

(See rule 14)

Environmental statement for the financial year ending the 31st March 2019

PART-A

Name and address of the Owner/occupier of the industry	: Mr. Akash Chaudhary– Director Surin Automotive Pvt Ltd. Plot No.A 194, Phase-I, Eldeco, Industrial Park, Sitarganj, Distt.U.S.Nagar Uttrakhand
Industry category Primary – (STC Code) Secondary - (SIC Code)	: RED/ LSI
Production capacity – Units	: AUTO PARTS 2500 NOS/M CABNS FES HALF CABINS – 2500 NOS/,M SHEET METAL FABRICATION – 7700 MT/M TIPPER BODY , LOAD BODIES – 1000 NOS/M
Year of Establishment	: 2010
Date of last environmental statement submitted	: 2018

For Surin Automotive Pvt Ltd.

Authorised Signatory

PART-B

(Water and Raw Material Consumption)

Water Consumption	**M3 / day**	
Industrial Cooling	0 Kl/day	
Domestic	15 kl/day	
Industrial Processing	15 kl/day	
Name of Product	**Process water Consumption per unit of product output**	
	During the current Financial year (April'17 to March.'18)	During the current Financial year (April'18 to March.'19)
Auto Parts (Seats) Cabins FES Half Cabin Sheet Metal Fabrication & Assemblies.Tipper Body, Load Bodies, Trailer	**0.15KL/Nos.of final product**	**0.13 KL/Nos.of final product**

(ii) Raw material consumption

For Surin Automotive Pvt. Ltd.

Authorised Signatory

Name of Raw Materials	Name of Product	Consumption of raw material per unit of product	
		During the current Financial year (April'17 to March.'18)	During the current Financial year (April'18 to March.'19)
. Paint & Thinner	AUTO PARTS CABNS FES HALF CABINS	1137 ltr per month 155.83 mt/month	1137 ltr per month 155.83 mt/month
:. Steel (Plates,Sheet,Angles,Rods,Flats etc) CHEMICALS	SHEET METAL FABRICATION –		
	TIPPER BODY , LOAD BODIES –		

PART-C

Pollution discharged to environment/unit of output

(Parameter as specified in the consent issued)

Pollutants	Concentrations of Pollutants Discharges (Mass/volume)	Percentage of variation from prescribed standards with reasons.
a) Water		
pH	8.26	Within consented limit
Suspended Solid	18.6	-do-
B.O.D	12	-do-
C.O.D	60	-do-
Oil & Grease	Less than 1	-do-

For Surin Automotive Pvt. Ltd.

Authorised Signatory

Hexa. Chromium (Cr6)	Not Detectable	-do-
Nickel	Not Detectable	-do-

Pollutants	Quality of pollutants discharged (mass / day)		Concentrations of Pollutants Discharges (Mass/volume)		Percentage of variation from prescribed standards with reasons.
b) Air	Consented Kg/day	Emitted Kg/day	Consented mg/Nm3	Emitted mg/Nm3	
Stack attached to D.G Set ,HEG, Oven					
S.P.M	Not Specified			66.79	Within consented limit
SO2			Not Specified	21.85	-do-

PART –D
HAZARDOUS WASTES

(As specified under Hazardous Wastes (Management and Handling) Rule, 1989)

Hazardous Wastes	Total Quantity (Kg.)	
	During the current Financial year (April17 to March.18)	During the current financial year (April18 to March 19)

For Surin Automotive Pvt. Ltd.

Authorised Signatory

a) From Process	ETP SLUDGE (49.7 MT)	ETP Sludge (47800 kg) ,
b) From Pollution Control facilities	Nil	Nil
c) Discarded Container	Nil	Nil

PART-E
Solid Wastes

Solid Waste	Total Quantity	
	During the previous Financial Year(2017-18)	During the current Financial Year(2018-19)
From process	SOLID WASTE 5 MT	SOLID WASTE 8 MT
From pollution control facilities	Nil	Nil
Discarded Containers	N.A	Nil
Quantity recycled or re-utilized within the unit.	N.A	Nil

PART-F

Please specify the characterizations (in terms of composition of quantum) of hazardous as well as solid wastes and indicate disposal practice adopted for both these categories of wastes.

1. Hazardous Waste :Waste Oil, Waste Cotton ,The Paint Sludge arising from paint is stored in Sludge Bed & after

For Surin Automotive Pvt. Li

Authorised Signat

drying completely it is disposed through the Authorized Party.

2. Solid Waste : NIL

PART-G

Impact of the pollution abatement measures taken on conservation of natural resources and on the cost of production.

Water

The Industry is engaged in the manufacturing of Auto Parts (Seats) Cabins FES Half ,Cabin Sheet Metal,Fabrication &TipperBody,Assemblies. Load Bodies, Trailer. For Industrial purpose 15kl/day of water is being used. The 15kl/day water is used for the domestic purpose, hence 12 kl/day domestic effluent is generated, which is being treated through Septic tank and Soak pit and the treated water is being used for gardening purpose..

Air

To reduce emission from the DG Sets, HWG, Oven are equipped with Acoustic & Stack.

Noise

The Noise level in and around factory premises is well within the prescribed limit.

Green Belt Development

The Company on its own has started a Green Belt Development program. Out of the total land 8% area has been developed as green belt. The Company has planted / developed trees like Gulmohar, Asoka, Mango, Gulab and so many normal, flowery and decorative trees.

PART-H

Additional measures/investments proposal for environments protection including abatement of pollution, prevention of pollution.

M/s SURIN AUTOMOTIVE PVT LTD, Plot No.A 194,Phase No.1, Eldeco Sidul,Industrial park,Sitarganj,Distt.U.S.Nagar Uttrakhand is Large Scale Industrial unit though they have made

For Surin Automotive Pvt. Ltd.

Authorised Signatory

considerable expenditure on effluent treatment plant, Air Pollution Control system, operation & maintenance, maintaining good housekeeping in various sections & around the factory, tree plantation etc.

PART-I

Any other particulars for improving the quality of the environment.

1. Company has provided Sewage Treatment Plant & Effluent Treatment Plant consisting Equalization cum Neutralization tank, Aeration Tank, Clarifiers, SDB, Collection sump , DMF provided.

2. Company has provided Air pollution control system attached to DG Set.

3. Tree plantation & maintaining good gardening.

4. Maintaining good house-keeping in & around factory.

However following suggestion/recommendations are sought to be important in order to improve the environment further by the industry.

1. Looking towards the scarcity of water in future industry is advised to improve the present effluent treatment arrangement in order to recycle the water to its maximum extent. This will also help industry in reducing water input conservation of water & indirect effect is not contributing to marine pollution.

2. To carrying out present working efficiency of scrubbing system.

3. Effort shall be made to utilize 100 % treated effluent for gardening purpose.

4. To analyse the sludge generated from ETP.

For Surin Autom...

Authorised Signat...

14/21

CENTRAL POLLUTION CONTROL BOARD
REGIONAL DIRECTORATE, LUCKNOW

01. Background: M/s Mascot Fasteners Pvt. Ltd. (hereafter referred as 'The unit') was jointly inspected on January 28, 2020 by the officials from CPCB, RD (N), Lucknow and UEPPCB, in reference to the Hon'ble NGT order (O.A No123/2018) dated December 3, 2019 in the matter of Sidhgarbyang Kalyan Sewa Samiti, Sitarganj Vs State of Uttarakhand & Ors. O.A. No. 123/2018. As on the date of inspection, status of compliance of the said unit is given below.

02. Salient Details:

1.	Name & Address of the Industry	M/s Mascot Fasteners Pvt. Ltd. B-115, Phase-I Eldeco SIDCUL Industrial Park, Sitarganj, U S Nagar Uttarakhand-262405
2.	Coordinates of the Unit (Latitude and Longitude)	Lat. 29°1'18" Long. 79° 40' 58"
3.	Type of Industry Sector (Red/ Orange/ Green)	Red
4.	Scale of operation (Large/Medium/Small- Micro)	Medium
5.	CETP membership (Obtained Yes/No)	Yes
6.	Operational Status	Operational
7.	Name of main Raw Materials:	1. Wire Iron Rod
8.	Status of Consent under Water & Air Acts and Authorization under HWM Rule	Granted /Non granted: Granted Valid up to: 31-03-2020
9.	Consented Production Capacity	• Fasteners (Nut & Bolt) & Wire- 200MT per month • Nut & Bolt- 100 Ton per month
10.	Sources of Water Supply	Ground water (Bore well- 01 Nos)
11.	NOC from CGWA for extraction of Ground Water	Applied
12.	Daily consumption of Fresh Water (KLD)	07 KLD (As per Form-V submitted by the unit.)
13.	Waste Water Generation (KLD)	4 KLD (As per consent)
14.	Unit details of ETP	1) Equalization Tank 2) Oil and Grease Trap

		3) Chemical Dosing system 4) Primary tube settler 5) Aeration Tank 6) Secondary tube settler 7) Sludge drying beds 8) MGF and ACF
15.	Designed Treatment Capacity of ETP (KLD)	5 KLD
16.	Operational status of ETP	Operational
17.	Flow Meter (s) at Inlet & outlet of ETP	Flow meter installed at outlet only
18.	Mode of treated effluent disposal	Through CETP
19.	Any Bypass observed	No
20.	Details of HW Generation & its disposal: As Per Environmental Statement (Form V)	

Hazardous Wastes	Quantum Kgs	Disposal Practice
Used Oil	200 Liters	Stored in plastic drums and disposed through authorized TSDF
ETP Sludge	160 Kg	Stored in plastic bags and disposed through authorized TSDF
Any other (specify)		

21.	Sources of Air Pollution	
A.	Boilers	
	No. and Capacity of Boilers	NA
	Type of Fuel used with consumption	NA
	Rate of fuel used	NA
	Load at which sampling done	NA
	Stack details I. Height of stack of each Boiler (meters) II. Sampling port hole from ground level Stack dia.	NA
	Air Pollution Control Systems (APCD)	NA
B.	DG Sets	
	Numbers and capacity of each	01 Nos. (250 KVA)
	• Whether adequate stack height exists	Yes
	• Whether acoustic enclosure provided as per Environment (P), Rules 1986.	Yes
22.	Date of inspection	28.01.2020

03. Observations:

1. On the day of inspection, the unit was found operational and engaged manufacturing of fasteners (nut & bolt).
2. The consent of the unit under Water Act; Air Act and Hazardous Waste Authorization is valid up to 31.03.2020.
3. The fresh water requirement of the unit is fulfilled by one bore well installed in the premises. Flow meter was found installed at the abstraction point of the bore well.
4. Logbook for the fresh water consumption is not maintained by the unit.
5. The unit has not taken NOC from CGWA for groundwater abstraction through bore well, however applied for the same.
6. The unit has an ETP of 5 KLD capacity comprises of Screen→Collection cum Equalization Tank→Reaction Tank→ Primary Tube Settler →Aeration Tank→Secondary Tube Settler→ MGF& ACF → Treated Water Tank→ CETP conveyance system.
7. During inspection, the ETP of the unit was found in operation. The team has collected the sample from inlet and outlet of the ETP. The analysis report is presented below:

S. No.	Parameter	Inlet of ETP (I-6)	Outlet of ETP (I-6A)	UEPPCB prescribed standards for CETP Sitarganj
1.	pH	2.71	6.20	5.5 – 9.0
2.	TSS (mg/L)	3778	9.87	1500
3.	TDS (mg/L)	75074	**11832**	2100
4.	Fluoride (mg/L)	-	BDL	15
5.	Ammonical Nitrogen (mg/L)	-	44.50	50
6.	Phenols (mg/L)	-	2.20	5
7.	Boron (mg/L)	-	BDL	2
8.	Oil & Grease (mg/L)	-	BDL	20
9.	COD (mg/L)	3879	162	1100
10.	BOD (mg/L)	-	77	550
11.	Hexavalent Chromium (mg/L)	-	BDL	2
12.	Cadmium (mg/L)	-	BDL	1
13.	Total Chromium (mg/L)	-	BDL	2
14.	Copper (mg/L)	-	BDL	3
15.	Nickel (mg/L)	-	0.32	3
16.	Lead (mg/L)	-	BDL	1
17.	Zinc (mg/L)	-	0.25	15
18.	Arsenic (mg/L)	-	0.025	0.2
19.	Mercury(mg/L)	-	BDL	0.01

8. The unit is found not complying w.r.t TDS (11832 mg/l), which is more than the prescribed standards of Inlet effluent quality (2100 mg/l) of CETP, Sitarganj.
9. The hazardous waste storage area of the unit was found inadequate for safe storage. The packaging and labeling of HW as per rules are also not followed by the unit.
10. Display board for display of information related to water, air emission and waste generated within the factory premises was found at factory gate, however no information were updated on that.

11. As the unit is found under violating prescribed effluent discharge standards during 05-12-2018 to 28-01-2020. The team calculated Environmental Compensation of ₹ 83,80,000/- (Rs. Eighty-Three Lakhs Eighty Thousand) w.r.t. violation of prescribed effluent discharge standards. The calculation of EC is shown in Annexure-I.
12. As the unit is found under illegal extraction of groundwater during 23-05-2018 to 28-01-2020. The team calculated Environmental Compensation of ₹ 1,00,000/- (Rs. One Lakh) w.r.t illegal extraction of groundwater. The calculation of EC is shown in Annexure-I.

04. Recommendations:

1. An amount of ₹ 83,80,000/- may be levied on the unit as charge towards environmental compensation for violation of the prescribed norms. In addition to this, unit may be levied ₹ 20000/- per day till the day of compliance achieved.
2. An amount of ₹ 1,00,000/- may be levied on the unit as charges towards environmental compensation for illegal extraction of ground water. In addition to this, unit may be levied ₹ 140/- per day after 06-05-2020 to till the day of further compliance achieved.
1. The unit should improve the operation & maintenance of ETP to reduce the TDS of treated effluent within the prescribed standards of Inlet quality for CETP Sitarganj.
2. The unit shall regularly update the information on display board provided at factory gate.
3. The unit shall obtain NOC from CGWA for the abstraction of ground water.
4. The unit shall maintain daily logbook for flowmeter installed at borewell.
5. The unit shall make an adequate safe storage area for HW and also follow the Rule of packaging and labeling.

05. Inspection Team:

1. Er. Sanjay Kumar, Sci 'C'
   CPCB, Regional Directorate, Lucknow
2. Dr. Ajeet Singh, ASO
   UEPPCB, RO Kashipur
3. Dr. Ashutosh Tripathi, RA
   CPCB, Regional Directorate, Lucknow

Photo Gallery

Photo-1: Main Gate of the unit

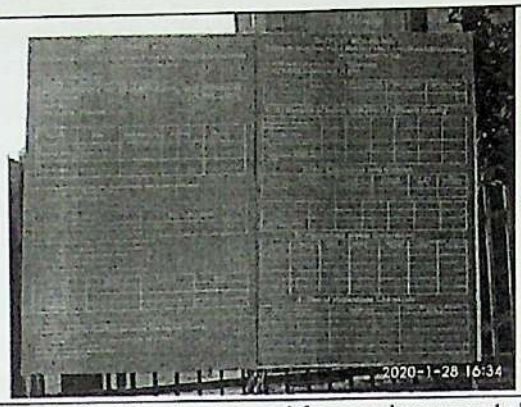


Photo-2: Display board for environmental information

Photo-3: Raw materials

Photo-4: Production Area

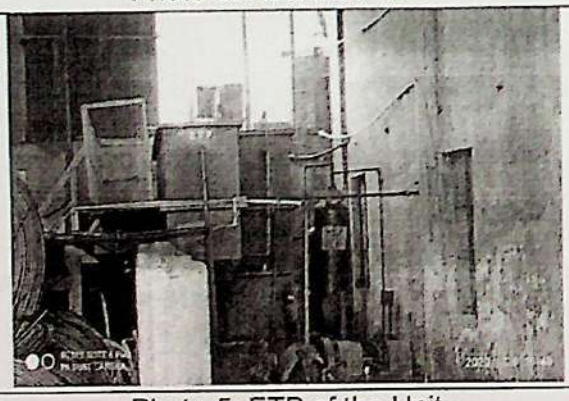


Photo-5: ETP of the Unit

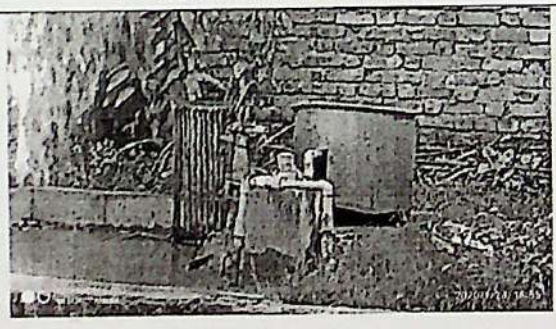


Photo-6: Bore well

1. **Environmental Compensation for illegal extraction of the Ground water:**

EC_{GW} = Water Consumption Per day x Nos of days x Environmental Compensation Rate for illegal extraction of ground water (ECR_{GW})

The EC computed is as follows:

Area category	Safe/Non notified area
Use	Industrial
Ground water extracted per day	7 m^3/day
ECR_{GW} for industrial units in Safe area (As per Table 4.6.4 of CPCB EC Methodology)	20 Rs/m^3
EC to be levied	140 Rs/day
Date of inspection by CPCB wherein violation reported	23-05-2018
Status of NOC as on 28-01-2020	Applied
No of violating days (i.e. operation without NOC)	615
Total EC_{GW} for illegal extraction of the ground water (Minimum Rs. 1,00,000)	~~Rs 86,100~~ Rs. 1,00,000 (minimum)

As the unit is found under illegal extraction of groundwater during 23-05-2018 to 28-01-2020, the team calculated Environmental Compensation of ₹ 1,00,000/- (Rs. One Lakh) w.r.t illegal extraction of groundwater. In addition to this, unit may be levied ₹ 140/- per day after 06-05-2020 to till the day of further compliance achieved.

2. **Environmental Compensation on Industrial Pollution:**

Calculation of Environmental Compensation is as demonstrated below

EC = PI x N x R x S x LF

= 80 X 419 X 250 X 1.0 X 1.0

= 83,80,000

As the unit is found under violating prescribed effluent discharge standards during 05-12-2018 to 28-01-2020. The team calculated Environmental Compensation of ₹ 83,80,000/- (Rs. Eighty-Three Lakhs Eighty Thousand) w.r.t violation of prescribed effluent discharge standards. In addition to this, unit may be levied ₹ 20000/- per day till the day of compliance achieved.
(Note: The unit was complying during inspection in May, 2018)

Where

- *PI = Pollution Index of industrial sector (taken as '80' considering 'Red Category')*
- *N= Number of days of violation took place (419 operational days considered for violating prescribed effluent discharge standards during 05-12-2018 to 28-01-2020)*
- *R = A factor in Rupees (taken as '250')*
- *S = Factor for scale of operation ('1.0' considering scale of operation being 'Medium')*
- *LF = Location factor ('1.0' considering population of area being < 1 million)*

(Ref: Guidelines prescribed by the "Report of CPCB- in house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund")

ANNEXURE-2

UEPPCB

HEAD OFFICE

Uttarakhand Environment Protection and Pollution Control Board
"Gauri Devi Prayavaran Bhawan"
46B, I.T. Park, Sahastradhara Road, Dehra Dun

UEPPCB/HO/Con/M-132/2019 / 1383 Date : 27.11.2019

REGD. POST

To,

M/s Mascot Fastner Pvt Ltd,
Plot No: B-155,
ESIP, Tehsil-Sitarganj.
Distt-U.S.Nagar.

Consolidated Consent to Operate and Authorization hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and Hazardous & Other Wastes Rules, 2016 respectively).

PCB ID - 12847	Inward ID 242648
CCA (Renewal)	
Consent No. 40128/	Date : 12-04-2019

CCA is hereby granted to M/s Mascot Fastner Pvt Ltd located at Plot No: B-155, ESIP, Sitarganj, Distt-U.S.Nagar subject to the provisions of the Water Act, Air Act and Hazardous & Other Wastes Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period from up to 31.03.2020 and valid for manufacturing of following products with Capital Investment / Net Assets Values ₹ 6.09Crs :-

S. No.	Last CTE or CCA		Present CCA (Renewal)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	Fasteners (Nut & Bolt) & Wire	200MT	Fasteners (Nut & Bolt) & Wire	200MT
2	Nut and Bolt	100Ton	Nut and Bolt	100Ton

2. **Specific Conditions under Water Act :-**

(i) **The daily quantity of effluent discharge (KLD) :-**

	Last CCA	Present CCA (Renewal)
Trade Effluent	2	2
Sewage	2	2

(ii) **(Trade Effluent Treatment and Disposal:** Effluent generated from manufacturing process (2KLD) shall be treated and disposed through CETP after primary treatment to meet inlet effluent quality of CETP as prescribed by the State Board.

(iii) In case of non-operation/non-conforming of CETP, the unit shall make and arrangement of own ETP of appropriate capacity to treat waste water generated from process; otherwise unit shall stop manufacturing operation. In case of operation of own ETP, ETP shall meet following standards as prescribed under **Environment (Protection) Rules, 1986** as applicable and amended time to time.

1	pH	Between	6.5 to 9.0
2	Suspended solids	Not to exceed	100mg/l
3	BOD (3 days 27°C)	Not to exceed	30 mg/l
4	COD	Not to exceed	250 mg/l
5	Oil & Grease	Not to exceed	10 mg/l

(iv) The applicant shall provide primary treatment system to the domestic waste water and discharge through CETP as per prescribed limit.

3. **Conditions under Air Act :-**

(i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1	DG Set (25KVA) x 1	1	HSD	20Ltr./Day	Acoustic Enclosure	
2	DG Set (125KVA) x 1	2.5	HSD	100Ltr./Day	Acoustic Enclosure	

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. **Conditions under Hazardous & Other Wastes Rules-2016:-**

(i) Number of authorization and date of issue : ----------

(ii) The **Factory Manager of M/s Mascot Fastner Pvt Ltd, Sitarganj, U.S.Nagar** is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.

(iii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	Schedule I – 5.1	0.100	Recyclable.
2	Schedule I – 35.3	1.0	Secure Land fill.

(iv) The authorization shall be in force for a period from up to 31.03.2020.

(v) The authorization is subject to the conditions stated below and the such conditions as may be specified in the rules for the time being in force under **Environment (Protection) Act, 1986.**

Terms and conditions of authorization:-

(i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.

(ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.

(iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.

(iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.

(v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.

(vi) An application for the renewal of an authorization shall be made as laid down under these rules.

(vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.

5. This CCA is valid for wire drawing, metal surface treatment (pickling/water rinsing etc) processes only.

6. Compulsory documents to be submitted by the Industry/Unit:-

(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous & Other Wastes Rules, 2016 and Third Party Audit Report.

(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.

8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous & Other Wastes Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

Member Secretary

Copy to :- Regional Officer, Uttarakhand Environment Protection and Pollution Control Board, Kashipur, Distt-U.S.Nagar for information and compliance of the same.

Chief Environment Officer

Annexure

Specific Conditions:

1. The applicant shall provide ISI mark water meter to each water supply source and shall regularly submit returns of water consumption in the prescribed form and pay the cess as specified under Section-3 of Cess Act.
2. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
3. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
4. The industry shall ensure interlocking of air pollution control devices and production processes.
5. A solid waste generated from the industry has to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
6. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
7. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the Central Pollution Control Board.
8. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of Water Act, Air Act and Environment (Protection) Act and Rules made thereunder.
9. The industry shall ensure all safety measures and shall undertake periodical assessment by the competent authority.
10. Unit shall ensure manifest system in Form-10 of Hazardous & Other Wastes Rules, 2016 while disposing hazardous waste.
11. Hazardous waste should not be stored beyond a period of 90 days.
12. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
13. The Industry shall comply with the condition stipulated in the Environment clearances to the industrial estate vide by the ministry of Environment & Forests, New Delhi.
14. The Unit shall strictly comply with the provisions of Water, Air & E(P) Acts and Rules/Notifications made thereunder.

General Conditions :-

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet out side the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
22. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
25. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous & Other Wastes Rules, 2016 shall be submitted to the Board.

22.11.17

Chief Environment Officer

RECEIPT

Transaction Ref.No. 1906180002283 Dated: Jun 19 2018 5:08PM

Received from M/S. MASCOT FASTNER PVT LTD with Transaction Ref.No. 1906180002283

Dated Jun 19 2018 5:08PM the sum of INR 1000 (One Thousand Only) through Internet based

Online payment in the account of PROCESSING FEE OF FRESH NOC FOR GROUND WATER EXTRACTION, , PROCESSING FEE OF FRESH NOC FOR GROUND WATER EXTRACTION.

Disclaimer:- This is a system generated electronic receipt, hence no physical signature is required for the purpose of authentication

Printed On: 19-06-2018 05:10:19

ANNEXURE-3

Government of India
Central Ground Water Authority (CGWA)
Ministry of Water Resources, River Development and Ganga Rejuvenation

Application for Issue of NOC to Abstract Ground Water (NOCAP)

Logout

IP Address: 117.205.140.159

Application No :	21-4/1011/UT/NID/2018
Receive Date :	18/06/2018
Name of Industry :	MASCOT FASTNERS PRIVATE LIMITED
Application Processing Fee :	Rs. 1000.00/- (Rupees One Thousand Only) (Submitted: No)
Current Stage :	Application Verification Stage
Current Status :	Submitted
Address :	Central Ground Water Board Uttarakhand Region 419-A, Kanwali RoadBalliwala , Near Urja BhawanDehradun DEHRADUN UTTARAKHAND

Current Status

Application Verification

Receive Date	From User Name	To User Name	Forwarded User Name	Action Date	Action Internal Status	Action Comment	Copy of Application Received On
18/06/2018		(Evaluation Officer) Central Ground Water Board Uttarakhand Region					

Application Processing

Receive Date	From User Name	To User Name	Forwarded User Name	Action Date	Action Internal Status	Action Comment	Ground Water Recom Per Day	Ground Water Recom Annual

No Record for this Stage.

NOC Processing

Receive Date	From User Name	To User Name	Forwarded User Name	Action Date	Action Internal Status	Action Comment

No Record for this Stage.

NOC Disbursement

Receive Date	From User Name	To User Name	Forwarded User Name	Action Date	Action Internal Status	Action Comment

No Record for this Stage.

(2)

Non-Tax Receipt Portal
Government of India

Controller General of Accounts
Dept. of Expenditure, Ministry of Finance

1 Payment Purpose 2 Depositor's Details 3 Confirm Info 4 Pay

Payment Mode Online

Depositor Details

Name	M/S Mascot Fastner Pvt Ltd		
Address 1 :	B-155, SIDCUL SIDCUL INDUSTRIAL PARK, SITARGANJ, U.S.NAGAR	Address 2 :	
City :	SITARGANJ	District :	UDAM SINGH NAGAR
State :	UTTARAKHAND	Country :	INDIA
Pincode/Zipcode :	262405	Email :	mascotfastner@gmail.com
Mobile No.(91) :	[redacted]		
Aadhar Number		Pan Number	AABCM4504H
Tan Number	[redacted]	Tin Number	

Purpose Details

S. No.	Ministry	PAO Name	DDO Name	Purpose & Payment Type	Payment Period/ Frequency	Amount (In INR)
1	WATER RESOURCES	PAO(CGWB), Faridabad[002334]	Pay & Accounts Officer, PAO, CGWB[200449]	PROCESSING FEE OF FRESH NOC FOR GROUND WATER EXTRACTION,	No Restriction	1000.00
				INR one thousand only		Total : 1000.00

Back

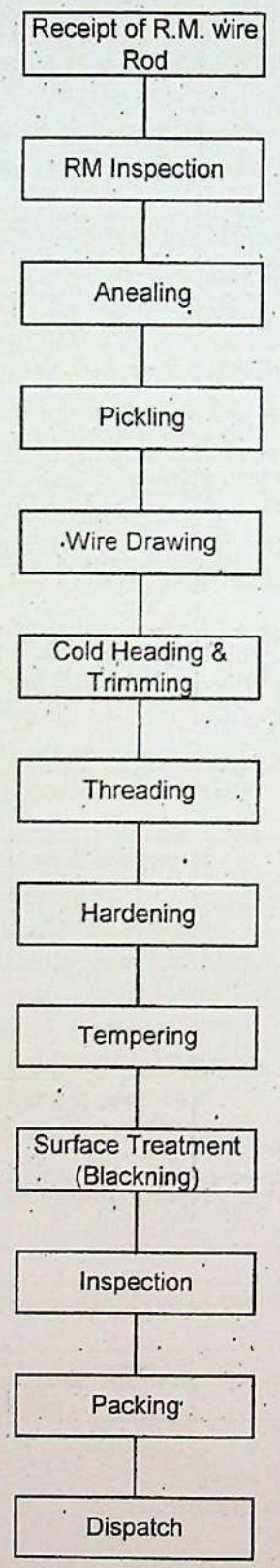
Confirm

https://www.bharatkosh.gov.in/Confirmation.aspx

ANNEXURE-4

MASCOT FASTENERS PVT. LTD.	PROCESS FLOW CHART	RD 21 (00 / 01.08.11)

Product Description : HIGH TENSILE HEX BOLT



Approved By :

ANNEXURE-5

FORM-4

Financial Year: 2018-2019

(See Rule 5(6) and 22(2)]

Industry: Mascot Fastners Pvt. Ltd., ***PCB ID***: 12847

FORM FOR FILING ANNUAL RETURNS BY THE OCCUPIER OR OPERATOR OF FACILITY

(To be submitted by occupier/operator of disposal facility to state pollution control Board/pollution control committee by 30th June of every year for the preceding period April to March)

1	Name and address of the generator/operator of facility	:	M/S MASCOT FASTNERS PVT. LTD., PLOT NO. B- 155, ELDECO SIDCUL, SITARGANJ, DISTT.- U.S.NAGAR, UTTARAKHAND			
2	Name of the authorized person and full address with telephone and fax No.	:	MR. SHAKEEL AHMED M/S MASCOT FASTNERS PVT. LTD., PLOT NO. B- 155, ELDECO SIDCUL, SITARGANJ, DISTT.- U.S.NAGAR, UTTARAKHAND.			
3	Description of hazardous waste	:	**Physical form with description**		**Chemical form**	
			ETP Sludge – Solid Used Oil – Liquid		Hydrocarbon	
4	Quantity of hazardous waste (in MTA)	:	**Type of hazardous waste**		**Quantity (In Tones/KL)**	
			ETP Sludge Used Oil		760 Kg. 400 Liters	
5	Description of storage	:	ETP Sludge – In Plastic Bags Used Oil – In Drum			
6	Description of treatment	:	Disposed to Authorized Party			
7	Details of transportation	:	Name & address of consignee	Mode of packing	Mode of transport	Date of transport.
			Bharat Oil & Waste Management Ltd.,Mauza Mukimpur, Roorkee Laksar Road, Roorkee, Distt.- Haridwar, Uttarakhand.	ETP Sludge – In Plastic Bags and Used Oil – In Drums	By Truck By Truck By Truck By Truck By Truck	23.05.2018 06.09.2018 19.09.2018 26.12.2018 06.03.2019
8	Details of disposal of hazardous waste	:	Name & address of consignee	Mode of packing	Mode of transport ation	Date of transportati on
			As Above	As Above	As Above	As Above
9	Quantity of useful materials sent back to the manufacturer and others	:	**Name and type of materials sent back to**		**Quantity (In Tones/KL)**	
			Manufactures		N.A	
			Others		N.A	

Place : Sitarganj

Scanned Signature :

For Mascot Fastners Pvt. Ltd.

Authorised Signatory

ANNEXURE-6

ENVIRONMENTAL STATEMENT REPORT

For Year 2018-19

M/S MASCOT FASTNER PVT. LTD.,
PLOT NO. – B-155, ESIP,
SITARGANJ, DISTT. - U.S. NAGAR
UTTARAKHAND

Submitted to :

Uttarakhand Environment Protection and Pollution Control Board (UEPPCB)

MASCOT FASTNER Pvt Ltd SITARGANJ

FORM- V
ENVIRONMENTAL STATEMENT REPORT
For Year 2018-19

M/S MASCOT FASTNER PVT. LTD.

PART- A

(i) Name and address of the owner/ Occupier of the Industry, operation or process : M/s Mascot Fastner Pvt. Ltd., Plot No. B-155, ESIP, Sitarganj, Distt. – U.S. Nagar, Uttarakhand.

(ii) Date of the last environmental Audit report submitted : September 2018

(iii) Production Capacity : Fastners (Nut & Bolt) & Wires – 200 MT/ Month
Nut & Bolt – 100 Ton / Month

(iv) Year of Establishment : 2010

(v) Last Environment Statement Submitted : 2017-18

PART- B
WATER AND RAW MATERIAL CONSUMPTION

(i) Water consumption m^3/d

Cooling : **1.0 KL / Day**
Domestic : **3.0 KL / Day**
Process & Wash Water : **3.0 KL / Day**

Name of Products	**Water consumption per unit of Products**	
	During the previous Financial Year	**During the Current Financial Year**
Fastners (Nut & Bolt) & Wires – 200 MT / Month Nut & Bolt – 100 Ton / Month	Water used for Cooling, Domestic & Manufacturing Process Purpose	Water used for Cooling, Domestic & Manufacturing Process Purpose

MASCOT FASTNER Pvt Ltd SITARGANJ

ii) **Raw Material Consumption**

Name of raw material consume	Name of products	Consumption of raw material
Wire Rods Wire Rods/Round Bars/ Wire of Iron/Bright Bar	Fastners (Nut & Bolt) & Wires Nut & Bolt	220 MT / Month 115 MT / Month

PART- C

Pollution discharges to environment/ unit of output.
(Parameter as specified in the consent issued)

(i) Pollution	Quality of Pollutants Discharged (Mass/day)	Concentration of Pollutants discharges (mass/volume)	Percentage of variation from prescribed standards
a) Water	As per PCB Norms		
b) Air	As per PCB Norms		

PART- D
(HAZARDOUS WASTES)

Hazardous Wastes	Total Quantity (Kg)	
	During the previous financial year	During the current financial year
(a) From process Used Oil From D.G. Sets ETP Sludge	NIL 600 Kg.	400 Liters 760 Kg.
(b) From pollution Control Facilities	NIL	NIL

PART- E
SOLID WASTES

	TOTAL QUANTITY (Kg)	
	During the Previous Financial Year	During the Current Financial Year
(a) From Pollution Control Equipment	NIL	NIL
(b) From Process	NIL	NIL

FASTNER Pvt Ltd SITARGANJ

PART- F

Please specify the characterizations (in terms of composition of quantum) of Hazardous as well solid water and indicate disposal practice adopted for both these categories of wastes.

- Used Oil is generated from the industry in a tune of 0.10 MT/Year & ETP Sludge is generated in a tune of 1.0 MT/Year (Maximum), which is hazardous in nature. This used oil is being collected in non-leaking barrels and stored properly in a shed and disposed to the authorized party for refining.

PART- G

Impact of the pollution abatement measures taken on conservation of natural resources and on the cost of production.

- Domestic effluent is generated in a tune of 3.0 KLD & Cooling Water generated 1.0 KLD & Manufacturing Process Purpose Water generated in a tune of 3.0 KLD, which is disposed through ETP & CETP.
- To control the Air Pollution from D.G. Set emission suitable height of stack is provided with D.G. Set.
- To control the noise pollution from the D.G. Set, proper acoustic is provided.

PART- H

Additional measures/ investment proposal for environmental protection including abatement of pollution, prevention of pollution.

- Good housekeeping is maintained in and around the factory premises.
- Green Belt is developed within & outside of factory premises.

PART- I

Any other particulates in respect of environmental protection and abatement of pollution.

Prepared By

For

MASCOT FASTNER Pvt Ltd SITARGANJ

(Authorized Signatory)
Mascot Fastner Pvt. Ltd.,

Dated: 11.09.2019

MASCOT FASTNER Pvt Ltd SITARGANJ

ANNEXURE- 7

Copy for SPCB

FORM 10
[See rule 19 (1)]
MANIFEST FOR HAZARDOUS AND OTHER WASTE S.No.: 35206

1 Occupier's Name & Mailing Address (including Phone No. and email)	Mascot Fastners Pvt. Ltd. B-155, Eldeco Sidcul Industrial Park, Sitarganj
2 Sender's Authorization No.	
3 Manifest Document No.	dt-27/12/19
4 Transporter's Name & Address (including Phone No. and email)	Hind Road Lines Rudrapur (UK)
5 Type of Vehicle	(Truck / Tanker / Special Vehicle)
6 Transporter's Registration	
7 Vehicle Registration No.	UK07CA-1147
8 Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (I) E-18, Site-IV, Sahibabad Industrial Area, Ghaziabad, UP-201010 Tel.: 0120-4167524, e-mail:sales@bharatoil.com
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247664 UK, Tel. :08874207664 e-mail:sales@bharatoil.com	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Plot # 672, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur Dehat, UP, Tel : 0512-2285296 e-mail:sales@bharatoil.com
9 Receiver's Authorization No.	(I) 1486/UPPCB/Ghaziabad(UPPCBRO)/HWM/GHAZIABAD/2018 Valid upto: 03/05/2023
(II) UEPPCB/HO/Con-B-84/2018/548 Valid upto: 31/03/2023	(III) 1403/UPPCB/KanpurDehat(UPPCBRO)/HWM/KANPUR DEHAT/2018 Valid upto:30/04/2023
10 Waste Description	ETP Sludge - 160 Kg
11 Total Quantity No. of Containers	160 Kg ..... m^3 or MT ..... Nos.
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/ seapage, use Washing soap at point of leak to stop its leakage.
14 SENDER'S CERTIFICATE Typed Name & Stamp : Signature : For Mascot Fastners Pvt. Ltd. Authorised Signatory	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations. Month 12 Day 27 Year 2019
15 Transporter Acknowledgement of Receipt of Waste Typed Name & Stamp : Signature : MKuma	Month 12 Day 27 Year 2019
16 Receiver's Certificate for Receipt of Hazardous and other Waste Typed Name & Stamp : Signature :	Month Day Year

011 – 41000710, 26216466

Bharat Oil & Waste Management Ltd. Mauza Mukimpur Roorkee (U.K.)

15/2

CENTRAL POLLUTION CONTROL BOARD

REGIONAL DIRECTORATE, LUCKNOW

01. Background: M/s Rickitt Benckiser India Pvt. Ltd. (hereafter referred as 'The unit') was jointly inspected on January 28, 2020 by the officials from CPCB, RD (N), Lucknow and UEPPCB, in reference to the Hon'ble NGT order (O.A No123/2018) dated December 3, 2019 in the matter of Sidhgarbyang Kalyan Sewa Samiti, Sitarganj Vs State of Uttarakhand & Ors. O.A. No. 123/2018. As on the date of inspection, status of compliance of the said unit is given below.

02. Salient Details:

1.	Name & Address of the Industry	M/s Rickitt Benckiser India Pvt. Ltd, Unit-I B-96, Phase-I Eldeco SIDCUL Industrial Park, Sitarganj, U S Nagar Uttarakhand-262405
2.	Coordinates of the Unit (Latitude and Longitude)	Lat. 29°1'57.8" Long. 79°41'14.1"
3.	Type of Industry Sector (Red/ Orange/ Green)	Orange
4.	Scale of operation (Large/Medium/Small- Micro)	Large
5.	CETP membership (Obtained Yes/No)	Yes
6.	Operational Status	Operational
7.	Name of main Raw Materials:	1. Soap noodles 2. HCL 3. Hypo chloride 4. Glycerin 5. SLES and ALS
8.	Status of Consent under Water & Air Acts and Authorization under HWM Rule	Granted /Non granted: Granted (Consent No: 39585, dated-12.04.2019) Valid up to: 31-03-2024
9.	Consented Production Capacity	• Colin – 3040 KLT, DLS - 2520 KLT • DSC – 221 MT, EOB – 1265 KLT • Harpic – 4192 KLT, Lizol – 1195 KLT • Soap – 4000 MT, Vanish – 990 MT • Veet – 370 MT, Air wick – 84 MT • Finish – 500 KLT, Lizol DFC – 3330 KLT
10.	Sources of Water Supply	Bore well- 01 Nos
11.	NOC from CGWA for extraction of Ground Water	Yes (NOC No: CGWA/NOC/IND/ORIG/2019/6530) Valid from 25/10/2019 to 24/10/2021

12.	Daily consumption of Fresh Water (KLD)	450 KLD (as reported)
13.	Waste Water Generation (KLD)	90 KLD
14.	Unit details of ETP	1. Collection Tank 2. Oil removal chamber 3. Neutralization tank 4. Lime dosing tank 5. Flash mixer 6. Alum dosing tank 7. Flocculation tank 8. Poly dosing tank 9. Primary settler 10. Aeration tank 11. Secondary settler 12. MGF and ACF 13. Storage tanks 14. Combined affluent treatment tanks
15.	Designed Treatment Capacity of ETP (KLD)	100 KLD
16.	Operational status of ETP	Operational
17.	Flow Meter (s) at Inlet & outlet of ETP	Yes (EMF at inlet and outlet both)
18.	Mode of treated effluent disposal	Through CETP
19.	Any Bypass observed	No
20.	Details of HW Generation & its disposal: As Per Environmental Statement (Form V)	

Hazardous Wastes	Quantum Kgs	Disposal Practice
Spent oil	1700 Liters	Through TSDF
ETP Sludge	304.68 MT	Through TSDF
E-Waste	1.445 MT	Through TSDF
Any other (specify)		
• Process waste	40.55 MT	Through TSDF
• Empty drums of hazardous chemicals	140.83 MT	-

21.	Sources of Air Pollution	
A.	Boilers/Hot water Generator: HWG	
	No. and Capacity of HWG	02 Nos (Capacity- 10 lakh Kcal/hr and 4lakh Kcal/hr each)
	Type of Fuel used with consumption	HSD
	Rate of fuel used	450 Litre/day and 20 Litre/day respectively
	Load at which sampling done	-
	Stack details I. Height of stack of each HWG (meters) II. Sampling port hole from ground level	 30 meters 06 meters

	III. Stack dia.	300 mm
	Air Pollution Control Systems (APCD)	Not available
B.	DG Sets	
	Numbers and capacity of each	10 Nos. • 250 KVA- 02 Nos • 380 KVA- 02 Nos • 100 KVA- 01 Nos • 500 KVA- 10 Nos • 100 KVA- 01 Nos
	• Whether adequate stack height exists • Whether acoustic enclosure provided as per Environment (P), Rules 1986.	Yes Yes
22.	Date of inspection	28.01.2020

03. Observations:

1. On the day of inspection, the unit was found operational and engaged in manufacturing of cosmetics & household cleaning materials.
2. The consent of the unit under Water Act; Air Act and Hazardous Waste Authorization is valid up to 31.03.2024.
3. The fresh water requirement of the unit is fulfilled by one bore well installed in the premises. EMF was found installed at the abstraction point of the bore well.
4. Logbook for the fresh water consumption is maintained by the unit.
5. The unit has taken NOC from CGWA for groundwater abstraction through bore well.
6. The unit has an ETP cum STP of 100 KLD capacity comprises of Collection tank→ORC→Neutralization Tank→ Lime dosing →Flash mixer→Alum dosing→Flocculation tank→poly dosing tank→Primary settler→Aeration Tank→Secondary settler→ MGF& ACF → Combined affluent treatment tanks → CETP conveyance system.
7. During inspection, the ETP cum STP of the unit was found operational. The team has collected the samples from the inlet and outlet of ETP cum STP. The analysis report is presented below:

S. No.	Parameter	Inlet of ETP cum STP (RB-1)	Outlet of ETP cum STP (RB-2)	UEPPCB prescribed standards for CETP Sitarganj
1.	pH	<2	7.25	5.5 – 9.0
2.	TSS (mg/L)	247	11.4	1500
3.	TDS (mg/L)	2458	1267	2100
4.	Fluoride (mg/L)	-	BDL	15
5.	Ammonical Nitrogen (mg/L)	-	9.45	50
6.	Phenols (mg/L)	-	2.28	5
7.	Boron (mg/L)	-	BDL	2
8.	Oil & Grease (mg/L)	-	BDL	20
9.	COD (mg/L)	4912	26.7	1100
10.	BOD (mg/L)	-	6.6	550
11.	Hexavalent Chromium (mg/L)	-	BDL	2

12.	Cadmium (mg/L)	-	BDL	1
13.	Total Chromium (mg/L)	-	BDL	2
14.	Copper (mg/L)	-	BDL	3
15.	Nickel (mg/L)	-	0.22	3
16.	Lead (mg/L)	-	BDL	1
17.	Zinc (mg/L)	-	0.15	15
18.	Arsenic (mg/L)	-	BDL	0.2
19.	Mercury(mg/L)	-	BDL	0.01

*BDL meaning for Fluoride- < 0.5 mg/l, Boron- < 0.5 mg/l, Oil & Grease- < 5mg/l, Hexavalent Cr- < 0.1 mg/l, Cadmium- < 0.1 mg/l, Total Cr- < 0.2 mg/l, Copper- < 0.2 mg/l, Lead- < 0.5 mg/l, Arsenic- < 10 µg/l and Mercury- < 10 µg/l.

8. The unit is found complying w.r.t prescribed discharge standards of Inlet effluent quality of CETP, Sitarganj.
9. The hazardous waste storage area of the unit was found adequate for safe storage. The packaging and labeling of HW as per rule are also followed by the unit.
10. Under Hazardous Waste Management Rules, Form-3 and 4 is being maintained by the unit.
11. Display board was found at factory gate for display of information related to water, air emission and waste generated within the factory premises and was updated as well.
12. As the unit is found under violating prescribed effluent discharge standards during 18-05-2018 to 05-12-2018. The team calculated Environmental Compensation of ₹ 37,68,750/- (Rs. Thirty-Seven Lakhs Sixty-Eight Thousand Seven Hundred Fifty) w.r.t. violation of prescribed effluent discharge standards. The calculation of EC is shown in Annexure-I.
13. As the unit is found under illegal extraction of groundwater during 18-05-2018 to 25-10-2019. The team calculated Environmental Compensation of ₹ 72,45,000/- (Rs. Seventy-Two Lakhs Forty-Five Thousand) w.r.t illegal extraction of groundwater. The calculation of EC is shown in Annexure-I.

04. Recommendations:

1. An amount of ₹ 37,68,750/- may be levied on the unit as charge towards environmental compensation for violation of the effluent discharge standards.
2. An amount of ₹ 72,45,000/- may be levied on the unit as charges towards environmental compensation for illegal extraction of ground water.
3. The unit shall maintain the overall operation as per consented condition issued by UEPPCB.

05. Inspection Team:

1. Er. Sanjay Kumar, Sci 'C'
   CPCB, Regional Directorate, Lucknow
2. Dr. Ajeet Singh, ASO
   UEPPCB, RO Kashipur
3. Dr. Ashutosh Tripathi, RA
   CPCB, Regional Directorate, Lucknow

Photo Gallery

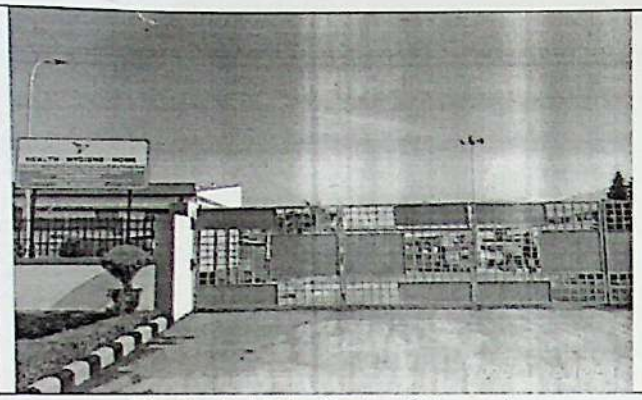


Photo-1: Main Gate of the unit

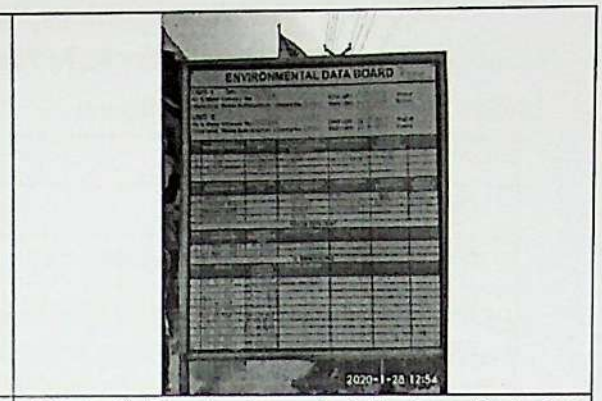


Photo-2: Display board at Factory Gate for Water, Air Emission & Waste Generation

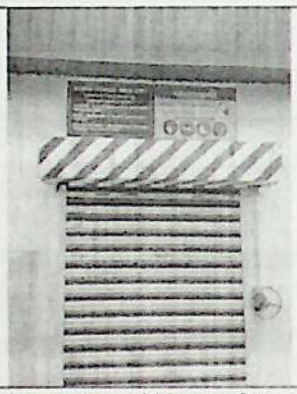


Photo-3: Hazardous Waste Storage Room

Photo-4: Stored Hazardous Wastes

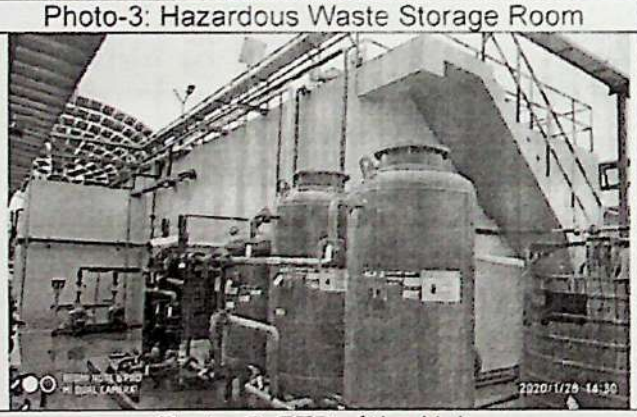


Photo-5: ETP of the Unit

Photo-6: Flowmeter

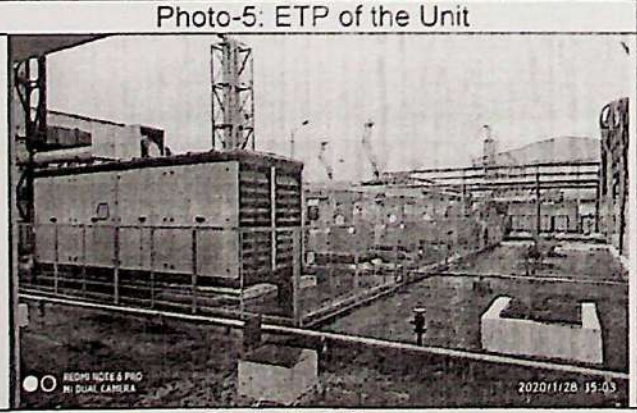


Photo-7. DG sets

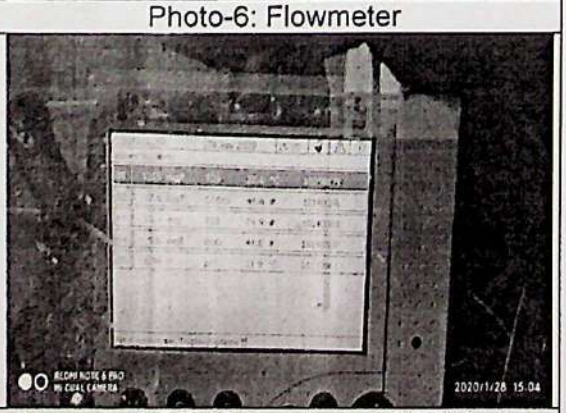


Photo-8: OCEMS installed at ETP Outlet

1. Environmental Compensation for illegal extraction of the Ground water:

EC_{GW} = Water Consumption Per day x Nos of days x Environmental Compensation Rate for illegal extraction of ground water (ECR_{GW})

The EC computed is as follows:

Area category	Safe/Non notified area
Use	Industrial
Ground water extracted per day	460 m^3/day
ECR_{GW} for industrial units in Safe area (As per Table 4.6.4 of CPCB EC Methodology)	30 Rs/m^3
EC to be levied	13800 Rs/day
Date of inspection by CPCB wherein violation reported	18-05-2018
Date on which NOC obtained	25-10-2019
No of violating days (i.e. operation without NOC)	525
Total EC_{GW} for illegal extraction of the ground water	Rs 72,45,000

As the unit is found under illegal extraction of groundwater during 18-05-2018 to 25-10-2019. The team calculated Environmental Compensation of ₹ 72,45,000/- (Rs. Seventy-Two Lakhs Forty-Five Thousand) w.r.t illegal extraction of groundwater.

2. Environmental Compensation on Industrial Pollution:

Calculation of Environmental Compensation is as demonstrated below

EC = PI x N x R x S x LF

= 50 X 201 X 250 X 1.5 X 1.0

= 37,68,750

As the unit is found under violating prescribed effluent discharge standards during 18-05-2018 to 05-12-2018. The team calculated Environmental Compensation of ₹ 37,68,750/- (Rs. Thirty-Seven Lakhs Sixty-Eight Thousand Seven Hundred Fifty) w.r.t violation of prescribed effluent discharge standards.

Where

PI = Pollution Index of industrial sector (taken as '50' considering 'Orange')

N= Number of days of violation took place (201 operational days considered for violating prescribed effluent discharge standards during 18-05-2018 to 05-12-2018)

R = A factor in Rupees (taken as '250')

S = Factor for scale of operation ('1.5' considering scale of operation being 'Large')

LF = Location factor ('1.0' considering population of area being < 1 million)

(Ref: Guidelines prescribed by the "Report of CPCB- in house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund")

ANNEXURE-2

UEPPCB

HEAD OFFICE

Uttarakhand Environment Protection and Pollution Control Board
"Gauri Devi Prayavaran Bhawan"
46B, I.T. Park, Sahastradhara Road, Dehra Dun

UEPPCB/HO/Con/R-56/2019/573

Date : 3-09-2019
REGD. POST

To,

M/s Reckitt Benckiser India Pvt Ltd, Unit-I,
Plot No. B-96, ESIP, Sitarganj,
Distt- U.S.Nagar.

Annexure-

Consolidated Consent to Operate and Authorization hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

PCB ID - 13650	Inward ID - 242143
CCA (Renewal)	
Consent No. 39585/	Date : 12-04-2019

CCA is hereby granted to Reckitt Benckiser India Pvt Ltd, Unit-1, located at Plot No. B-96, ESIP, Sitarganj, Distt- U.S.Nagar subject to the provisions of the Water Act, Air Act and HW Rules and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period from 31-03-2024 and valid for manufacturing of following products with Capital Investment / Net Assets Values ₹ 310.50Crs :-

S. No.	Last CCA		Present CCA (Renewal)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	Colin	3040 KLT	Colin	3040 KLT
2	DLS	2520 KLT	DLS	2520 KLT
3	DSC	221 MT	DSC	221 MT
4	EOB	1265 KLT	EOB	1265 KLT
5	Harpic	4192 KLT	Harpic	4192 KLT
6	Lizol	1175 KLT	Lizol	1175 KLT
7	Soap	4000 MT	Soap	4000 MT
8	Vanish	990 MT	Vanish	990 MT
9	Veet	370 MT	Veet	370 MT
10	Air Wick	84 MT	Air Wick	84 MT
11	Finish	500 KLT	Finish	500 KLT
12	Lizol DFC	3330 KLT	Lizol DFC	3330 KLT

2. Specific Conditions under Water Act :-

(i) The daily quantity of effluent discharge (KLD) :-

	Last CCA	Present CCA (Renewal
Trade Effluent	42	75
Sewage	20	20

(ii) Trade Effluent Treatment and Disposal : The applicant shall operate Effluent Treatment Plant (75KLD Capacity) consisting of primary/secondary treatment as is required with reference to influent quantity and quality.

For Reckitt Benckiser (India) Pvt Ltd

Authorised Signatory

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be disposed through CETP of the Industrial Estate. In case of non-operation of CETP, either the Unit shall stop the production or shall operate full fledged ETP up to tertiary level and shall inform to the Board's Office, immediately and shall meet following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

1	pH	Between	5.5 to 9.0
2	Suspended solids	Not to exceed	100mg/l
3	BOD (3 days 27°C)	Not to exceed	30 mg/l
4	COD	Not to exceed	250 mg/l
5	Oil & Grease	Not to exceed	10 mg/l

(iii) Sewage Treatment and Disposal: The applicant shall provide comprehensive STP (20KLD Capacity) as is required with reference to influent quantity and quality.

In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii)The treated sewage shall be reuse in gardening and the same shall be maintained continuously so as to achieve the quality of the treated effluent to the following standards notified under the Environment (Protection) Rules, 1986 as amended :-

S.No.	Parameters	Present Standard for STPs	Standard for STPs to be achieved within five years.
1.	pH	5.5 to 9.0	6.5 to 9.0
2.	BOD (mg/L)	Not more than 30	<30
3.	TSS (mg/L)	Not more than 100	<100
4.	Fecal Coliform (MPN/100ml)	-	<1000

3. Conditions under Air Act :-

(i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1	DGSets (250 KVA) x 2	3.5	HSD	720 Ltr/day	Acoustic Enclosure	-
2	DGSets (380 KVA) x 2	4	HSD	1080 Ltr/day	Acoustic Enclosure	-
3	DGSets (100 KVA) x 1	2	HSD	15 Ltr/Hr	Acoustic Enclosure	-
4	DGSets (500 KVA) x 4	4.5	HSD	1900 Ltr/Hr	Acoustic Enclosure	-
5	DGSets (100 KVA) x 1	2	HSD	15 Ltr/Hr	Acoustic Enclosure	-
5	Hot Water Generator (500 Ltr/Hr)	30	HSD	450 Ltr/day	Natrual Draft	-
6	Hot Water Generator (10Lacs Kcal/Hr)	30	HSD	20 Ltr/Hr	HLD	-

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. Conditions under Hazardous & Other Wastes Rules-2016:-

(i) Number of authorization and date of issue : ----------

(ii) The Factory Manager of Reckitt Benckiser India Pvt Ltd, Unit-1,U.S.Nagar is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.

(iii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	Schedule I – 5.1	4.000	Recyclable
2	Schedule I – 35.3	300.000	Incinerable.
3	Schedule I – 33.1	500.000	Incinerable.
4	Schedule I – 5.2	10.000	Incinerable.
5	Schedule I – 28.1	300.000	Incinerable.
6	Schedule I – 33.2	40.000	Incinerable.

(iv) The authorization shall be in force for a period from 31.03.2024

(v) The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of authorization :-

(i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.

(ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.

(iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.

(iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.

(v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.

(vi) An application for the renewal of an authorization shall be made as laid down under these rules.

(vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.

5. This CCA is valid for Mixing/Blending & Plodding processes only.

6. Compulsory documents to be submitted by the Industry/Unit :-

(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous & Other Wastes Rules, 2016 and Third Party Audit Report.

(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.

8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous & Other Wastes Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

Member Secretary

Copy to :- Regional Officer, Uttarakhand Environment Protection and Pollution Control Board, Kashipur, Distt- U.S.Nagar for information and compliance of the same.

Chief Environment Officer

Annexure

Specific Conditions:

1. The applicant shall comply with the provisions of the Water (Prevention and Control of Pollution) Cess Act, 1977 as amended (to be referred as Cess Act) and Rules made thereunder.
2. The applicant shall provide ISI mark water meter to each water supply source and shall regularly submit returns of water consumption in the prescribed form and pay the cess as specified under Section-3 of Cess Act.
3. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
4. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
5. The industry shall ensure interlocking of air pollution control devices and production processes.
6. A solid waste generated from the industry has to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
7. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
8. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the Central Pollution Control Board.
9. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of Water Act, Air Act and Environment (Protection) Act and Rules made thereunder.
10. The industry shall ensure all safety measures and shall undertake periodical assessment by the competent authority.
11. Unit shall ensure manifest system in Form-10 of Hazardous & Other Wastes Rules, 2016 while disposing hazardous waste.
12. Hazardous waste should not be stored beyond a period of 90 days.
13. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
14. The industry shall comply with the condition stipulated in the Environment Clearance to the industrial estate vide by the ministry of Environment & Forests, New Delhi.
15. The unit shall obtain necessary permission from the Central Groundwater Board for extraction of groundwater and submit copy of the same to the Board's Offices. No additional groundwater shall be extracted without prior permission of the Central Groundwater Board.

16. The Unit shall strictly comply with the provisions of Water, Air & E(P) Acts and Rules/Notifications made thereunder.

General Conditions :-

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet out side the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
22. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
25. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous & Other Wastes Rules, 2016 shall be submitted to the Board.

Chief Environment Officer

ANNEXURE-3

सत्यमेव जयते

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	M/s Reckitt Benckiser (India) Pvt Ltd Unit-1		
Project Address:	Plot No: B-96, Eldeco, Sidcul Industrial Park, Sitarganj, Udam Singh Nagar, Uttarakhand.		
Town:	Lalarpatti	Block:	Sitarganj
District:	Udam Singh Nagar	State:	Uttarakhand
Pin Code:	262405		
Communication Address:	M/s Reckitt Benckiser (India) Pvt Ltd Unit-1, Plot No: B-96, Eldeco, Sidcul Industrial Park, Sitarganj, Udam Singh Nagar, Uttarakhand - 262405		
Address of CGWB Regional Office :	Central Ground Water Board Uttarakhand Region, 419-A, Kanwali Road, Baluwala , Near Urja Bhawan, Dehradun, Uttarakhand – 248001.		

1.	NOC No.:	CGWA/NOC/IND/ORIG/2019/6530			
2.	Application No.:	21-4/287/UT/IND/2017	3.	Category:	Industry
4.	Project Status:	Existing Project	5.	NOC Type:	New
6.	Valid from:	25/10/2019	7.	Valid up to:	24/10/2021

8. Ground Water Abstraction Permitted:

Fresh Water		Saline Water		Dewatering		Total	
m³/day	m³/year	m³/day	m³/year	m³/day	m³/year	m³/day	m³/year
460.00	156400.00					460.00	156400.00

9. Details of ground water abstraction /Dewatering structures

Total Existing No.:1						Total Proposed No.:0				
	DW	DCB	BW	TW	MP	DW	DCB	BW	TW	MP
Abstraction Structure*	0	0	0	1	0	0	0	0	0	0

*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit

10. Quantum of ground water recharge/harvesting(m³/year): 24018.00

11.

Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers	Monitoring Mechanism		
		Manual	DWLR**	DWLR With Telemetry
**DWLR - Digital Water Level Recorder	1	0	1	0

(Compliance Conditions given overleaf)

For Reckitt Benckiser (India) Pvt Ltd

Authorised Signatory

Digitally signed by
NANDAKUMARAN P
Date: 2019.11.13 15:40:44 +05'30'

सदस्य (केन्द्रीय भूमि जल प्राधिकरण)
Member (CGWA)

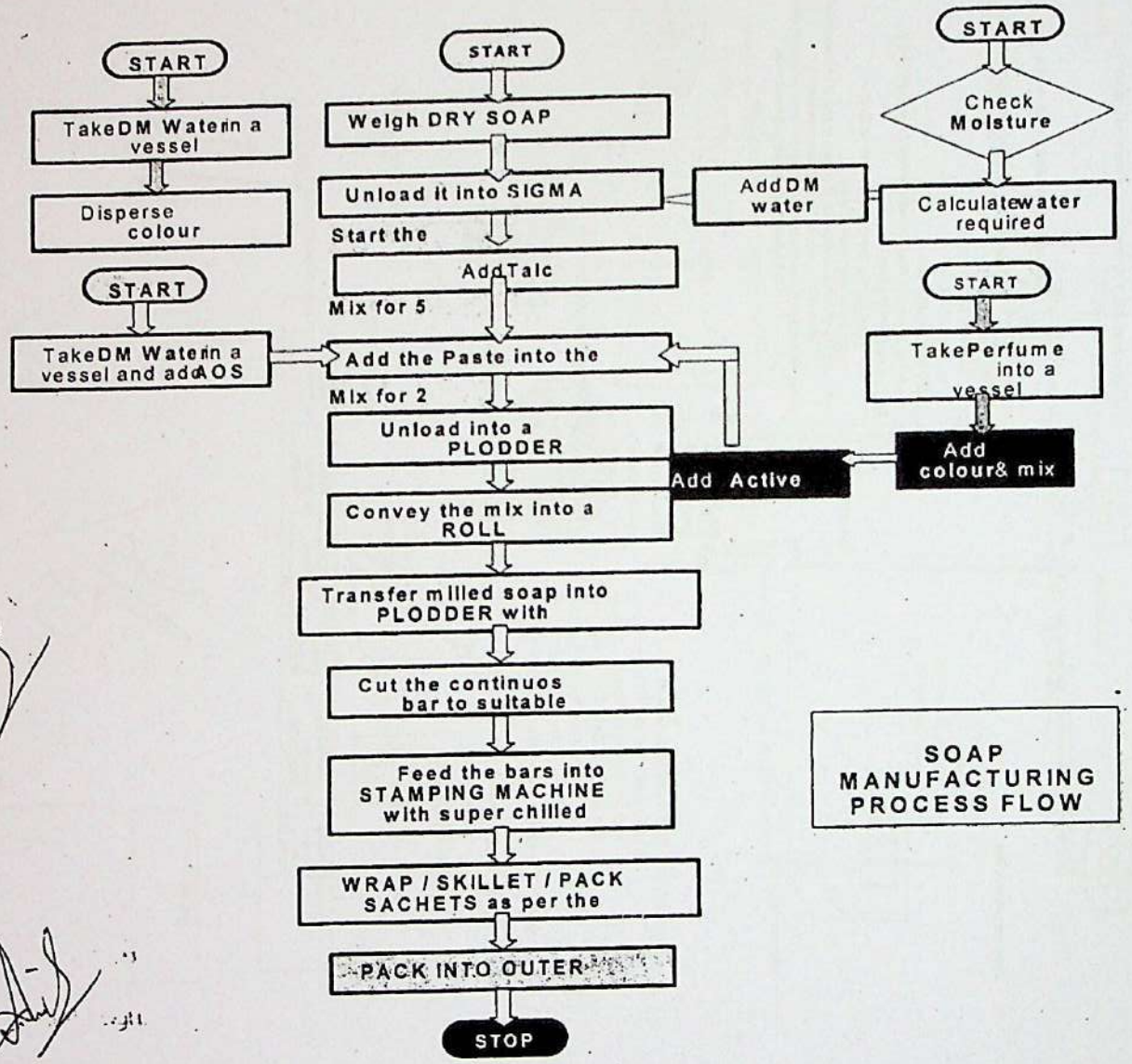
18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011
Phone: (011) 23383561 Fax: 23382051, 23386743
Website: cgwa-noc.gov.in

Validity of this NOC shall be subject to compliance of the following mandatory conditions:

1. No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
2. The proponent shall seek prior permission from CGWAfor any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
3. All new as well as existing ground water abstraction/ de-watering structures shall be fitted with digital water flow meters by the firm at its own cost immediately on completion of their construction or grant of NOC as the case may be. In case of renewal of NOCs, all existing ground water abstraction structures shall continue to be fitted with digital water flow meters. Intimation of installation of flow meters shall be sent by the proponent to the Regional Director of CGWB within 6 months of grant of NOC. Daily ground water abstraction data shall be monitored / continue to be monitored (in case of renewal) by the firm and recorded in a log book. Details of month-wise ground water abstraction shall be submitted to the Regional Director, CGWB, once every year.
4. In case the ground water abstraction is more than 10 m^3/day, monthly water level monitoring data shall be maintained and submitted annually to the Regional Office of CGWB. Wherever groundwater withdrawal is more than 500 m^3/day,the firm shall install telemetry system in one of the piezometers and share USER ID and password of the telemetry system with the Regional Director, CGWB.
5. In case ground water abstraction is more than 10 m^3/day, ground water quality shall be monitored once in a year (during pre- monsoon period) and the report submitted to the Regional Office, CGWB. Wherever the extraction is less than 10 m^3/day, ground water quality report shall be submitted by the proponent at the time of submission of self-compliance report.
6. Ground water augmentation/harvesting measures, as stipulated in the NOC, shall be implemented (in new cases) / continue to be maintained (in case of renewal) in consultation with the concerned Regional Director, CGWB.
7. Proof of recharge/water harvesting structures constructed (photographs of structures) shall be submitted to the concerned Regional Director, CGWB within 6 months from the date of issue of NOC. The firm shall also undertake periodic maintenance of recharge/water harvesting structures at its own cost.
8. The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
9. In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
10. The firm shall optimize water use through recycling/ reuse of waste water after proper treatment.
11. Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
12. In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
13. Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
14. The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
15. This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.
16. This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
17. The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
18. This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
19. Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment(Protection)Act,1986.

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

PRODUCT ORIGINAL DETTOL SOAP – MAIN PROCESS STEPS



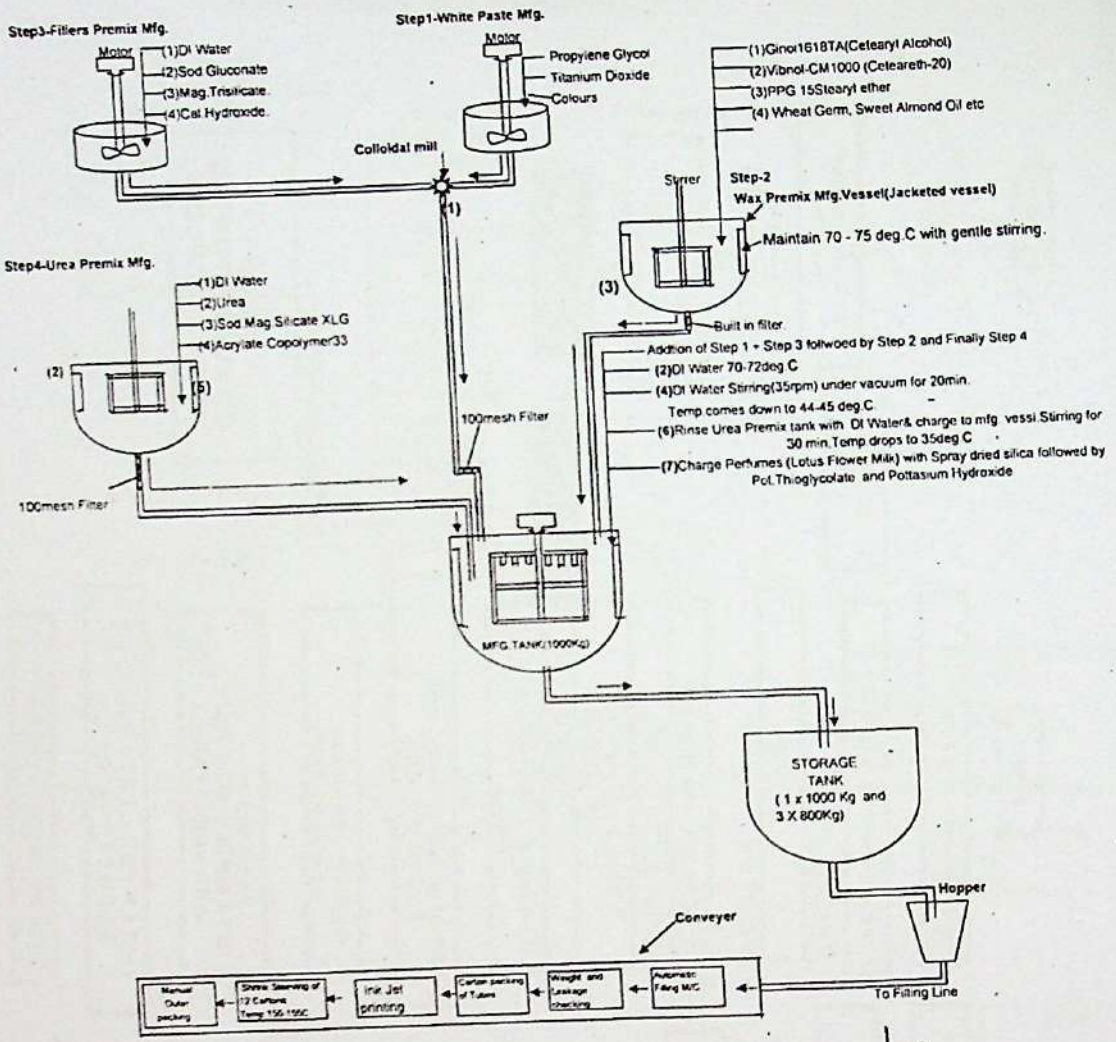
SOAP MANUFACTURING PROCESS FLOW

For Reckitt Benckiser (India) Pvt. Ltd.

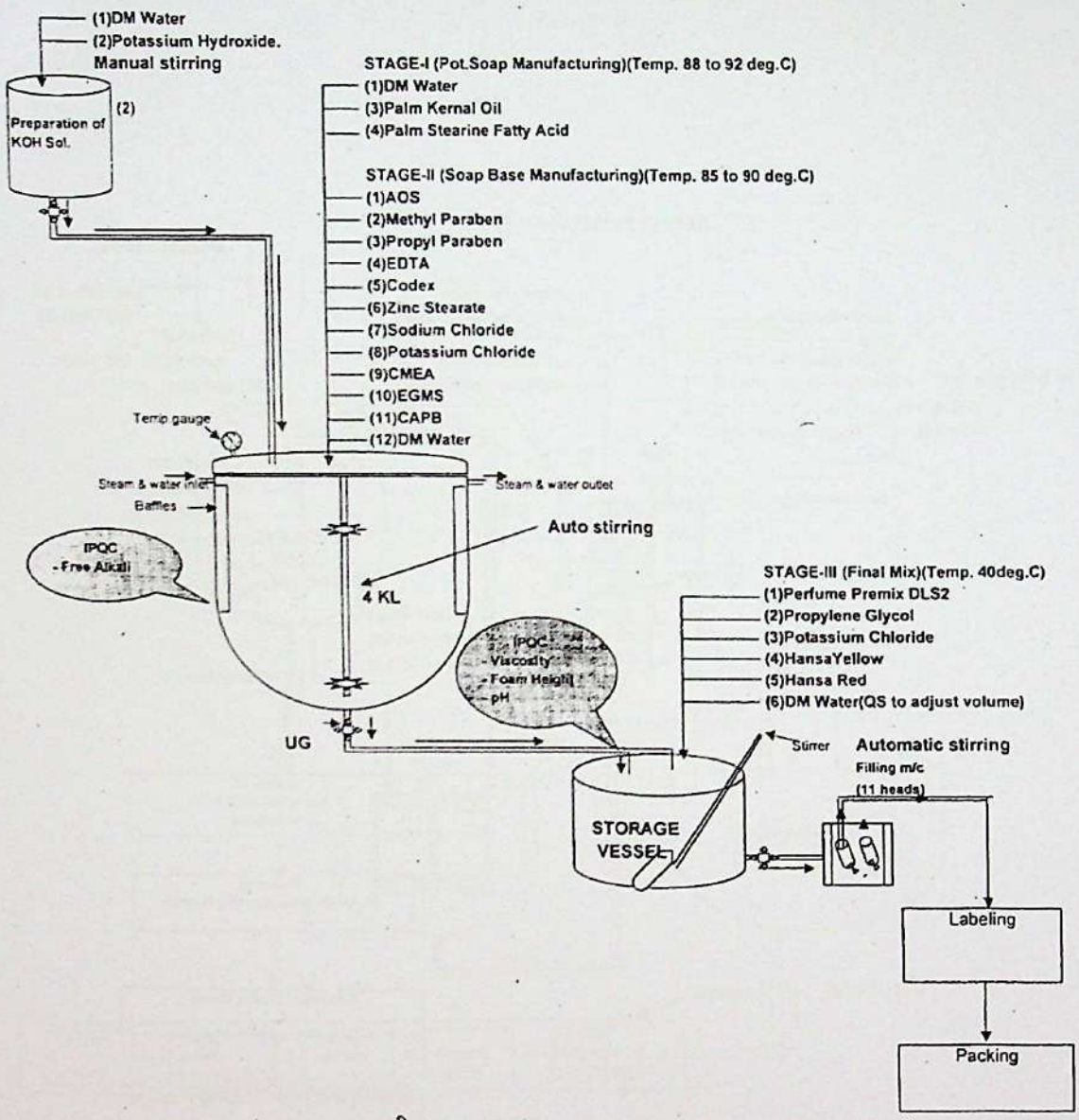
Authorised Signatory

ANNEXURE-4

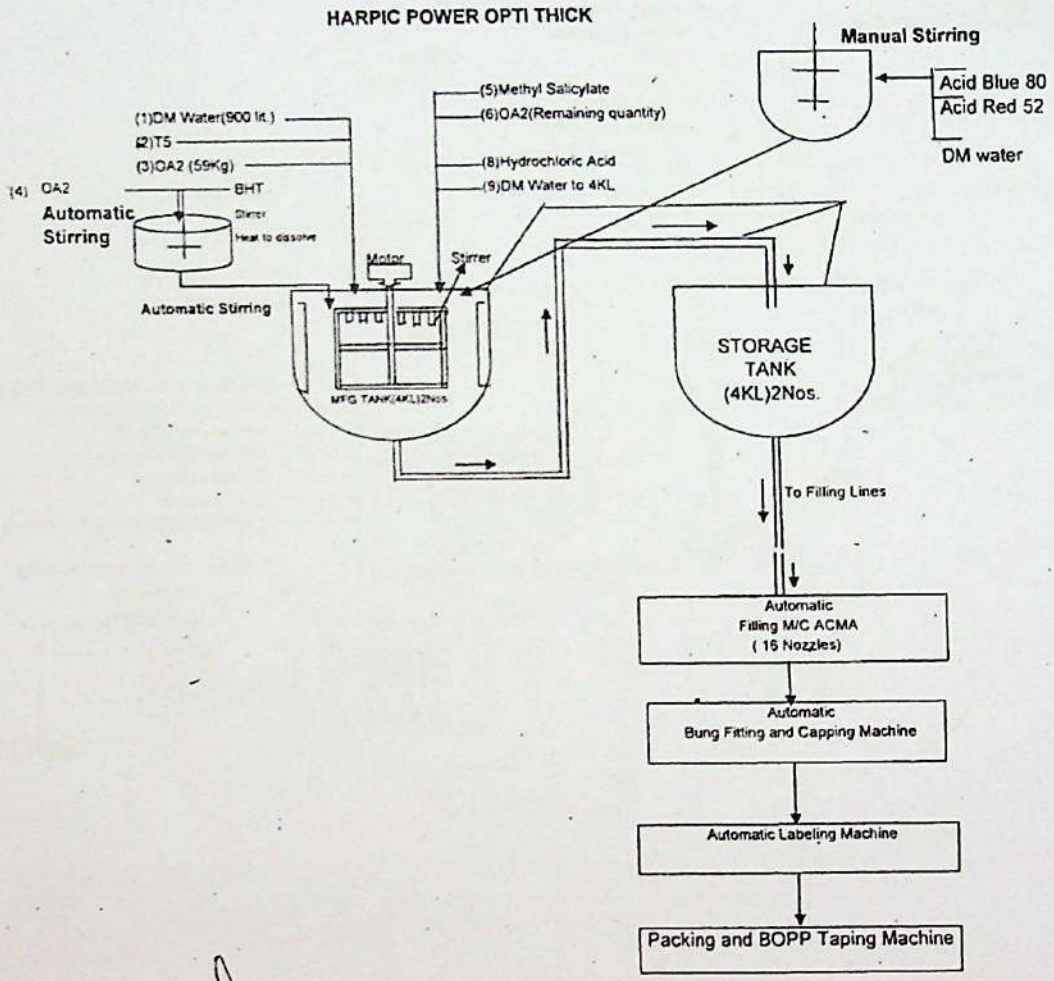
VEET HR Cream



DETTOL LIQUID SOAP (ORIGINAL)

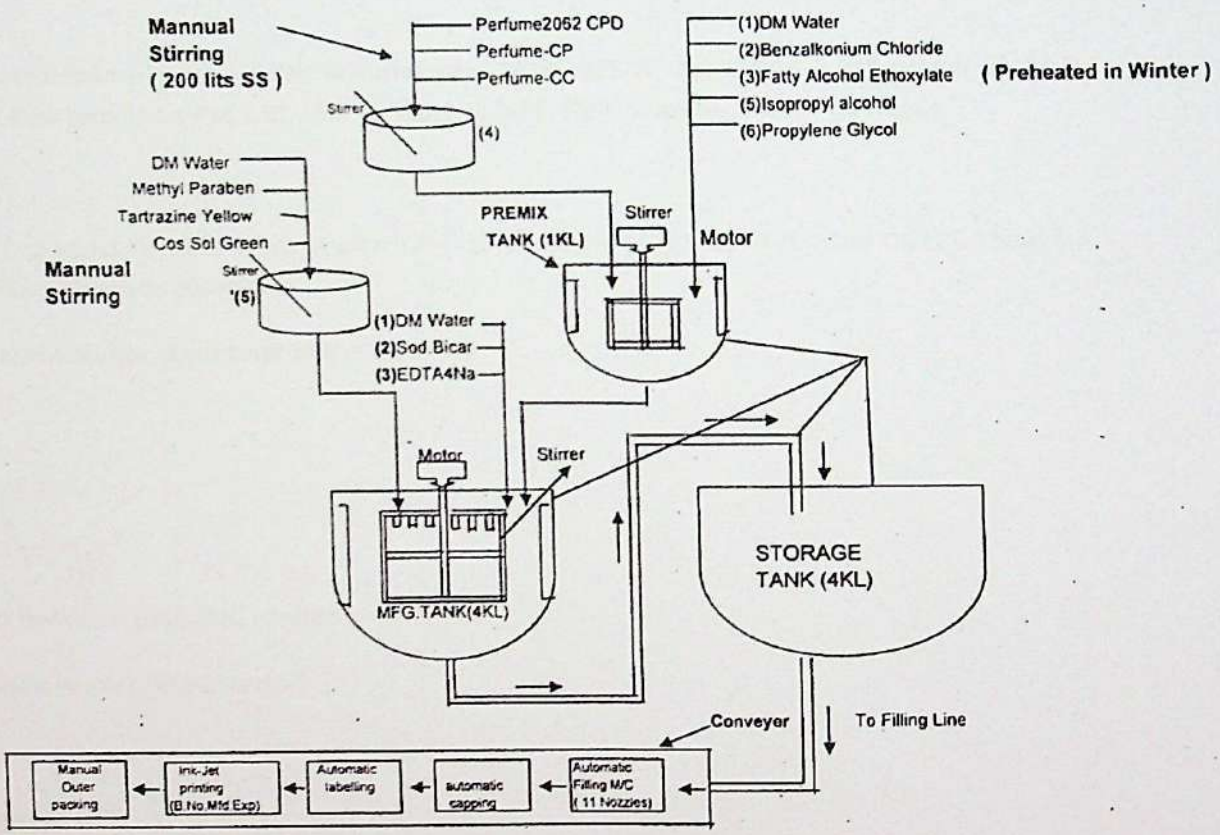


HARPIC POWER OPTI THICK



LIZOL

(BATCH SIZE 4 KL)



ANNEXURE-5

HEALTH • HYGIENE • HOME

Date: June 25, 2019

To

The Regional Officer,

Pollution Control Board,

Chamunda Complex, Ram Nagar,

Kashipur, Distt – Udham Singh Nagar, Uttarakhand.

Sub: Submission of Form -4 for financial year 2018-2019 (Ist April 2018 – 31st March 2019) for Reckitt Benckiser India Pvt. Ltd, Unit -1, Plot no. B-96, ESIP, Sitarganj, Distt – US Nagar.

Dear Sir,

Please find attached form -4 (along with form -10) for financial year 2018-2019 for Unit -1. This is for your information and compliance.

Kindly acknowledge the receipt of the same.

Thanking you,

26/6/19

Reckitt Benckiser India Pvt. Limited

Shachindra Kumar (Site Director)

Annexures:

Annexure 1: Production details for financial year 2018-2019.

Annexure 2: Hazardous waste disposal details along with form 10 copies for financial year 2018 - 2019.

For Reckitt Benckiser (India) Pvt. Ltd

Authorised Signatory

RECKITT BENCKISER (INDIA) PRIVATE LIMITED UNIT-I
B-96,Eldeco Sidcul Industrial Park, Sitarganj,
District : Udham Singh Nagar
Uttrakhand-262405
info@reckittbenckiser.com.
www.reckittbenckiser.com
Corporate Identity Number : U74999DL1951PTC309785

Registered Office : 227,Okhla Industrial Estate,Phase-III,Okhla,New Delhi-110020

FORM 4

[See rules 6(5), 13(8), 16(6) and 20 (2)]

FORM FOR FILING ANNUAL RETURNS

[To be submitted to State Pollution Control Board by 30th day of June of every year for the preceding period April to March]

April 2018 – March 2019

1. Name and address of facility:

Reckitt Benckiser India Pvt. Ltd. Unit -1

Plot no – B-96, Eldeco, Sidcul Industrial Park,

Sitarganj – 262405, (Uttrakhand).

2. Authorization No. and Date of issue: 36424/470 dated: 01.04.2016

3. Name of the authorized person and full address with telephone, fax number and e-mail:

Name: Shachindra Kumar (Site Director)

Reckitt Benckiser India Pvt. Ltd. Unit -1

Plot no – B-96, Eldeco Industrial Park,

Sitarganj – 262405, (Uttrakhand).

Mobile no: 9732777798

Email Id: Shachindra.kumar@rb.com

4. Production during the year (product wise), wherever applicable

As per attached annexure -A

Part A. To be filled by hazardous waste generators

1. Total quantity of waste generated category wise

(a) Chemical sludge : 280.15 MT

(b) Used oil : 0.75 MT

(c) Waste Oil : 0.95 MT

(d) E – waste : 0.94 MT

(e) Process waste : 48.03 MT

(f) Empty drums of hazardous chemicals : 33582(No's)

(g) Cotton waste : 53 MT

(h) Filter : 64(No's)

2. Quantity dispatched

(i) To disposal facility

(a) Chemical sludge : 280.15 MT

(b) Used oil : 0.75 MT

(c) Waste Oil : 0.95 MT

(d) E – waste : 0.94 MT

(e) Process waste : 48.03 MT

(f) Empty drums of hazardous chemicals : 33582(No's)

(g) Cotton waste : 53 MT

(h) Filter : 64(No's)

(ii) to recycler or co-processors or pre-processor : 00 MT

(iii) others : 00 MT

Part B. To be filled by Treatment, storage and disposal facility operators

1. Total quantity received - NA
2. Quantity in stock at the beginning of the year - NA
3. Quantity treated – NA
4. Quantity disposed in landfills as such and after treatment – NA
5. Quantity incinerated (if applicable) - NA
6. Quantity processed other than specified above - NA
7. Quantity in storage at the end of the year - NA

Part C. To be filled by recyclers or co-processors or other users

1. Quantity of waste received during the year –

(i) domestic sources - NA

(ii) imported (if applicable) - NA

2. Quantity in stock at the beginning of the year — NA
3. Quantity recycled or co-processed or used – NA
4. Quantity of products dispatched (wherever applicable) – NA
5. Quantity of waste generated -NA
6. Quantity of waste disposed - NA

7. Quantity re-exported (wherever applicable) - NA

8. Quantity in storage at the end of the year – NA

For Reckitt Benckiser (I) Pvt Ltd.

Authorised Signatory

Signature of the Occupier or Operator of the disposal facility

Date: 25.06.2019
Place: RB Sitarganj

ANNEXURE-B

FORM V – 2019

HEALTH · HYGIENE · HOME

Date: 26.09.2019

To,

Member Secretary,

Uttarakhand Environment Protection And Pollution Control Board,

Dehradun.

Sub: Submission of Environment Statement (Form V) for the financial Year ending 31st March 2019 for Reckitt Benckiser India Pvt. Ltd. Unit 1.

Dear Sir,

We hereby submit the Environment Statement (Form V) for the financial Year ending 31st March 2019.

Kindly acknowledge the receipt.

Thanking you

Yours Faithfully,
For Reckitt Benckiser India Pvt. Ltd. Unit 1

28/9/19

Mr. Ashok Kumar
(EHS Manager)

CC. Regional Officer, UEPPCB, Kashipur

For Reckitt Benckiser (India) Pvt Ltd

Authorised Signatory

RECKITT BENCKISER (INDIA) PRIVATE LIMITED UNIT-I
B-96,Eldeco Sidcul Industrial Park, Sitarganj,
District : Udham Singh Nagar
Uttrakhand-262405
info@reckittbenckiser.com.
www.reckittbenckiser.com
Corporate Identity Number : U74999DL1951PTC127062

ENVIRONMENT STATEMENT
"FORM – V"
(See Rule 14)

Environmental Statement for the financial year ending 31st March 2019

PART-A

i.	Name and address of the owner Occupier of the industry operation Or process	: Mr. Venkat Subramanian, Sriram : Reckitt Benckiser (India) Pvt. Ltd. Unit 1, Plot No. B-96, ELDECO, SIDCUL Industrial Park, Sitarganj US Nagar
ii.	Industry Category Primary – (STC Code) Secondary – (STC Code)	: Orange/ MSI : :
iii.	Production Capacity – Units	: Soap- 4000 MT/month : Harpic- 4192 KLT/month : Colin- 3040 KLT/month : Lizol- 1175 KLT/month : DSC- 221 MT/month : Veet- 370 MT/month : Vanish- 990 MT/month : DLS- 2520 KLT/month : EOB- 1265 KLT/month : Finish- 500 KLT/month : Lizol DFC- 3330 KLT/month : Airwick - 84 MT/month
iv.	Year of Establishment	: May 2007
v.	Date of the last environmental statement Submitted	: 27.09.2018
vi.	Address of the Factory / Unit	: Reckitt Benckiser (India) Pvt. Ltd. Plot No. B-96, Eldeco SIDCUL, Industrial Park Sitarganj, US Nagar

For Reckitt Benckiser (India) Pvt. Ltd
Authorised Signatory

PART – B

Water Consumption & Raw Material Consumption

Water Consumption during the financial year 2017-18:

1) Process : 202 m3/day
2) Cooling : 96 m3/day
3) Domestic : 80 m3/day

Water Consumption during the financial year 2018-2019

1) Process : 232 m3/day
2) Cooling : 106 m3/day
3) Domestic : 35 m3/day

Annexure – III
(Raw Materials)

Name of Product	Name of The Raw materials	Consumption of Raw Material in KG	
		During the Previous financial Year (2017-18)	During the Current financial Year (2018-19)
Harpic	1. Alkyl Trimethyl Ammonium Chloride	153853.785	202776.603
	2. BIS/2 Hydroxyethyl Oleylamine	180782.8	226929.685
	3. Acid Blue 80	2845.99	14696.764
	4. Methyl Salicylate	6292.2	9469.00
	5. HCl	3428465	4276105.223
Lizol	1. BKC	298509.8	368030.384
	2. Lauryl Alcohol	587041.68	704937.009
	3. Perfume P2062M1CPD	-	-
	4. Sodium Bicarbonate	300667.62	335341.273
Colin	1. IPA	304016.39	466248.607
	2. Ammonia	28977.7	40769.983
	3. Genapol	-	14021.18
	4. Perfume Cleanest	1780.32	2597.17

For Reckitt Benckiser (India) Pvt. Ltd

Authorised Signatory

Soap	1. Noodles	17701410.3	14802979.42
	2. Talc	1794433.905	1415648.39
	3. TCC	33143.353	12410.100
	4. AOS	75706.307	71745.573
DSC	1. Stearic acid	118785.128	149897.734
	2. Potassium Hydroxide	38745.641	47403.813
	3. Palm Kernel Oil	57400.837	71470.474
	4. Propylene Glycol	44340.247	193100.641
	5. Black Panther	500.67	576.754
Harpic Hygeinic (Lollipop)	1. Thick Mineral Oil	1130.24	42618.530
	2. PERF Pamplozest	678.179	819.190
	285520		
Veet	1. Potassium Thioglycolate	84192.791	100191.466
	2. Urea 46% N	59635.918	69621.080
	3. Calcium hydroxide	25643.811	29667.288
	4. Ceatearyl alcohol	32673.193	38280.980
	5. Ceateareth	4067	15314.219
DLS	1. Palm stearine fatty acid	-	-
	2. PROPYLENE GLYCOL CODEX	84340.247	193100.641
	3. EGMS	116308.264	142637.670

For Reckitt Benckiser (India) Pvt. Ltd.

Authorised Signatory

Airwick	1. Carraghenate 2. Polysorbate 80 3. ACID BLUE 80 CI 61585	1131.304 592.68 2845	914.340 491.600 14696.764
Vanish Powder	1. Sodium Carbonate Heavy 2. Sodium Percarbonate 3. Sodium Alkyl Benzene 4. Oxalc	548374.982 404530.94 4039.65 -	541253.093 410895.00 33707.590 4446.200
Vanish Liquid	1. Sodium Hydroxide IP 2. Perfume Vitro 175714	6821 2642.25	206286.372 3750.816

For Reckitt Benckiser (India) Pvt. Ltd

Authorised Signatory

Annexure III.
(Production)

Production during the financial year 2018-2019

Sr.no	Product name	Actual production (MTA)
1	AIRWICK	49.34
2	COLIN	10797.51
3	DLS	14538.35
4	DSC	559.27
5	HARPIC	32493.24
6	LIZOL	13842.52
7	SOAP	19030.58
8	VANISH	3093.28
9	VEET	809.63

For Reckitt Benckiser (India) Pvt. Ltd

Authorised Signatory

PART - C

Pollution discharged to environment / unit of output
(Parameter as Specified in the consent issued)

Pollutants	Concentration of Pollutant in discharges (mg/ Ltr.)	Percentage of variation from prescribed standards with reasons
(a) Water		
BOD	10	No variations. The quality of treated water is as per the standards prescribed by the Board.
COD	24	
TSS	36	
TDS	1436	
pH	7.01	
Oil and Grease	4.0	
Pollutants	**Concentration of Pollutant in discharges (mg/ NM^3)**	**Percentage of variation from prescribed standards with reasons**
b) Air		
SPM	40.28	No variations. All parameters are within the norms prescribed by the Board
SOX	10.60	
NOX	500	

PART D

Hazardous Wastes
As Specified under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

Hazardous Waste	Total Quantity (Ltrs)	
	During the Previous financial Year (2017-18)	During the Current financial Year (2018-19)
i) Spent Oil	920 Liter	1700 Liter
ii) ETP Sludge	153.61 MT	304.68 MT
iii) E- Waste	1.445 MT	0.94 MT
iv) Process Waste	40.55 MT	48.03 MT
v) Empty drums of hazardous chemicals	140.83 MT	271 MT

For Reckitt Benckiser (India) Pvt. Ltd

Authorised Signatory

PART –E

SOLID WASTE

Solid Wastes	Total Quantity (Kg)	
	During the Previous financial Year (2017-18)	During the Current financial Year (2018-19)
From Process (a) Metal waste (b) Paper Waste (c) Plastic Waste (d) Wooden Waste	111575 Kg 536090 Kg 379257 Kg 41615 Kg	175205 Kg 59334 Kg 1192852 Kg 47485 Kg
1. Quantity recycled or re-utilized within the unit	NIL	

PART –F

Please specify the Characterizations (in terms of composition and quantum) of hazardous as well as solid wastes and indicate disposal practice adopted for both these categories of Wastes.

(1) Hazardous Wastes

Parameters	Spent oil
Quantity	1700 L
State	Solid
Specific Gravity	0.9
Percentage Solids	0-5%
Chemical Composition	High Boiling hydrocarbons in the form of water emulsions
Flash Point	Non- Flammable
Reactivity	Non - reactive
Toxicity	Non - Toxic
Explosivity	Non - Explosive
Calorific Value	Unknown
Biodegradability	Non -Biodegradable
Method of disposal	Disposed to Bharat Waste Oil, A PCB authorized Vendor.

PART –G

Impact of the pollution abatement measures taken on conservation of natural resources and on the cost of production

1. All the treated water from the Effluent Treatment Plant is used for irrigation of plants, trees and lawns grown inside our premises. This is a part of conservation of water.

2. Provisions of Auto cut –Offs in all bulk tanks to eliminate spillages.

3. Reuse of RO rejected water for cooling towers and toilets for flushing.

4. Installed Seismic valve on IPA tanks to prevent leakage during earthquake.

5. Online waste water monitoring system installation at ETP.

6. 100 Trees planted in site on World Environment day.

7. Started using blue plastic shippers to reuse packing material.

8. 150 saplings distributed to employees to plant them at their homes.

9. Procurement of materials like ALS, Glycerine & SLES in Bulks/Tankers to eliminate plastic waste.

10. Reuse of corrugated boxes for packing of finished goods.

PART-H

Additional measures/investment proposal for environmental protection including Abatement of pollution, prevention of pollution

1. Replacement of scroll chillers with screw chillers.
2. Installations of LEDs lights
3. Installation of VFDs
4. Hot water generation using parabolic concentrators
5. Rain water collection and reuse system
6. Load balancing of HVAC system
7. Soap chiller optimization.
8. Installation of solar panel for electricity generation for admin building.
9. Installation of modular underground tank for storage of rain water for reuse at site

PART-I

Any other particulars for improving the quality of environment

1. World Environment day was celebrated on 5th June of every year to create awareness among masses on environmental protection.
2. Ozone day was celebrated on 16th Sep for general awareness of mass.
3. Banega Swach India campaign on 2nd Oct for cleanness around factory premises

16/2

CENTRAL POLLUTION CONTROL BOARD

REGIONAL DIRECTORATE, LUCKNOW

Visit Report: M/s Gujarat Ambuja Exports LTD, C-50 & C-60 ELDECO, SIDCUL Industrial Park, Sitarganj, Uttarakhand

---

M/s Gujarat Ambuja Exports LTD. is located at Plot No. C-50 & C-60 ELDECO SIDCUL Industrial Park in Sitarganj District of Uttarakhand State. The unit is engaged in production of Starch and its Derivatives from Maze. The unit was visited on 28.01.2020 in reference to the Hon'ble NGT order dated 03.12.2019 in the matter of O.A. No 123/2018, by joint team of officials from Regional Directorate, CPCB, Lucknow and Regional Office UEPPCB, Kashipur.

Salient observations made during the visit are as given:

OBSERVATIONS:

01 M/s Gujarat Ambuja Exports Ltd. is engaged in production of starch and its derivatives using Corn Maize as a raw material.

02 The Consolidated consents to operate under Water Act, 1974 & Air Act, 1981 and Authorization under Hazardous & Other Waste (M & TM) Rules, 2016 issued by Uttarakhand Environment Protection & Pollution Control Board (UEPPCB) is valid up to 31.03.2023.

03 On the day of visit, the unit was in operation. The detailed information collected in the prescribed format is attached at Annexure.

04 The unit has provided 05 tube wells to meet its water requirement. Electromagnetic flow meters are installed on all the tube wells and daily readings are maintained in the logbook.

05 The unit has obtained NOC from CGWA for extraction of 2,613 KLD (9,53,745 KL/Year) ground water, which is valid from 30.03.2019 up to 29.03.2021.

06 As per logbook data, average water consumption during January 01-27, 2020 is 1,387 KLD, which is well within the quantity prescribed in the NOC issued by CGWA.

07 The unit has provided ETP of 1,650 KLD capacity to treat the wastewater generated from the process. The ETP comprised of equalization tank followed by buffer tank and UASB digester. The effluent is then treated through secondary treatment comprised of diffused aeration system and tertiary treatment in the form of PSF and ACF.

08 The treated effluent is discharged into the CETP conveyance system for further treatment through CETP. The electromagnetic flow meter is installed to measure the quantity of treated effluent sent to CETP. The record of daily readings are maintained in the logbook.

09 As per logbook data, the average wastewater discharged into the CETP conveyance system during January 05-27, 2020 is 946 KLD, which is well within the prescribed quantity of 1,635 KLD in CCA issued by UEPPCB.

10 The sample of ETP inlet and outlet was collected during the visit. The analysis results are as tabulated

Sr. No	Parameters	Unit	ETP Inlet	ETP Outlet	Prescribed Standard for CETP Inlet
			RDP-427	RDP-428	
01	pH	---	4.08	7.89	5.5-9.0
02	Total Suspended Solids (TSS)	mg/L	617	134	1500
03	Total Dissolved Solids (TDS)	mg/L	4260	**2229**	2100
04	Fluoride (as F)	mg/L	--	BDL	15.0
05	Ammonical Nitrogen (as N)	mg/L	--	41.3	50.0
06	Phenolic Compound (as C_6H_5OH)	mg/L	--	2.69	5.0
07	Boron (as B)	mg/L	--	BDL	2.0
08	Oil & Grease	mg/L	--	BDL	20
09	BOD	mg/L	--	110	550
10	COD	mg/L	8382	381	1100
11	Hexavalent Chromium (as Cr^{+6})	mg/L	--	BDL	2.0
12	Total Chromium	mg/L	--	BDL	2.0
13	Copper (as Cu)	mg/L	--	BDL	3.0
14	Lead (as Pb)	mg/L	--	BDL	1.0
15	Nickel (as Ni)	mg/L	--	0.95	3.0
16	Zinc (as Zn)	mg/L	--	0.24	15.0
17	Arsenic (as As)	mg/L	--	BDL	0.2

Sr. No	Parameters	Unit	ETP Inlet	ETP Outlet	Prescribed Standard for CETP Inlet
			RDP-427	RDP-428	
18	Mercury (as Hg)	mg/L	--	BDL	0.01
19	Cadmium (as Cd)	mg/L	--	BDL	1.0

11 The analysis results indicate that the PETP is not complying with the standards prescribed for CETP inlet by UEPPCB.

12 Around 95.45 %, 47.67 % & 78.28 % removal of COD, TDS & TSS is found through the PETP system, which indicates that the system is working properly except for TDS.

13 While designing the PETP, the TDS in the raw effluent was considered in the range of 1,500-2,000 mg/L. Whereas during monitoring, the TDS levels in raw effluent is found as 4,260 mg/L, which is almost double of the PETP designed criteria.
And hence, the PETP installed is not designed to handle such a high TDS loads in raw effluent. Due to which its performance (w.r.t. TDS removal) is affected.

14 The unit has provided three boilers of 30 TPH, 37 TPH and 8 TPH capacity to meet out its power requirement. Rice husk and coal are used as fuel for these boilers. Dust collectors, wet scrubbers, cyclone separators and ESPs are attached as air pollution control devices. The emissions from the boilers are finally connected to stack of 46m, 66m and 30m height respectively.

15 Due to intermediate rain in the area during January 28 - 29, 2020; the source emission from the boiler stacks could not be monitored.

16 The unit has also provided 04 DG sets; two of 500 KVA and remaining two of 750 KVA capacity each. The acoustic enclosures and stack of 4.5 m (500 KVA) and 5.6m (750 KVA) were provided.

17 As per CCA used oil is the only hazardous waste generated from the unit. The unit has obtained membership of TSDF, being operated by M/s Bharat Oil and Waste Management Ltd and located at Roorkee for disposal of used oil.

18 As per details provided by the unit, around 1,290 Kg used oil generated during 2019-20, out of which 1,040 Kg used oil sent to TSDF for disposal on 03.12.2019 and remaining 250 Kg used oil was kept in Barrels at the store.

DETAILS OF ANNEXURES

Annexure No	Details of Annexure	No of pages
I.	Information in prescribed format	02
II.	CPCB Analysis Report	02
III.	Copy of consolidated Consents and Authorizations	05
IV.	Copy of NOC provided by CGWA	02
V.	Details of ETP provided by the unit	07
VI.	Copy of Logbook maintained for water consumption and wastewater discharge	10
VII.	TSDF membership and copy of Form 10	12
VIII.	Copy of Environmental Statement as Form - V	15

ANNEXURE-I

M/s Gujarat Ambuja Exports LTD, C-50 &C-60 ELDECO, SIDCUL Industrial Park, Sitarganj, Uttarakhand

01	Name & Address of the Industry	M/s Gujarat Ambuja Exports LTD, C-50 & C-60 ELDECO, SIDCUL Industrial Park, Sitarganj, Uttarakhand
02	Coordinates of the Unit (latitude and Longitude)	29° 1' 32.49"N, 79° 41' 40.09"E
03	Type of Industry Sector (Red/Orange/Green)	Orange (Food Processing)
04	Scale of Operation (Large/medium/Small-Micro)	Large
05	Operational Status	The unit was Operational on the day of inspection.
06	Name of main raw materials	Maize Grain
07	Status of Consent under Water & Air Acts and Authorization under HWM Rule	The Consolidated Consents &Authorization issued by UEPPCB is Valid up to 31.03.2023.
08	Consented Production Capacity	Product-wise capacities for 16 different products are prescribed in the CCA issued by UEPPCB. Copy of CCA is attached as Annexure.
09	Source of Water Supply	Through Tube well and total numbers of Tube wells are 05
10	NOC from CGWA for extraction of Ground Water	The NOC issued by CGWA is valid from 30.03.2019up to 29.03.2021.
11	Daily consumption of fresh water (KLD)	As per logbook data, average water consumption during January 01-27, 2020 is 1,387 KLD.
12	Waste Water Generation (KLD)	As per logbook data, the average wastewater generation for the month of January 05-27, 2020 is 946 KLD.
13	Details of ETP	The unit has provided ETP comprising of Equalization Tank, Chemical Dosing followed by anaerobic & aerobic treatment system. Tertiary treatment system in the form of ACF and PSF is also provided.
14	Designed Treatment Capacity of ETP (KLD)	1,650 KLD (as informed)

15	Operational Status of ETP	ETP was found operational during inspection.
16	Status of Flow meter(s) to measure water consumption & wastewater generation	The unit has provided electromagnetic flow meters to measure water consumption & wastewater generation.
17	Mode of treated effluent disposal	Treated effluent sent to CETP Sitarganj for further treatment.
18	Any bypass observed	No
19	Details of HW Generation & its disposal: As per Environmental Statement (Form 5)	

Hazardous Wastes	Quantum Kg	Disposal Practice
Used Oil	2.05 MT	Send to TSDF (BOWML)

20 Source of Air Pollution

System	Type of Fuel	Fuel Quantity	APCDs attached	Stack Ht. (m)
Boiler (30 TPH) x 1	Rice Husk/Coal	6.5 MT/Hr.	Dust Collector, Wet Scrubber	46
Boiler (37 TPH) x 1		8.9 MT/Hr.	ESP	66
Boiler (08 TPH) x 1		1.95 MT/Hr.	Cyclone Dust Collector	30
Thermic Fluid Heater		210 Kg/Hr.	Cyclone Dust Collector	30
DG Set (500 KVA) x 2	HSD	--	Acoustic Enclosure	4.5
DG Set (750KVA) x 2	HSD	--		5.6
Gas Engine 946 kw x 2	Biogas	--		5.6

21	Date of Inspection	28-01-2020

ANNEXURE – II

केन्द्रीय प्रदूषण नियंत्रण बोर्ड आंचलिक प्रयोगशाला		Central Pollution Control Board Zonal Laboratory	
Doc No. CB/ZLN/QR/5.10/2	Issue No. : 02	Dt of Issue : 22.11.2015	Page No. : 1 of 1
Amendment no. : 00	Amendment Dt: 00	Approved by : TM	Issued by: QM

पिकप भवन , विभूति खण्ड, गोमती नगर, लखनऊ
फ़ोन : 0522 : 4087600
फैक्स : 0522 : 4087602

PICUP Bhawan, Vibhuti Khand, Gomtinagar, Lucknow
Phone : 0522- 4087600
Fax : 0522 - 4087602

WASTEWATER
TEST REPORT

S.No W/2020/31

	Date of test report: 11/02/2020	Date/period of testing: 31/01-11/02/2020
1	परियोजना /Project/Test Programme	NGT
2	नमूने का स्रोत /भूजल /सरिता /अन्य/Sample Source (STP/ETP/Drain/any other)	Sitarganj
3	नमूने का प्रकार /ग्रैब/कम्पोजिट/Type of Sample (Grab/Composite)	Grab
4	नमूने एकत्र करने वाले व्यक्ति का विवरण/ Sample Collected/Deposited by	Sh. R.D. Patil, Sci. D/Sh. Dharmnath, RA
5	नमूना एकत्रीकरण की तिथि/Date of Sample collection	28-29/01/2020
6	प्रयोगशाला में नमूना प्राप्ति की तिथि/Date of sample receipt in laboratory	31/01/2020
7	नमूना एकत्रण पद्धति/Sampling procedure.....Please Refer.....	CB/ZLN/SOP/5.7/2 & CB/ZLN/QR/5.7/1 Issue No. 01
8	विश्लेषण हेतु आवेदनकर्ता/Analysis indented by	Sh. R.D. Patil, Sci. D

क्रम सं. S. No.	पैरामीटर Parameter	इकाई Unit	नमूनों का विवरण/कोड इत्यादि Description of sample/Code etc.					
			RDP-425	RDP-426	RDP-427	RDP-428	RDP-429	RDP-430
1.	पी एच/ pH		7.64 (17.0°C)	7.01 (20.0°C)	4.08 (19.6°C)	7.89 (19.6°C)	6.95 (19.6°C)	7.53 (17.2°C)
2.	एस.एस./ SS	मि.ग्रा./लि, mg/L	238	BDL	617	134	104	3.02
3.	टी.डी.एस./ TDS	मि.ग्रा./लि, mg/L	1083	871	4260	2229	476	1059
4.	फ्लोराइड/ Floride as F	मि.ग्रा./लि, mg/L	---	1.46	---	BDL	---	BDL
5.	अमोनिकल नाइट्रोजन/ Ammonical Nitrogen (NH_3-N)	मि.ग्रा./लि, mg/L	---	BDL	---	41.3	---	1.18
6.	फिनोल/ Phenols as C_6H_5OH	मि.ग्रा./लि, mg/L	---	1.53	---	2.69	---	3.51
7.	बोरॉन/ Boron	मि.ग्रा./लि, mg/L	---	BDL	---	BDL	---	BDL
8.	ऑयल व ग्रीस/ Oil & Grease	मि.ग्रा./लि, mg/L	---	BDL	---	BDL	---	BDL
9.	सी.ओ.डी. /COD	मि.ग्रा./लि, mg/L	50.2	5.3	8382	381	656	34.4
10.	बी.ओ.डी. /BOD	मि.ग्रा./लि, mg/L	---	BDL	---	110	---	7.99
11.	क्रोमियम हेक्सा./ Chromium-VI	मि.ग्रा./लि, mg/L	---	BDL	---	BDL	---	BDL
12.	कैडमियम/Cd	मि.ग्रा./लि, mg/L	---	BDL	---	BDL	---	BDL
13.	क्रोमियम/Cr	मि.ग्रा./लि, mg/L	---	BDL	---	BDL	---	BDL
14.	कॉपर/Cu	मि.ग्रा./लि, mg/L	---	BDL	---	BDL	---	BDL
15.	निकल/Ni	मि.ग्रा./लि, mg/L	---	0.79	---	0.95	---	0.32
16.	लैड/Pb	मि.ग्रा./लि, mg/L	---	BDL	---	BDL	---	BDL
17.	जिंक/Zn	मि.ग्रा./लि, mg/L	---	0.27	---	0.24	---	0.34
18.	आर्सेनिक/As	मि.ग्रा./लि, mg/L	---	BDL	---	BDL	---	BDL
19.	मरकरी/Hg	मि.ग्रा./लि, mg/L	---	BDL	---	BDL	---	BDL

विश्लेषण विधि हेतु कृ.प.उ./Test methods followed are appended overleaf

CODE	Description
RDP-425	PETP Inlet
RDP-426	PETP Outlet
RDP-427	PETP Inlet
RDP-428	PETP Outlet
RDP-429	PETP Inlet
RDP-430	PETP Outlet

End of Test Report

11/02/2020
(Manju Srivastava)
आख्या बनाने वाले के हस्ताक्षर/ Prepared by (Name & Sign)

11.02.2020
वी० के० सचान
वैज्ञानिक 'घ'
अधिकृत हस्ताक्षरकर्ता/ Authorized Signatory

Note : 1. The results in the Test Report relate only to the items tested ; 2. The report shall not be reproduced except in full, without the written permission of laboratory

Parameters	Test Method	Detection Range
pH	APHA 4500 H^+-B, 23rd Ed. 2017	2- 12
Suspended solids	APHA 2540 D, 23rd Ed. 2017	2.5 mg/L -10,000 mg/L
Total Dissolved Solids	APHA 2540 C, 23rd Ed. 2017	2.5 mg/L- 100 g/L
Chemical Oxygen Demand (COD)	APHA 5220 B, 23rd Ed. 2017	5 mg/L - 100000 mg/L
Biochemical Oxygen demand (BOD)	APHA 5210 B, 23rd Ed. 2017 4500 OC, 23rd Ed. 2017 IS-3025 part 44; 1993 Biochemical Oxygen Demand	5.0 mg/L - 50000 mg/L
Ammonical Nitrogen	APHA 4500-NH_3-F, 23rd Ed. 2017 (Phenate Method)	0.5mg/L- 200 mg/L
Oil and grease	APHA 5520-B, 23rd Ed. 2017	5 - 1000 mg/L
Boron	APHA 4500-B C, 23rd Ed. 2017	0.5mg/L- 10 mg/L
Phenol	APHA 5530-B, 23rd Ed. 2017	0.1mg/L -5.0 mg/L
Fluoride	APHA 4500-F C, 23rd Ed. 2017 (Ion Selective Electrode Method)	0.5 - 50 mg/L
Chromium - VI	APHA 3500-Cr B, 23rd Ed. 2017	0.1 - 20 mg/L
Copper (Cu)	APHA 3111 A+B, 23rd Ed. 2017	0.2 - 5.0 mg/L
Nickel (Ni)	APHA 3111 A+B, 23rd Ed. 2017	0.2 - 5.0 mg/L
Lead (Pb)	APHA 3111 A+B, 23rd Ed. 2017	0.5 - 10 mg/L
Cadmium (Cd)	APHA 3111 A+B, 23rd Ed. 2017	0.1 - 10 mg/L
Zinc (Zn)	APHA 3111 A+B, 23rd Ed. 2017	0.1 - 10 mg/L
Chromium (Cr)	APHA 3111 A+B, 23rd Ed. 2017	0.2 - 100 mg/L
Mercury (Hg)	APHA 3112-B, 23rd Ed. 2017	10 - 50 µg/L
Arsenic (As)	APHA 3114-B, 23rd Ed. 2017	10 - 50 µg/L

1.APHA - American Public Health Association
2. IS – Indian Standard

Annexure No. I

UEPPCB

ANNEXURE-III

HEAD OFFICE
Uttarakhand Environment Protection and Pollution Control Board
29/20, Nimi Road, Dalanwala, Dehra Dun (Uttarakhand)
Phone : 0135-2658086, Fax : 2718092. Web : www.ueppcb.uk.gov.in. E-mail : msukpcb@yahoo.com

UEPPCB/HO/Con/G-29/2018/ 347

Date: 23.05.2018

REGD. POST

To,

M/s Gujarat Ambuja Exports Ltd,
Plot No: C-50 & C-60C,
Eldeco SIDCUL Industrial Park,
Tehsil-Sitarganj, Distt-U.S.Nagar.

Consolidated Consent to Operate and Authorization hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as **Water Act, Air Act** and **HW Rules** respectively).

PCB ID - 10024	**Inward ID - 238688**
CCA (Renewal)	
Consent No. 38204/	**Date: 04.04.2018**

CCA is hereby granted to **M/s Gujarat Ambuja Exports Ltd** located at **Plot No: C-50 & C-60, Eldeco SIDCUL Industrial Park, Sitarganj, Distt-U.S.Nagar** subject to the provisions of the **Water Act, Air Act** and **Hazardous & Other Wastes Rules, 2016** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period up to 31.03.2023 and valid for manufacturing of following products with **Capital Investment / Net Assets Values ₹ 288.10Crs**:-

S. No.	Last CCA		Present CCA (Renewal)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1.	Dextrine	600MT	Dextrine	600MT
2.	Dextrose anhydrous	1200MT	Dextrose anhydrous	1200MT
3.	Dextrose monohydrate	2250MT	Dextrose monohydrate	1750MT
4.	Glucose d	600MT	Glucose d	600MT
5.	Glucose Powder	1800MT	Glucose Powder	1800MT
6.	Glucose Powder Special	1800MT	Glucose Powder Special	1800MT
7.	HMCS	4500MT	HMCS	4500MT
8.	Liquid Glucose	7500MT	Liquid Glucose	7500MT
9.	Maize starch & modified starch	7500MT	Maize starch & modified starch	7500MT
10	Malto dextrine	1800MT	Malto dextrine	1800MT
11	Corn Sorbitol	2400MT	Corn Sorbitol	2400MT
12	HDPE Barrel	15000 Nos.	HDPE Barrel	15000 Nos.
13	Maize Fibre-dry/wet (by product)	6000 MT	Maize Fibre-dry/wet (by product)	6000 MT
14	Maize Germ (by product)	1650MT	Maize Germ (by product)	1650MT
15	Corn Steep Liquor (by product)	1200MT	Corn Steep Liquor (by product)	1200MT
16	Gluten (by product)	1200MT	Gluten (by product)	1200MT
17	Power Generation	5MWH/Day	Power Generation	5MWH/Day

18	Power Generation	1890 KWH/Day	Power Generation	1890 KWH/Day

2. **Specific Conditions under Water Act:**

(i) **The daily quantity of effluent discharge (KLD) :-**

	Last CCA	Present CCA (Renewal)
Trade Effluent	1635	1635
Sewage	12	12

(ii) Effluent generated from manufacturing process shall be treated and disposed through CETP after primary treatment as is required to inlet effluent quality of CETP or agreed effluent load with CETP operator.

(iii) In case of non-operation/non-conforming of CETP, the Unit shall make and arrangement of own ETP of appropriate capacity to treat waste water generated from process; otherwise unit shall stop manufacturing operation. In case of operation of own ETP, outlet of ETP shall meet following standards as prescribed under **Environment (Protection) Rules, 1986** as applicable and amended time to time and shall be disposed in nearby river/drawn.

1	pH	Between	6.5 to 9.0
2	Suspended solids	Not to exceed	100mg/l
3	BOD (3 days 27^0C)	Not to exceed	30 mg/l
4	COD	Not to exceed	250 mg/l
5	Oil & Grease	Not to exceed	10 mg/l

(iv) **Sewage Treatment and Disposal:** Sewage and other domestic wastewater generated from Unit shall be treated and disposed through CETP as is required to inlet effluent quality of CETP or agreed effluent load with CETP operator. In case of non-operation/non-conforming of CETP, the Unit shall make and arrangement of own ETP of appropriate capacity to treat waste water generated from process; otherwise unit shall stop manufacturing operation.

3. **Conditions under Air Act:-**

(i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1	Boiler (30TPH) x 1	46	Rice Husk/ Coal	6.5MT/Hr	Dust Collector, Wet Scrubber	PM-150mg/nm^3
2	Boiler (37TPH) x 1	66	Coal/Rice Husk	8.9 MT/Hr	ESP	PM-150mg/NM^3
3	Boiler (8TPH) x 1	30	Agro waste	1.95 MT/Hr	Cyclone Dust Collector	PM-150mg/NM^3
4	Thermic Fluid Heater (6LacsKcal/hr) x 1	30	Rick Husk/ Coal	210 Kg/Hr	Cyclone Dust Collector	PM-150mg/NM^3
5	D.G. Set (500KVA) X 2	4.5	HSD	-	Acoustic Enclosure	-
6	D.G. Set (750KVA) X 2	5.6	HSD	-	Acoustic Enclosure	-
7	Gas Engine 946KWx2no.	5.6	Biogas	-	Acoustic	-

In case of stoppage of functioning of air pollution control equipment, production has to be ***stopped immediately*** *and this* ***Board*** *has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.*

(ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. **Conditions under Hazardous & Other Wastes Rules-2016 :-**

(i) Number of authorization and date of issue : ----------

(ii) The **Factory Manager of M/s Gujarat Ambuja Exports Ltd, Plot No: C-60c, Eldeco SIDCUL Industrial Park, Tehsil-Sitarganj, Distt-U.S.Nagar** is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.

(iii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes.

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	Schedule I – 5.1	4.000	Recyclable

(iv) The authorization shall be in force for a period up to 31.03.2023.

(v) The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under **Environment (Protection) Act, 1986.**

Terms and conditions of authorization:

(i) The authorization shall comply with the provisions of the **Environment (Protection) Act, 1986,** and the rules made thereunder.

(ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.

(iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.

(iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.

(v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.

(vi) An application for the renewal of an authorization shall be made as laid down under these rules.

(vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.

5. This CCA is valid for steeping, hydrolysis, hydrogenation & mechanical operation viz-centrifuge, grinding, filtration, multi effect evaporation, power generation etc processes only.

6. **Compulsory documents to be submitted by the Industry/Unit :-**

(i) Annual return in **Form-4** and **Waste Disposal Manifest** in **Form-10** under **Hazardous & Other Wastes Rules, 2016** and **Third Party Audit Report.**

(ii) Environment Statement in **Form-V** of **Environment (Protection) Rules, 1986.**

(iii) Quarterly **compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.**

7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.

8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the **Water Act, Air Act** and **Hazardous & Other Wastes Rules, 2016** will results in legal action under the aforesaid **Acts and Rules.**

Member Secretary

Copy to: **Regional Officer, Uttarakhand Environment Protection and Pollution Control Board, Kashipur, Distt-U.S.Nagar** for information and compliance of the same.

Chief Environment Officer

Specific Conditions: **Annexure**

1. The applicant shall provide ISI mark water meter to each water supply source and shall regularly submit returns of water consumption in the prescribed form and pay the cess as specified under **Section-3** of **Cess Act.**
2. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
3. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
4. The industry shall ensure interlocking of air pollution control devices and production processes.
5. A solid waste generated from the industry has to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
6. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
7. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the **Central Pollution Control Board.**
8. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of **Water Act, Air Act** and **Environment (Protection) Act** and **Rules** made thereunder.
9. The industry shall ensure **all safety measures** and shall undertake **periodical assessment** by the competent authority.
10. Unit shall ensure manifest system in **Form-10** of **Hazardous & Other Wastes Rules, 2016** while disposing hazardous waste.
11. Hazardous waste should not be stored beyond a period of 90 days.
12. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
13. The industry covered under **Environment Impact Assessment Notification, 2006** (as amended from time-to-time), shall strictly comply with the provisions of this notification.
14. The unit shall re-use treated water as much as possible. Remaining part to be disposed through CETP and record shall be maintained in log book.
15. **The Unit shall strictly comply with the directions issued by the Board under Section-31(A) of the Water (Prevention and Control of Pollution) Act-1974 regarding installation of Real Time Monitoring System and data transmission to the CPCB and UEPPCB.**
16. The Unit shall strictly comply with the provisions of Water, Air & E(P) Acts and Rules/Notifications made thereunder.

General Conditions:

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.

2. The applicant shall however, not without the prior consent of the **Board** bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the **Board**, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The **Board** reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the **Board.**
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the **Board** to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on **Display Board of size 6x4 feet** out side the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in **Form-3** and shall submit annual return in **Form-4** on or before the 30th day of June following to the financial year to which that return relates.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed **physical and chemical analysis of hazardous waste sample** and report to the **Board.**
22. Dried hazardous sludge from the process in the plant shall be **stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.**
23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and **'Hazardous'** shall be displayed at appropriate position both in Hindi and English.
24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be **sold only to Registered Recyclers/Re-processors.**
25. In case of any transportation of hazardous waste, the details in **Form-10** of the **Hazardous & Other Wastes Rules** shall be submitted to the **Board.**

23.5.18

Chief Environment Officer

ANNEXURE - IV

भारत सरकार
केन्द्रीय भूमि जल प्राधिकरण
जल संसाधन, नदी विकास
और गंगा संरक्षण मन्त्रालय
Government of India
Central Ground Water Authority
Ministry of Water Resources,
River Development & Ganga Rejuvenation

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	M/s Gujarat Ambuja Export Limited		
Project Address:	C-50 and C-60C, Eldeco SIDCUL Industrial Park,		
Town:	Sitarganj (MB)	Block:	Sitarganj
District:	Udam Singh Nagar	State.	Uttarakhand
Pin Code:			
Communication Address:	C-50 and C-60C, Eldeco SIDCUL Industrial Park, Block - Sitarganj, District - Udam Singh Nagar, Uttarakhand - 262405		
Address of CGWB Regional Office :	Regional Director, Central Ground Water Board, Uttarakhand Region, 419A, Kanwali Road, Baluwala, Near Urja Bhawan, Dehradun, Uttarakhand - 248006		

1.	NOC No.:	CGWA/NOC/IND/ORIG/2019/5035			
2.	Application No.:	21-4/261/UT/IND/2017	3.	Category:	Industry
4.	Project Status:	New Project	5.	NOC Type:	New
6.	Valid from:	30/03/2019	7.	Valid up to:	29/03/2021
8.	Ground Water Abstraction Permitted:				

Fresh Water		Saline Water		Dewatering		Total	
m³/day	m³/year	m³/day	m³/year	m³/day	m³/year	m³/day	m³/year
2613	953745					2613	953745

9. Details of ground water abstraction /Dewatering structures

	Total Existing No.:5					Total Proposed No.:0				
	DW	DCB	BW	TW	MP	DW	DCB	BW	TW	MP
Abstraction Structure*	0	0	0	5	0	0	0	0	0	0

*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit; DWLR-Digital Water Level Recorder

10 Quantum of ground water recharge(m³/year): 106566

11. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism

No. of Piezometers	Monitoring Mechanism			
	Manual	DWLR	Telemetry	
2	0	1	1	

(Compliance Conditions given overleaf)

Digitally signed by NANDAKUMARAN P
Date: 2019.04.04 15:42:33 +05'30'

Member (CGWA)

18/11, Jamnagar House, Mansingh Road, New Delhi-110011
Phone: (011) 23383561 Fax: 23382051, 23386743
Website: cgwa-noc.gov.in

Validity of this NOC shall be subject to compliance of the following mandatory conditions:

1. No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
2. The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
3. All ground water abstraction/ de-watering structures shall be fitted/continue to be fitted with digital water flow meters by the firm at its own cost. Daily ground water abstraction data shall be monitored / continue to be monitored (in case of renewal) by the firm and recorded in a log book. Details of month-wise ground water abstraction shall be submitted to the Regional Director, CGWB on annual basis.
4. In case the ground water abstraction is more than 10 m³/day, monthly water level monitoring data shall be maintained and submitted annually to the Regional Office of CGWB. Wherever groundwater withdrawal is more than 500 m³/day, the firm shall install telemetry system in one of the piezometers and share USER ID and password of the telemetry system with the Regional Director, CGWB.
5. In case ground water abstraction is more than 10 m³/day, ground water quality shall be monitored once in a year (during pre- monsoon period) and the report submitted to the Regional Director, CGWB.
6. Ground water augmentation measures, as stipulated in the NOC, shall be implemented (in new cases) / continue to be maintained (in case of renewal) in consultation with the Regional Director, CGWB.
7. Proof of recharge/ water harvesting (photographs of structures constructed) shall be submitted to the Regional Director, CGWB. The firm shall also undertake periodic maintenance of recharge structures at its own cost.
8. The firm shall optimize water use through recycling/ reuse of waste water after proper treatment
9. The project proponent shall take all necessary measures to prevent contamination of ground water in the premises, failing which the firm shall be responsible for any consequences arising thereupon.
10. In case of industries likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
11. Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
12. In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
13. Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the Regional Director, Central Ground Water Board.
14. The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
15. This NOC is subject to prevailing Central/ State Government rules/ laws/ norms or Court orders related to construction of tube well/ ground water abstraction structure/ recharge or conservation structure/discharge of effluents or any such matter as applicable.
16. This NOC does not absolve the proponents of their obligation/ requirement to obtain other statutory and administrative clearances from appropriate authorities.
17. The issue of this NOC does not imply that other statutory/ administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
18. This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/ court orders in cases related to ground water or any other related matters.
19. Application for renewal can be submitted online from 90 days before the expiry of NOC. Application for renewal of expired NOCs shall not be entertained and subsequent ground water withdrawal, if any, shall be illegal & liable for legal action as per provisions of Environment Protection Act (EPA), 1986.

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

ANNEXURE -V Annexure No. VI

Gujarat Ambuja Exports Ltd.
C-50, C60e & C60e, ELDECO SIDCUL Industrial Park, Sitarganj,
Dist: Udham Singh Nagar, Uttarakhand, Pin: 262405, India.
E-Mail: ua@ambujagroup.com, Website: www.ambujagroup.com
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An ISO 9001: 2008, 22000:2010 Certified Company

DESCRIPTION OF EFFLUENT TREATMENT PLANT (Capacity=1650 m^3 /day)

Our existing treatment facility is quite enough and sufficient to treat the water effluent suitable for our Capacity of 750TPD Maize crushing. Our existing designed hydraulic load is fit for 1650 m3/day.

EFFLUENT CHARACTERISTIC

RAW EFFLUENT :

Quantity	1650m3/day
COD	10000mg/l
BOD	5000mg/l
TDS	1500-2000mg/l
TSS	500-1000mg/l

TREATED EFFLUENT CHARACTERISTICS:

	PETP	SETP	TETP
BOD mg/l	450	<100	<30
COD mg/l	1000	<450	<250
TSS	-	-	<100

GUJARAT AMBUJA EXPORTS LTD. SITARGANJ

Brief Description of Process

The ETP has been designed to treat the total effluent generated from 750 MT grinding process and most of the equipment have been designed based on the total effluent generated from 750 MT maize processing.

Effluent Qty.	1650m3/day
pH	5-6
COD	10000mg/l
BOD	5000mg/l
TDS	1500-2000mg/l
TSS	500-1000mg/l

The process involves three major stages.

1. Primary Treatment by UASB process.
2. Secondary Treatment by Diffused aeration process.
3. Tertiary Treatment by Sand filter/ Activated Carbon Filter.

Primary Treatment by UASB process:

The primary treatment is based on anaerobic treatment by UASB process. The following equipments are installe

1. ***Equalization Tank:*** ***Volume 800m3. (In two compartments)***

The equalization tank will receive the effluent streams from the factory. Here all the streams get mixed. The organic load and hydraulic load of the effluent gets equalized.
Further processing will be smooth as the equalized effluent will have uniform organic contents in terms of quality and quantity.

Total expected effluent	1650m3/day=68.75m3/Hr
Available EQ	800m3
HRT	**11.63HRS>8.0Hr hence, sufficient**

2. **Buffer Tank:** **Volume 125m3.**

The buffer tank receives the effluent from equalization tank. The buffer tank forms part of the UASB digester. Here the incoming effluent gets mixed with recycled effluent. pH correction is achieved in this tank. The organic contents and the treatment process are controlled by maintaining proper feed to the digester. The Design basis is as under-

GUJARAT AMBUJA SITARGANJ

Total expected effluent	1650m3/day or 68.75m3/Hr
Available Volume	125m3
HRT	1.82
Required	**1.50Hrs, hence sufficient**

3. ***Feed pumps for digester:***

The feed pumps are provided near buffer tank to feed the effluent to the digester. These are centrifugal type pumps constructed in cast iron . The feed line installed with a liquid flow meter of measure the quantity of effluent flowing in the digester.

Total Flow 68.75m3/hr
Available pump(s) 80.00m3/Hr
hence, capacity of pump(s), sufficient

4. ***The UASB digester: Volume 4320 m3. And 3000m3***

The UASB digester was designed and constructed with a effective capacity of 4320m3+Free Board and 3000m3 + Free Board.

The UASB digester is the anaerobic treatment process based on Up Flow Anaerobic Sludge Blanket Treatment method. Here the effluent from buffer tank enters from the bottom of digester and leaves from the top. There is a bottom distribution network in the digester. The UASB digester is covered at the top by gas solid separators. Here the gas gets collected and solids are separated. The organic contents i.e. COD and BOD get reduced. During the reduction of COD biogas is produced. The biogas is rich in methane content. This gas can be used as fuel. The effluent from the top of digester flows out through the launder in to Secondary Treatment Plant.

A gas header is provided at the top of the gas domes. The gas header collects the biogas from the domes from where the biogas flows in to foam trap.

The UASB digester is provided with following accessories:

Manhole
Sample ports
Drain Port
Ladder
Walkway and railing at the top

Design of Digester

a) **Hydraulic retention time (HRT) of Digester (in Hours)**

Total Volume of Digester=7320m3
Influent Flow into Digester=1650m3/day
HRT=7320/1650=4.43

Minimum HRT 1.5days, hence sufficient

b) Organic Loading (Kg COD/m3/day)

Influent Flow	1650m3/day
COD	10000m3/day
Total COD Load	16500kgs/day
Tital Volume of Digester	7320m3
Organic Loading	2.25kgsCOD/m3/day

Maximum permissible 7.5Kg/m3/day for similar effluent

5. *Foam Trap:*

The biogas generated in the digester is passed through the foam trap to remove moisture present in the gas. The foam trap is provided with water spray which cleans the biogas.

The Foam Trap has sufficient capacity.

6. *Gas Holder:*

The biogas from the foam trap is collected in the gas holder. The gas holder has an RCC basin and a floating dome fabricated in MS. The water seal in the basin will prevent biogas from going out. The gas holder is provided with flame arrester and pressure/ vaccum relief valve for safety. The biogas collected in the gas holder can be used for burning.

The Gas Holder has sufficient capacity.

7. *Waste Gas Burner:*

The waste gas burner is fabricated in MS. This is installed at safe distance from digester and gas holder. This is provided to burn the biogas incase the same is not utilized in boiler or Gas engines. The waste gas burner is connected to the bypass connection of gas holder. A flame arrester is provided on the pipeline for safety.

The Waste Gas burner has sufficient capacity.

8. *Anaerobic Tank/Anoxic Tank:* **Volume 600m3.**

The anaerobic treatment tank receives the effluent from digester outlet. Here the effluent gets treated further by facultative culture present in the tank. The effluent inlet is up to the bottom of the tank. The outlet is from the top of the tank.

The tank has been provided with mixers for proper mixing and treatment. Recycle pumps are provided for recycling the effluent in the tank. This tank shall be in operation at full capacity to reduce TKN in the effluent.

Total expected effluent	1650m3/Hr or 68.75m3/hr
Available Volume	600m3
HRT	8.72Hrs
Required	**8.0Hrs, hence sufficient.**

Secondary Treatment Process;

The secondary treatment process is based on diffused aeration system:

1. ***Primary Clarifier:*** volume 150m3

The primary clarifier is provided after the anaerobic filter to remove the suspended solids and anaerobic culture. The clear effluent from the outlet flows in to aeration tank.

Total expected effluent	1650m3/d or 68.75m3/hr
Available Volume	150m3 or 50.24 m2 of surface area
HRT	2.18Hrs

intermediate tank, sufficient capacity.

2. ***Aeration Tank (Volume 1680m3 + 700m3);***

Two Aeration tanks has been constructed with size of 24mX14MX5M SWD and 14MX10MX5M SWD respectively.

The aeration tank has been designed considering Diffused Aeration System. Fine bubble membrane diffusers are provided at the bottom of aeration tank with retrievable mechanism. The effluent gets mixed with the aerobic culture present in the tank. Air blowers are installed near the aeration tank to supply air to the membrane diffusers. The air is diffused in to tiny bubbles. This method of aeration has high oxygen transfer efficiency. The organic content gets further reduced during this treatment. The dissolved oxygen is maintained at a reasonable level in the aeration tank.

Tank Size	**14mX24MX5M & 14MX10MX5M**
Diffused Aeration System:	
No. of diffusers	**426**
Total length of diffusers	**852m**
AOR	**162.15kg O2/hr**
SOR	**337.82 kg O2/hr**

Blower Capacity	2000+1400Nm3/hr
Blower pressure	0.5525kg/cm2
Oxygen rate	15 gm O2/Nm3/m id
Energy requirement	40.0KWHr + 27.5KWHr

The Diffused aeration System with required capacity of blowers are installed (1 working + 1 standby)

3. ***Final Clarifier:*** Volume 235m3

The final clarifier is provided to separate the sludge and recycle it back to the process depending upon the requirement. The excess sludge generated will be sent ot sludge drying beds.

The Final clarifier has sufficient capacity..

4. ***Sludge Sump:*** Volume 30m3

The sludge sump collects the sludge from the final clarifier which will be recycled or wasted as per the process requirement.

The Sludge sump has sufficient capacity.

5.(a) ***Sludge Drying Beds:*** Area 12X08m2

The sludge drying beds are constructed in brickwork with layer of sand for receiving the sludge from final clarifier. The dried sludge is disposed off.

5.(b) ***Sludge Volute Press:***

Two Nos. volute press have been installed for separating of sludge.

Tertiary Treatment Process:

The tertiary Treatment consists of following equipments:

1. ***Mixing Tank:*** Volume 8m3. The mixing tank receives the effluent from final clarifier. Here oxidizing agents added in the tank. The process further reduces the COD of the effluent. Polyelectrolyte is also added to effect the settling process. The dosing system comprises FeCl3/Alum and Lime solutions.

2. ***Dosing system:*** The dosing system consists of dosing tank, dosing pumps, agitators in the dosing tanks. The dosing solutions will be mixed with the incoming effluent as per the requirement. Polyelectrolyte, Lime and FeCl3/Alum solutions are used for dosing.

3. ***Tertiary Clarifier :*** Volume 150m3. The clarifier removes the lime sludge and other suspended matters from the effluent. The clear effluent flows out of the clarifier in to collection tank.

4. ***Collection Tank:*** Volume 25m3. The collection tank is provided to receive the effluent from the clarifier. This will feed the effluent to the pressure sand filter.

5. ***Pumps for PSF / ACF:*** The pumps are provided near the collection tank to feed the effluent to the pressure sand filter.

6. ***Pressure Sand Filter:*** The pressure sand filter has different layers of sand and a bottom lateral header to receive the clear effluent. The filter is fabricated in MS and coated epoxy. The effluent enters from the top and leaves from the bottom. Fine sand is provided at the top followed by coarse sand, pebbles and gravels. Here most of the suspended solids are removed from the effluent. A backwash provision is made to the sand filter so that the sand layers are cleaned once in day. The clean water then enters activated carbon filter.

7. ***Activated Carbon Filter:*** The filter is fabricated in MS and coated epoxy. The ACF tank receives the effluent from the top. The ACF is filled with activated carbon with 900 iodine value. This will remove the odour from the effluent. A back wash provision is provided to clean the carbon so that removal efficiency is maintained.

We are connected to CETP of industrial area and giving our effluent to CETP after secondary treatment. The inlet norms for CETP is as follows:

COD	=	**<900 mg/l**
BOD	=	**<550 mg/l**
TSS	=	**<1100 mg/l**
pH value	=	**5.0 to 9.0**

ANNEXURE - VI

RAW WATER JANUARY – 2020

Jan-20

DATE	Borewell NO. 1			Borewell NO. 2			Borewell NO. 3			Borewell NO. 4			Borewell NO. 5			
	Initial Readin	Final Reading	QTY (M3)	Initial Readin	Final Reading	QTY (M3)	Initial Readin	Final Reading	QTY (M3)	Initial Readin	Final Reading	QTY (M3)	Initial Readin	Final Reading	QTY (M3)	Total Qty (m3)
01/01/20	204282	204636	354	265914	266501	587	378582	378930	348	140768	140856	88	123912	124023	111	1490
01/02/20	204636	205055	419	266501	266963	462	378930	379450	520	140856	140973	115	124023	124023	0	1516
01/03/20	205055	205498	443	266963	267441	478	379450	380013	563	140973	141218	245	124023	124023	0	1729
01/04/20	205498	206181	683	267441	267799	358	380013	380512	499	141218	141530	312	124023	124046	23	1875
01/05/20	206181	206554	373	267799	267969	170	380512	381060	548	141530	141738	208	124046	124110	64	1363
01/06/20	206554	206979	425	267969	268501	532	381060	381452	392	141738	141984	246	124110	124110	0	1595
01/07/20	206979	207439	460	268501	268666	165	381452	381901	449	141984	142295	311	124110	124201	91	1476
01/08/20	207439	207808	369	268666	268997	331	381901	382413	512	142295	142451	156	124201	124317	116	1484
01/09/20	207808	208265	457	268997	269370	373	382413	382857	444	142451	142649	198	124317	124449	132	1604
01/10/20	208265	208469	204	269370	269517	147	382857	383380	523	142649	142649	0	124449	124449	0	874
01/11/20	208469	208651	182	269517	269955	438	383380	383940	560	142649	142867	218	124449	124449	0	1398
01/12/20	208651	208865	214	269955	270502	547	383940	384564	624	142867	142978	111	124449	124449	0	1496
01/13/20	208865	209072	207	270502	271138	636	384564	384943	379	142978	142978	0	124449	124449	0	1222
01/14/20	209072	209490	418	271138	271592	454	384943	385147	204	142978	143080	102	124449	124517	68	1246
01/15/20	209490	209741	251	271592	271754	162	385147	385584	437	143080	143080	0	124517	124517	0	859
01/16/20	209741	210074	333	271754	271933	179	385584	385962	378	143080	143302	222	124517	124610	93	1205
01/17/20	210074	210498	424	271933	272621	688	385962	386418	456	143302	143612	310	124610	124664	54	1932
01/18/20	210498	210992	494	272621	272732	111	386418	387000	582	143612	143786	174	124664	124723	59	1420
01/19/20	210992	211370	378	272732	273147	415	387000	387604	604	143786	143951	165	124723	124784	61	1623
01/20/20	211370	211705	335	273147	273333	186	387604	388270	666	143951	143979	28	124784	124812	28	1243
01/21/20	211705	212224	519	273333	273475	142	388270	388832	562	143979	144040	61	124812	124861	49	1333
01/22/20	212224	212354	130	273475	274072	597	388832	389410	578	144040	144077	37	124861	124905	44	1386
01/23/20	212354	212711	357	274072	274461	389	389410	389850	440	144077	144165	88	124905	124942	37	1311
01/24/20	212711	212829	118	274461	274741	280	389850	390020	170	144165	144165	0	124942	125091	149	717
01/25/20	212829	213168	339	274741	275198	457	390020	390507	487	144165	144200	35	125091	125091	0	1318
01/26/20	213168	213377	209	275198	275761	563	390507	390939	432	144200	144255	55	125091	125156	65	1324
01/27/20	213377	213851	474	275761	276290	529	390939	391223	284	144255	144366	111	125156	125175	19	1417
01/28/20	213851			276290			391223			144366			125175			0
01/29/20																0
01/30/20																0
01/31/20																0
Total			9569			10376			12841	0	3598	3598			1263	37447

Annexure No. VII

RAW WATER DECEMBER – 2019

DATE	Borewell NO. 1			Borewell NO. 2			Borewell NO. 3			Borewell NO. 4			Borewell NO. 5			Total Qty (m3)
	Initial Reading	Final Reading	QTY (M3)	Initial Reading	Final Reading	QTY (M3)	Initial Reading	Final Reading	QTY (M3)	Initial Reading	Final Reading	QTY (M3)	Initial Reading	Final Reading	QTY (M3)	
12/01/19	192221	192523	302	254713	255128	415	363551	364106	555	138917	138917	0	122066	122066	0	1272
12/02/19	192523	192853	330	255128	255530	402	364106	364628	522	138917	138917	0	122066	122263	197	1451
12/03/19	192853	193150	297	255530	255940	410	364628	365143	515	138917	139109	192	122263	122431	168	1582
12/04/19	193150	193481	331	255940	256281	341	365143	365697	554	139109	139374	265	122431	122431	0	1491
12/05/19	193481	193794	313	256281	256610	329	365697	366207	510	139374	139374	0	122431	122570	139	1291
12/06/19	193794	194224	430	256610	256815	205	366207	366709	502	139374	139537	163	122570	122570	0	1300
12/07/19	194224	194655	431	256815	257011	196	366709	367203	494	139537	139706	169	122570	122704	134	1424
12/08/19	194655	195150	495	257011	257471	460	367203	367753	550	139706	139706	0	122704	122704	0	1505
12/09/19	195150	195410	260	257471	257613	142	367753	367753	0	139706	139706	0	122704	122704	0	402
12/10/19	195410	195876	466	257613	257613	0	367753	367753	0	139706	139706	0	122704	122704	0	466
12/11/19	195876	196307	431	257613	258091	478	367753	367753	0	139706	139706	0	122704	122704	0	909
12/12/19	196307	196772	465	258091	258375	284	367753	368302	549	139706	139706	0	122704	122704	0	1298
12/13/19	196772	197289	517	258375	258534	159	368302	368912	610	139706	139706	0	122704	122704	0	1286
12/14/19	197289	197706	417	258534	258534	0	368912	369427	515	139706	139989	283	122704	122950	246	1461
12/15/19	197706	198144	438	258534	258991	457	369427	369937	510	139989	139989	0	122950	123158	208	1613
12/16/19	198144	198593	449	258991	259334	343	369937	370528	591	139989	139989	0	123158	123158	0	1383
12/17/19	198593	198988	395	259334	259637	303	370528	371083	555	139989	139989	0	123158	123331	173	1426
12/18/19	198988	199267	279	259637	260151	514	371083	371646	563	139989	139989	0	123331	123331	0	1356
12/19/19	199267	199560	293	260151	260671	520	371646	372169	523	139989	139989	0	123331	123331	0	1336
12/20/19	199560	200118	558	260671	261117	446	372169	372620	451	139989	140056	67	123331	123331	0	1522
12/21/19	200118	200440	322	261117	261605	488	372620	373190	570	140056	140250	194	123331	123331	0	1574
12/22/19	200440	200847	407	261605	262116	511	373190	373744	554	140250	140250	0	123331	123397	66	1538
12/23/19	200847	201237	390	262116	262447	331	373744	374282	538	140250	140326	76	123397	123397	0	1335
12/24/19	201237	201588	351	262447	262898	451	374282	374830	548	140326	140326	0	123397	123576	179	1529
12/25/19	201588	201899	311	262898	263436	538	374830	375361	531	140326	140326	0	123576	123576	0	1380
12/26/19	201899	202290	391	263436	263792	356	375361	375874	513	140326	140539	213	123576	123576	0	1473
12/27/19	202290	202747	457	263792	264150	358	375874	376412	538	140539	140539	0	123576	123757	181	1534
12/28/19	202747	203074	327	264150	264701	551	376412	376926	514	140539	140539	0	123757	123757	0	1392
12/29/19	203074	203386	312	264701	265051	350	376926	377480	554	140539	140768	229	123757	123757	0	1445
12/30/19	203386	203877	491	265051	265369	318	377480	378040	560	140768	140768	0	123757	123912	155	1524
12/31/19	203877	204282	405	265369	265914	545	378040	378582	542	140768	140768	0	123912	123912	0	1492
Total			12061			11201			15031	140768	142619	1851			1846	41990

GUJARAT AMBUJA EXPORTS LIMITED, SITARGANJ

ETP LOG SHEET

Date [illegible]

Shift	Time	Inlet pH	Buffer Tank pH	Buffer Tank Temp	Digester Feed Pump No. 1	Digester Feed Pump No. 2	Digester O/F pH	Digester O/F Temp
A	7:00 AM	[illegible]	[illegible]	[illegible]		[illegible]	[illegible]	[illegible]
	8:00 AM	[illegible]	[illegible]	[illegible]		[illegible]	[illegible]	[illegible]
	9:00 AM	[illegible]	[illegible]	[illegible]		[illegible]	[illegible]	[illegible]
	10:00 AM	[illegible]	[illegible]	[illegible]		[illegible]	[illegible]	[illegible]
	11:00 AM	[illegible]	[illegible]	[illegible]	[illegible]	[illegible]	[illegible]	[illegible]
	12:00 PM	[illegible]	[illegible]	[illegible]	✓	X	[illegible]	[illegible]
	1:00 PM	[illegible]	[illegible]	[illegible]	✓	X	[illegible]	[illegible]
	2:00 PM	[illegible]	[illegible]	[illegible]	✓	X	[illegible]	[illegible]
B	3:00 PM	[illegible]	[illegible]	[illegible]	✓	X	[illegible]	[illegible]
	4:00 PM	3.78	3.51	33.1	X	✓	7.47	30.1
	5:00 PM	3.75	3.63	33.1	X	✓	7.45	29.1
	6:00 PM	3.77	3.85	33.1	X	✓	7.48	29.1
	7:00 PM	3.79	3.83	32.4	X	✓	7.51	29.4
	8:00 PM	3.74	3.86	32.4	X	✓	7.49	29.1
	9:00 PM	3.76	3.69	32.1	X	✓	7.46	28.1
	10:00 PM	3.47	3.87	31.1	X	✓	7.48	28.4
	11:00 PM	3.72	3.84	31.4	X	✓	7.50	28.4
C	12:00 PM	[illegible]	3.77	[illegible]	✓	X	7.08	[illegible]
	1:00 AM	[illegible]	3.85	[illegible]	✓	X	7.40	[illegible]
	2:00 AM	[illegible]	3.83	[illegible]	✓	X	7.05	[illegible]
	3:00 AM	[illegible]	[illegible]	[illegible]	✓	X	[illegible]	[illegible]
	4:00 AM	[illegible]	[illegible]	[illegible]	✓	X	[illegible]	[illegible]
	5:00 AM	[illegible]	[illegible]	[illegible]	✓	X	[illegible]	[illegible]
	6:00 AM	[illegible]	[illegible]	[illegible]	✓	X	[illegible]	[illegible]

Chemical Consumption (Kg.)

SHIFT	ALUM	POLY
A		
B		
C		
TOTAL		

Dig. No. 1 -

Dig. No. 2 -

M. R. 300984

7477

G. R. 1070

24

1096 m³

Analyzed by [illegible]

Checked

Analysis Report		
Parameter	Inlet	Outlet
pH	[illegible]	[illegible]
TSS	[illegible]	[illegible]
O & G	[illegible]	[illegible]
COD	[illegible]	[illegible]
BOD		
DO A. Tank	[illegible]	[illegible]
VFA	[illegible]	[illegible]
Alkalinity	[illegible]	[illegible]

Authorised Signatory [illegible]

Operator Sign. A- [illegible] B- PM C- [illegible]

Gujarat Ambuja Exports Ltd Sitarganj

GUJARAT AMBUJA EXPORTS LIMITED, SITARGANJ

ETP LOG SHEET

Date: 06/01/2025

Shift	Time	Inlet pH	Buffer Tank pH	Buffer Tank Temp	Digester Feed Pump No. 1	Digester Feed Pump No. 2	Digester O/F pH	Digester O/F Temp	Primary Cl Mechanism	Air Blower No. 1	Air Blower No. 2	Air Blower No. 3	Aeration Tank MLSS	Sludge Recirculation Pump No. 1	Sludge Recirculation Pump No. 2	Sec. CLF Mechanism	Sec. CLF & Sludge Pump No. 1	Sec. CLF & Sludge Pump No. 2	Mixing Tank Agitator	Chemical Dozing Agitator Lime	Chemical Dozing Agitator Alum Ferric Ch.	Chemical Dozing Agitator Poly	Tertiary cll Mech	Tertiary Clf Sludge Pump No. 1	Tertiary Clf Sludge Pump No. 2	Filter Feed Pump No. 1	Filter Feed Pump No. 2	Filter PSF	Filter ACF	Sludge Filteration Pump No. 1	Sludge Filteration Pump No. 2	Treated Water Meter Reading Initial	Treated Water Meter Reading Final	Treated Water Meter Reading Dis-Charge	Energy Meter Reading Initial	Energy Meter Reading Final	Energy Meter Reading Con. Sump for KWH	Remarks
A	7:00 AM	3.79	4.07	31.6	✗	✓	7.42	31.9	✗	✗	✓	✗		✗	✗	✓	✓	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗							
	8:00 AM	3.52	4.07	31.1	✗	✓	7.46	31.1	✗	✗	✓	✗		✗	✗	✓	✓	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗						[illegible]	
	9:00 AM	3.56	4.03	29.1	✗	✓	7.46	32.1	✗	✗	✓	✗		✗	✗	✓	✓	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗						[illegible]	
	10:00 AM	3.53	4.05	32.1	✗	✓	7.51	30.6	✗	✗	✓	✗		✗	✗	✓	✓	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗						[illegible]	
	11:00 AM	3.55	4.07	32.1	✗	✓	7.59	30.1	✗	✗	✓	✗		✗	✗	✓	✓	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗						[illegible]	
	12:00 PM	3.59	4.06	29.1	✗	✓	7.60	30.1	✗	✗	✓	✗		✗	✗	✓	✓	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗						[illegible]	
	1:00 PM	3.87	4.01	32.1	✗	✓	7.45	31.1	✗	✗	✓	✗	[illegible]	✗	✗	✓	✓	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗						[illegible]	
	2:00 PM	3.82	3.94	32.1	✗	✓	7.48	31.5	✗	✗	✓	✗	[illegible]	✗	✗	✓	✓	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	1	3	3	11	5	[illegible]	
B	3:00 PM	3.50	3.59	32.1	✗	✓	7.50	31.0	✗	✗	✓	✗	0	✗	✗	✓	✓	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	3	3	7	1	6	1	
	4:00 PM	3.72	3.82	31°	✓	✗	7.43	30°	✗	✗	✓	✗	[illegible]	✗	✗	✓	✗	✓	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	2	2	2	3	[illegible]	[illegible]	
	5:00 PM	3.82	3.84	31°	✓	✗	7.49	30°	✗	✗	✓	✗	2	✗	✗	✓	✗	✓	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	4	5	0	8	7	1	
	6:00 PM	3.81	3.89	30°	✓	✗	7.40	30°	✗	✗	✓	✗	[illegible]	✗	✗	✓	✗	✓	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	1	1	0	9	9	5	
	7:00 PM	3.26	3.83	30°	✓	✗	7.41	30°	✗	✗	✓	✗		✗	✗	✓	✗	✓	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	2	2	1	3	3	0	
	8:00 PM	3.26	3.80	30°	✓	✗	7.52	29°	✗	✗	✓	✗		✗	✗	✓	✗	✓	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	1	1				1	
	9:00 PM	3.81	3.84	30°	✓	✗	7.50	29°	✗	✗	✓	✗		✗	✗	✓	✗	✓	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗							
	10:00 PM	3.82	3.83	30°	✓	✗	7.45	29°	✗	✗	✓	✗		✗	✗	✓	✗	✓	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗							
	11:00 PM	3.80	3.82	30°	✓	✗	7.49	29°	✗	✗	✓	✗		✗	✗	✓	✗	✓	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗							
C	12:00 PM	3.86	3.96	32°	✗	✓	7.42	28°	✗	✗	✓	✗		✗	✗	✗	✓	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗							
	1:00 AM	3.55	3.98	32°	✗	✓	7.49	28°	✗	✗	✓	✗		✗	✗	✗	✓	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗							
	2:00 AM	3.84	3.94	32°	✗	✓	7.51	28°	✗	✗	✓	✗		✗	✗	✗	✓	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗							
	3:00 AM	3.91	4.06	32°	✗	✓	7.53	28°	✗	✗	✓	✗		✗	✗	✓	✓	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗							
	4:00 AM	3.94	4.09	32°	✗	✓	7.51	28°	✗	✗	✓	✗		✗	✗	✓	✓	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗							
	5:00 AM	3.95	4.02	32°	✗	✓	7.52	28°	✗	✗	✓	✗		✗	✗	✓	✓	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗							
	6:00 AM	3.88	3.98	32°	✗	✓	7.54	28°	✗	✗	✓	✗		✗	✗	✓	✓	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗							

Chemical Consumption (Kg.)

SHIFT	ALUM	POLY
A		
B		
C		
TOTAL		

	M. R.	Qty (m3)
Dig. No. 1 -	310960	976
Dig. No. 2 -	7503	26
		1002 m3

Analysis Report

Parameter	Inlet	Outlet	
pH	4.21	7.76	
TSS	347	32	
O & G	<1.0	<1.0	
COD	9200	464	
BOD			
DO A. Tank	1.9	–	
VFA	–	7.3	5.5
Alkalinity	–	73	70

Analyzed by ....
Checked ....

Operator Sign. A- .... B- .... C- ....

Authorised Signatory ....

Gujarat Ambuja Exports Ltd. Sitarganj

GUJARAT AMBUJA EXPORTS LIMITED, SITARGANJ

ETP LOG SHEET

Date: 16/01/2020

Shift	Time	Inlet pH	Buffer Tank pH	Buffer Tank Temp	Digester Feed Pump No. 1	Digester Feed Pump No. 2	Digester O/F pH	Digester O/F Temp	Primary Cl Mechanism	Air Blower No. 1	Air Blower No. 2	Air Blower No. 3	Aeration Tank MLSS
A	7:00 AM	8.01	8.03	30°C									
	8:00 AM	8.29	8.05	32°C	✓	✗	8.42	30°C	✓	✗	✓	✗	
	9:00 AM	8.31	8.02	33°C	✓	✗	8.47	35°C	✓	✗	✓	✗	
	10:00 AM	8.22	8.12	33°C	✓	✗	7.48	32°C	✓	✗	✓	✗	
	11:00 AM	8.26	8.20	33°C	✓	✗	7.55	32°C	✓	✗	✓	✗	
	12:00 PM	8.24	8.24	33°C	✓	✗	8.55	32°C	✓	✗	✓	✗	
	1:00 PM	8.29	8.01	33°C	✓	✗	7.49	32°C	✓	✗	✓	✗	
	2:00 PM	8.24	8.04	33°C	✓	✗	7.57	33°C	✓	✗	✓	✗	4240 (ppm)
B	3:00 PM	8.29	8.03	33°C	✓	✗	7.50	33°C	✓	✗	✓	✗	
	4:00 PM	3.84	3.91	33°C	✗	✓	7.49	[illegible]	✓	✗	✓	✗	
	5:00 PM	3.82	3.79	33°C	✗	✓	7.49	[illegible]	✓	✗	✓	✗	
	6:00 PM	3.84	3.82	34°C	✗	✓	7.46	[illegible]	✓	✗	✓	✗	
	7:00 PM	3.91	3.87	34°C	✗	✓	7.46	[illegible]	✓	✗	✓	✗	
	8:00 PM	3.97	3.90	34°C	✗	✓	7.45	[illegible]	✓	✗	✓	✗	
	9:00 PM	3.99	3.95	34°C	✗	✓	7.48	[illegible]	✓	✗	✓	✗	
	10:00 PM	3.98	3.93	34°C	✗	✓	7.45	[illegible]	✓	✗	✓	✗	
	11:00 PM	3.90	3.87	34°C	✗	✓	7.44	[illegible]	✓	✗	✓	✗	
C	12:00 PM	3.76	3.79	33°C	✓	✗	7.49	29°C	✓	✗	✓	✗	
	1:00 AM	3.80	3.75	33°C	✓	✗	7.39	29°C	✓	✗	✓	✗	
	2:00 AM	3.77	3.78	33°C	✓	✗	7.41	29°C	✓	✗	✓	✗	
	3:00 AM	3.76	3.84	32°C	✓	✗	7.47	28°C	✓	✗	✓	✗	
	4:00 AM	3.68	3.90	32°C	✓	✗	7.48	28°C	✓	✗	✓	✗	
	5:00 AM	3.71	3.93	32°C	✓	✗	7.49	28°C	✓	✗	✓	✗	
	6:00 AM	3.75	3.97	39°C	✓	✗	7.47	29°C	✓	✗	✓	✗	

Time	Sludge Recirulation Pump No. 1	Sludge Recirulation Pump No. 2	Sec. CLF Mechanism	Sec. CLF & Sludge Pump No. 1	Sec. CLF & Sludge Pump No. 2	Mixing Tank Agitator	Chemical Dozing Agitator Lime	Chemical Dozing Agitator Alum Feed Ch.	Chemical Dozing Agitator Poly	Tertiary clf Mech	Tertiary Clf Sludge Pump No. 1	Tertiary Clf Sludge Pump No. 2	Filter Feed Pump No. 1	Filter Feed Pump No. 2	Filter PSF	Filter ACF	Sludge Filteration Pump No. 1	Sludge Filteration Pump No. 2
7:00 AM																		
8:00 AM	✗	✗	✓	✓	✗													
9:00 AM	✗	✗	✓	✓	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗				
10:00 AM	✗	✗	✓	✓	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗
11:00 AM	✗	✗	✓	✓	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗
12:00 PM	✗	✗	✓	✓	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗
1:00 PM	✗	✗	✓	✓	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗
2:00 PM	✗	✗	✓	✓	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗
3:00 PM	✗	✗	✓	✓	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗
4:00 PM	✗	✗	✓	✓	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗
5:00 PM	✗	✗	✓	✓	✓	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗
6:00 PM	✗	✗	✓	✗	✓	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗
7:00 PM	✗	✗	✓	✗	✓	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗
8:00 PM	✗	✗	✓	✗	✓	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗
9:00 PM	✗	✗	✓	✗	✓	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗
10:00 PM	✗	✗	✓	✗	✓	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗
11:00 PM	✗	✗	✓	✗	✓	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗
12:00 PM	✗	✗	✓	✓	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗
1:00 AM	✗	✗	✓	✓	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗
2:00 AM	✗	✗	✓	✓	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗
3:00 AM	✗	✗	✓	✓	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗
4:00 AM	✗	✗	✓	✓	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗
5.00 AM	✗	✗	✓	✓	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗
6:00 AM	✗	✗	✓	✓	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗

Time	Treated Water Meter Reading Initial	Treated Water Meter Reading Final	Treated Water Meter Reading Dis-Charge	Energy Meter Reading Initial	Energy Meter Reading Final	Energy Meter Reading Consumption KWH	Remarks
11:00 AM						(1)	
12:00 PM						44	
1:00 PM						4	
2:00 PM			3			13	
3:00 PM	6	9	2	3	9	1	
4:00 PM	9	7	1	6	0	1.11=	
5:00 PM	3	3	2	7	7	1.1	
6:00 PM	3	4	9	5	6	x	
7:00 PM	2	2		0	0	6	
8:00 PM	2	2		4	4	4	
9:00 PM	1	1				9	

	M. R.	Qty (m3)
Dig. No. 1 –	319166	954
Dig. No. 2 –	7735	27
		981 m3

Chemical Consumption (Kg.)

SHIFT	ALUM	POLY
A		
B		
C		
TOTAL		

Analysis Report

Parameter	Inlet	Outlet
pH	4.16	7.78
TSS	337	22
O & G	<1.0	<1.0
COD	9000	472
BOD		
DO A. Tank	1.9	
VFA	–	–
Alkalinity	–	7.3 / 9.4 / 72 / 71

Analyzed by .... (signature)

Checked ....

Authorised Signatory .... (signature)

Operator Sign. A- (signature) B- (signature) C- (signature)

Page 05 of 2

GUJARAT AMBUJA EXPORTS LIMITED, SITARGANJ

ETP LOG SHEET

Date: 17/01/2020

Columns printed on the sheet: Shift; Time; Inlet pH; Buffer Tank (pH, Temp); Digester Feed Pump (No. 1, No. 2); Digester O.F (pH, Temp); Primary Cl Mechanism; Air Blower No. (1, 2, 3); Aeration Tank MLSS; Sludge Recirculation Pump (No. 1, No. 2); Sec. CLF Mechanism; Sec. CLF & Sludge Pump (No. 1, No. 2); Mixing Tank Agitator; Chemical Dosing Agitator (Lime, Alum Ferric Ch., Poly); Tertiary Cl Mech; Tertiary Clf Sludge Pump (No. 1, No. 2); Filter Feed Pump (No. 1, No. 2); Filter (PSF, ACF); Sludge Filteration Pump (No. 1, No. 2); Treated Water Meter Reading (Initial, Final, Dis-Charge); Energy Meter Reading (Initial, Final, Con-sump-tion KWH); Remarks

Shift	Time	Inlet pH	Buffer Tank pH	Buffer Tank Temp	Digester O.F pH	Digester O.F Temp
A	7:00 AM	4.24	4.50	32°C	7.44	32°C
	8:00 AM	4.52	4.21	33°C	7.42	32°C
	9:00 AM	4.16	4.24	33	7.46	32°C
	10:00 AM	4.36	4.19	33	7.47	32°C
	11:00 AM	4.38	4.12	33	7.39	32°C
	12:00 PM	4.25	4.11	33	7.41	32°C
	1:00 PM	4.25	4.13	33°C	7.47	32°C
	2:00 PM	4.14	4.09	33°C	7.41	32°C
B	3:00 PM	4.15	4.06	33°C	7.52	32°C
	4:00 PM	4.17	[illegible]	31°C	7.49	30°C
	5:00 PM	4.10	[illegible]	31°C	7.49	30°C
	6:00 PM	4.10	3.90	30°C	7.45	30°C
	7:00 PM	4.11	[illegible]	30°C	7.44	30°C
	8:00 PM	4.01	[illegible]	29°C	7.45	30°C
	9:00 PM	3.24	3.11	29°C	7.41	29°C
	10:00 PM	2.21	3.61	30°C	7.41	29°C
	11:00 PM	3.11	[illegible]	30°C	7.45	29°C
C	12:00 PM	3.94	3.64	30°C	7.44	30°C
	1:00 AM	3.70	3.65	30°C	7.41	29°C
	2:00 AM	3.61	3.66	30°C	7.39	29°C
	3:00 AM	3.63	3.70	30°C	7.40	29°C
	4:00 AM	3.64	3.71	30°C	7.43	29°C
	5:00 AM	3.64	3.71	29°C	7.44	29°C
	6:00 AM	3.68	3.72	29°C	7.41	29°C

Aeration Tank MLSS: 4190 (PPM)

	M.R.	Qty (m3)
Dig. No. 1 –	320835	969
Dig. No. 2 –	7759	24
		993 m3

Chemical Consumption (Kg.)

SHIFT	ALUM	POLY
A		
B		
C		
TOTAL		

Analysis Report			
Parameter	Inlet	Outlet	
pH	4.21	7.76	
TSS	340	34	
O & G	<1.0	<1.0	
COD	8600	448	
BOD			
DO A. Tank	1.2	-	
VFA	—	9.2	7.2
Alkalinity	—	84	75

Operator Sign. A- [signature] B- [signature] C- [signature]

Analyzed by [signature]

Checked ....

Authorised Signatory [signature]

GUJARAT AMBUJA EXPORTS LIMITED, SITARGANJ

ETP LOG SHEET

Date: [illegible]

Shift	Time	Inlet pH	Buffer Tank pH	Buffer Tank Temp	Digester Feed Pump No. 1	Digester Feed Pump No. 2	Digester O/F pH	Digester O/F Temp	Primary Cl Mechanism	Air Blower No. 1	Air Blower No. 2	Air Blower No. 3	Aeration Tank MLSS	Sludge Recirculation Pump No. 1	Sludge Recirculation Pump No. 2	Sec. CLF Mechanism	Sec. CLF & Sludge Pump No. 1	Sec. CLF & Sludge Pump No. 2	Mixing Tank Agitator
A	7:00 AM	4.06	4.01	28.1	✓	✗	7.46	27.1	✓	✗	✓	✗		✗	✗	✗	✗	✗	✗
	8:00 AM	4.16	3.91	28.1	✓	✗	7.43	27.0	✓	✗	✓	✗		✗	✗	✗	✗	✗	✗
	9:00 AM	4.05	3.96	28.1	✓	✗	7.41	27.4	✓	✗	✓	✗		✗	✗	✗	✗	✗	✗
	10:00 AM	4.03	3.87	28.1	✓	✗	7.46	27.5	✓	✗	✓	✗		✗	✗	✗	✗	✗	✗
	11:00 AM	3.95	3.86	28.1	✓	✗	7.49	28.5	✓	✗	✓	✗		✗	✗	✗	✗	✗	✗
	12:00 PM	3.94	3.86	28.1	✓	✗	7.45	28.1	✓	✗	✓	✗		✗	✗	✗	✗	✗	✗
	1:00 PM	3.99	3.99	28.5	✓	✗	7.43	28.1	✓	✗	✓	✗	(PPM)	✗	✗	✓	✓	✗	✗
	2:00 PM	3.96	3.88	29.1	✓	✗	7.46	28.1	✓	✗	✓	✗		✗	✗	✓	✓	✗	✗
	3:00 PM	3.94	3.91	28.1	✓	✗	7.48	28.1	✓	✗	✓	✗		✗	✗	✓	✓	✗	✗
B	4:00 PM	[illegible]	[illegible]	[illegible]	✗	✓	[illegible]	[illegible]	✓	✗	✓	✗	0	✗	✗	✓	✓	✗	✗
	5:00 PM	[illegible]	[illegible]	[illegible]	✗	✓	[illegible]	[illegible]	✓	✗	✓	✗	8	✗	✗	✓	✓	✗	✗
	6:00 PM	[illegible]	[illegible]	[illegible]	✗	✓	[illegible]	[illegible]	✓	✗	✓	✗	2	✗	✗	✓	✓	✗	✗
	7:00 PM	[illegible]	[illegible]	[illegible]	✗	✓	[illegible]	[illegible]	✓	✗	✓	✗	5	✗	✗	✓	✓	✗	✗
	8:00 PM	[illegible]	[illegible]	[illegible]	✗	✓	[illegible]	[illegible]	✓	✗	✓	✗		✗	✗	✓	✓	✗	✗
	9:00 PM	[illegible]	[illegible]	[illegible]	✗	✓	[illegible]	[illegible]	✓	✗	✓	✗		✗	✗	✓	✓	✗	✗
	10:00 PM	[illegible]	[illegible]	[illegible]	✗	✓	[illegible]	[illegible]	✓	✗	✓	✗		✗	✗	✓	✓	✗	✗
	11:00 PM	[illegible]	[illegible]	[illegible]	✗	✓	[illegible]	[illegible]	✓	✗	✓	✗		✗	✗	✓	✗	✓	✗
C	12:00 PM	3.55	3.96	29	✓	✗	7.31	28	✓	✗	✓	✗		✗	✗	✓	✗	✓	✗
	1:00 AM	3.95	3.92	29	✓	✗	7.29	28	✓	✗	✓	✗		✗	✗	✓	✗	✓	✗
	2:00 AM	3.86	3.88	29	✓	✗	7.25	28	✓	✗	✓	✗		✗	✗	✓	✗	✓	✗
	3:00 AM	3.92	3.89	29	✓	✗	7.28	28	✓	✗	✓	✗		✗	✗	✓	✗	✓	✗
	4:00 AM	4.11	3.92	28	✓	✗	7.31	27	✓	✗	✓	✗		✗	✗	✓	✗	✓	✗
	5:00 AM	4.02	4.02	28	✓	✗	7.37	27	✓	✗	✓	✗		✗	✗	✓	✗	✓	✗
	6:00 AM	3.92	4.07	28	✓	✗	7.29	27	✓	✗	✓	✗							

Time	Chemical Dozing Agitator Lime	Chemical Dozing Agitator Alum Feeric Ch.	Chemical Dozing Agitator Poly	Tertiary cll Mech	Tertiary Clf Sludge Pump No. 1	Tertiary Clf Sludge Pump No. 2	Filter Feed Pump No. 1	Filter Feed Pump No. 2	Filter PSF	Filter ACF	Sludge Filteration Pump No. 1	Sludge Filteration Pump No. 2	Treated Water Meter Reading Initial	Treated Water Meter Reading Final	Treated Water Meter Reading Dis-Charge	Energy Meter Reading Initial	Energy Meter Reading Final	Energy Meter Reading Con Sump tion kWH	Remarks
7:00 AM	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗						[illegible]	
8:00 AM	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗						[illegible]	
9:00 AM	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗						[illegible]	
10:00 AM	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗						[illegible]	
11:00 AM	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗			m³			[illegible]	
12:00 PM	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	6	6	0			[illegible]	
1:00 PM	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	4	0	[illegible]	7	6	0	
2:00 PM	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	6	6	[illegible]	3	6	3	
3:00 PM	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	3	4		4	8	4	
4:00 PM	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	3	3		7	8	1	
5:00 PM	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	2	2		5	1		
6:00 PM	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	1	1		4	4		
7:00 PM	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗							
8:00 PM	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗							
9:00 PM	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗							
10:00 PM	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗							
11:00 PM	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗							
12:00 PM	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗							
1:00 AM	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗							
2:00 AM	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗							
3:00 AM	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗							
4:00 AM	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗							
5:00 AM																			
6:00 AM																			

Chemical Consumption (Kg.)		
SHIFT	ALUM	POLY
A		
B		
C		
TOTAL		

	MIS	Qty (M³)
Dig. No. 01 —	329986	882
Dig. No. 02 —	8150	78
		960 m³

Analysis Report		
Parameter	Inlet	Outlet
pH	4.29	7.91
TSS	360	30
O & G	<1.0	<1.0
COD	9400	432
BOD	—	
DO A. Tank	1.4	
VFA	—	9.6/93
Alkalinity	—	74/132

Analyzed by [signature]

Checked ....

Authorised Signatory [signature]

Operator Sign. A- [signature] B- [signature] C- [signature]

Gujarat Ambuja Exports Ltd. Sitarganj

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...boundary Movement) Rules,

GUJARAT AMBUJA EXPORTS LIMITED, SITARGANJ

ETP LOG SHEET

Date: 21/11/2020

Shift	Time	Inlet pH	Buffer Tank pH	Buffer Tank Temp	Digester Feed Pump No. 1	Digester Feed Pump No. 2	Digester O/F pH	Digester O/F Temp	Primary Cl Mechanism	Air Blower No. 1	Air Blower No. 2	Air Blower No. 3	Aeration Tank MLSS
A	7:00 AM	4.16	4.11	29.1	✓	✓	7.41	27.1	✓	✗	✓	✗	
	8:00 AM	4.31	4.12	29.1	✓	✓	7.41	27.1	✓	✗	✓	✗	
	9:00 AM	4.30	4.10	29.1	✓		7.41	27.1	✓	✗	✓	✗	
	10:00 AM	4.20	4.14	29.1	✓	✓	7.41	28.1	✓	✗	✓	✗	
	11:00 AM	4.23	4.13	30.1	✗	✓	7.43	28.0	✓	✗	✓	✗	
	12:00 PM	4.46	4.11	29.1	✗	✓	7.43	29.1	✓	✗	✓	✗	m
	1:00 PM	4.39	4.11	31.1	✗	✓	7.45	29.0	✓	✗	✓	✗	n
	2:00 PM	4.32	4.13	31.1	✗	✓	7.48	30.1	✓	✗	✓	✗	(
B	3:00 PM	4.41	4.13	31.1	✗	✓	7.46	30.1	✓	✗	✓	✗	0
	4:00 PM	4.37	[illegible]	[illegible]		✓	7.45	30.2	✓	✗	✓	✗	1
	5:00 PM	4.21	[illegible]	[illegible]	✓	✗	7.44	29.9	✓	✗	✓	✗	3
	6:00 PM	4.18	[illegible]	[illegible]		✓	7.44	29.9	✓	✓	✓	✓	4
	7:00 PM	4.17	[illegible]	[illegible]		✗	7.44	29.9	✓	✗	✓	✗	
	8:00 PM	4.19	4.14	[illegible]		✗	7.45	29.2	✓	✗	✓	✗	
	9:00 PM	4.10	[illegible]	[illegible]		✗	7.43	29.9	✓	✓	✓	✗	
	10:00 PM	4.09	[illegible]	[illegible]		✗	7.43	29.9	✓	✗	✓	✗	
	11:00 PM	4.11	[illegible]	[illegible]		✗	7.49	29.9	✓	✗	✓	✗	
C	12:00 PM	4.12	4.1	28	✗	✓	7.45	28	✓	✗	✓	✗	
	1:00 AM	4.21	4.11	28	✗	✓	7.45	28	✓	✗	✓	✗	
	2:00 AM	4.11	4.11	28	✗	✓	7.42	28	✓	✗	✓	✗	
	3:00 AM	4.18	[illegible]	[illegible]	✗	✓	7.40	28	✓	✗	✓	✗	
	4:00 AM	4.21	[illegible]	[illegible]	✗	✓	7.43	28	✓	✗	✓	✗	
	5:00 AM	4.22	[illegible]	[illegible]	✗	✓	7.41	28	✓	✗	✓	✗	
	6:00 AM	4.11	[illegible]	[illegible]	✗	✓	7.43	28	✓	✗	✓	✗	

Time	Sludge Recirculation Pump No. 1	Sludge Recirculation Pump No. 2	Sec. CLF Mechanism	Sec. CLF & Sludge Pump No. 1	Sec. CLF & Sludge Pump No. 2	Mixing Tank Agitator	Chemical Dosing Agitator Lime	Chemical Dosing Agitator Alum Ferric Cl.	Chemical Dosing Agitator Poly	Tertiary Clf Mech	Tertiary Clf Sludge Pump No. 1	Tertiary Clf Sludge Pump No. 2	Filter Feed Pump No. 1	Filter Feed Pump No. 2	Filter PSF	Filter ACF	Sludge Filteration Pump No. 1	Sludge Filteration Pump No. 2	Treated Water Meter Reading Initial	Treated Water Meter Reading Final	Treated Water Meter Reading Dis-Charge	Energy Meter Reading Initial	Energy Meter Reading Final	Energy Meter Reading Consumption kWH	Remarks
7:00 AM	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗							
8:00 AM	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗						kWh	
9:00 AM	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗							
10:00 AM	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗			m3			19	
11:00 AM	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	6	6	0			0	
12:00 PM	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	4	4	0	7	7	1=	
1:00 PM	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	5	5	0	6	3	1/1/4	
2:00 PM	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	2	3	1	0	4	C/Y	
3:00 PM	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	3	3		6	7	7	
4:00 PM	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	2	2		1	1	3	
5:00 PM	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	1	1		4	4	1	
6:00 PM	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗							
7:00 PM	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗							
8:00 PM	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗							
9:00 PM	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗							
10:00 PM	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗							
11:00 PM	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗							
12:00 PM	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗							
1:00 AM	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗							
2:00 AM	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗							
3:00 AM	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗							
4:00 AM	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗							
5:00 AM	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗							
6:00 AM	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗	✗							

Chemical Consumption (Kg.)

SHIFT	ALUM	POLY
A		
B		
C		
TOTAL		

	M. R.	Qty (m3)
Dig. No. 1 –	329104	957
		43
Dig. No. 2 –	8072	1000 m3

Analysis Report

Parameter	Inlet	Outlet
pH	4.21	7.91
TSS	340	34
O & G	<1.0	<1.0
COD	9000	456
BOD		—
DO A. Tank	1.7	11.3 / 8.3
VFA	–	82 / 72
Alkalinity	–	

Analyzed by: [signature]

Checked:

Authorised Signatory: [signature]

Operator Sign. A: [signature] B: [signature] C: [signature]

ANNEXURE- VII

Annexure IX

उत्तराखण्ड UTTARAKHAND

N 217310

AGREEMENT

THIS AGREEMENT made on this 01st , February 2017 between **M/s Gujarat Ambuja Exports Ltd**, a Company incorporated under Companies Act 1956 having its registered Office located at **"AMBUJA TOWER", Opp. Sindhu Bhavan, Sindhu Bhavan Road, Bodakdev, PO. Thaltej Ahmedabad - 380 059, INDIA** and its **Plant** located at **Plot No. C-50 & C-60c, ELDECO SIDCUL Industrial Park, Sitarganj -262405, Dist. U. S. Nagar Uttarakhand, India** (hereinafter called as "**FIRST PART**" which expression shall, unless repugnant to the context or meaningthereof, be deemed to mean and include its successors nominees and assigns of the First Part.

AND

M/s **Bharat Oil and Waste Management Ltd** (BOWML), a Company registered under the Companies Act 1956, having its registered office at B-5, GF, East of Kailash, New Delhi – 110065 and corporate head office at 11, LGF, Community Center, East Of Kailash, New Delhi 110065 and its engineered common facility at **Gata #672, Tahsil Akbarpur, Village Kumbhi, NH-2, Kanpur-Dehat, UP-209101**, duly authorized by the Uttar Pradesh Pollution Control Board and having another Facility at Mauza Mukimpur, Roorkee-Laksar Road, Roorkee-247664, (Uttarakhand), to treat, store and dispose of Hazardous Waste and/ or Bharat Oil Company (India) Registered (BOC) a partnership concern registered under the Partnership Act with its registered office at 169 Kailash Hills, New Delhi 110065, duly registered with Central Pollution Control Board, having its CHWTSDF at E-18, Site IV, Sahibabad Industrial Area, Ghaziabad, (UP), duly authorized by the UPPCB, under the Environment Protection Act 1986 (for short the 'Act')and the Hazardous Waste (Management, Handling &Transboundary Movement) Rules, 2016 and / or the E-Waste (Handling & Management) Rules 2016 (for short 'The Rules') as amended from time to time, represented by its Director/Partner, as the case may be (hereinafter called as "**SECOND PART** " which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors, nominees and assigns of the Second Part.

For Bharat Oil & Waste Management Ltd.

Authorised Signatory

स्टाम्प नं0 3411 रु0 (100) दि0 05/7/16

क्रेता का नाम गुजरात अम्बुजा सिड्कल सितारगंज

सर्वेश कुमार

स्टाम्प विक्रेता

तहसील- सितारगंज

24 JUN 2016

Mech

WHEREAS First Part is engaged in **manufacturing of Starch & Its Derivatives** and during the said process/ activities different types of wastes including Hazardous Waste are generated as per Annexure to this Agreement.

AND WHEREAS the First Part desires that the Hazardous Waste, being generated at its production unit mentioned above, to be lifted, transported, treated, stored and disposed of, by utilizing the services of SECOND PART, as per the Pollution Control Board Authorization (list of Hazardous Wastes and their tentative quantity, which would be generated at the FIRST Part's plant located at **Plot No. . C-50 & C-60c, ELDECO SIDCUL Industrial Park, Sitarganj -262405, Dist. U. S. Nagar Uttarakhand, India,** is enclosed herewith marked as Annexure.

AND WHEREAS the SECOND PART has represented and assured to First Part that it's Facility in Kanpur/Roorkee/Sahibabad is duly authorized by the concerned State Pollution Control Board and further capable of handling the Hazardous Waste generated at the First Part's premises.

AND WHEREAS First Part has agreed to avail the services of Second Part for treating the Hazardous Wastes, in its above named facility/facilities.

Now, therefore, those present witnessed and it is hereby declared and agreed by and between the Parties as follows:-

1. The scope of services to be provided by **Second Part** is limited to lift, transport through authorized vehicles, treat, store and dispose of Hazardous Waste of **First Part** as per the guidelines prescribed by Pollution Control Board or **First Part** can also send HW to SECOND Part's Plant directly at its own cost.

2. Second Part, on receipt of written information from FIRST PART, will plan and schedule lifting logistics of the Hazardous Wastes from the premises of FIRST PART within three (3) business days of receipt of such information. First Part shall ensure that Hazardous Wastes must be packed in proper & leak proof Bags or polythene Bags or containers for safe transportation.

3. SECOND PART shall at all times comply with all the provisions of Hazardous Wastes (Management Handling & Transboundary Movement) Rules, 2016 as amended from time to time framed by MoEF/CPCB.

4. SECOND PART shall indemnify and keep indemnified FIRST PART from all losses, damages, and third party claims after taking out HW from the premises of the First Part, in cases of non-compliance of statutory norms on the part of SECOND PART.

5. FIRST PART shall keep ready the Hazardous Waste as per the mandate given to SECOND PART for collection, as it is a common facility catering to diverse wastes. SECOND PART shall follow Ministry of Environment & Forest, Central Pollution Control Board and State Pollution Board guidelines, future amendments and latest disposal technologies.

6. FIRST PART shall ensure that the above Hazardous Waste must be packed & labeled as per rules in proper containers/bags so as to prevent any damage/spillage of the material, during transit to SECOND PART factory. Containers/Bags arranged by FIRST PART shall be of Metallic/PVC/Leak proof Bags and kept at the storage place under cover. Container/Bags' weight will also be added in the weight of the material.

Sitarganj

For Bharat Oil & Waste Management Ltd.

Authorised Signatory

7. FIRST PART will provide labour and special Material Handling Equipments at its own cost to lift and load the containers at the FIRST PART premises, in the vehicles for the transportation.

8. FIRST PART has mandatory obligations to provide the entire process detail which leads to generation of Hazardous Waste and its tentative Quantity per month or year to SECOND PART for the purpose of determining the waste characteristics and to decide parameters for comprehensive analysis and process for disposal. However, it is specifically agreed between the parties that the process details provided by FIRST PART shall be kept confidential and Second Part shall not disclose it to any third party without the First Part's prior written consent. This clause shall survive termination for a period of 5 (Five) years after the determination of this Agreement for any reason whatsoever.

9. FIRST PART shall provide comprehensive Laboratory Analysis Report from a CPCB approved Laboratory of each type of Hazardous Waste for Finger Print Analysis. In the event there are differences in the analysis results; FIRST PART may send its samples to a mutually agreed THIRD PARTY at their own cost. New Comprehensive Analysis Reports shall be provided by FIRST PART when there is a change in the Hazardous Waste characteristics, manufacturing process or change in the product mix etc. Reports must be provided to SECOND PART prior to scheduling pick-up of Hazardous Waste. Reports shall be sent via Electronic mail as well as by courier/speed post to SECOND PART.

10. The comprehensive Analysis Report shall determine the disposal Pathway based on the Waste Characteristics and as per Waste Acceptance Criteria given to the FIRST PART and any other condition/solution that would help in safe disposal of Hazardous Waste. Disposal Pathway is mutually agreed between FIRST PART and SECOND PART to finalize the disposal base or basic USER CHARGES. The base User Charges are defined in Annexure to this Agreement.

11. FIRST PART will maintain and provide details of the HW as per the provisions in various Forms prescribed in the Rules. These Forms can be provided by SECOND PART at cost or be printed by FIRST PART as per the formats given by the SECOND PART.

12. If FIRST PART provides any false information/declarations or withholds information in relation to the provisions of Hazardous Waste rules and / or E-Waste rules any time during the term of this Agreement, all charges of Hazardous Waste during transportation, handling, treatment and disposal including post-disposal period shall remain vested at the responsibility of FIRST PART.

13. The charges for collection, treatment, storage, and disposal facility (hereinafter called as User Charges) will be applicable to FIRST PART/SECOND PART as per Annexure.

14. FIRST PART shall make payment for Waste Management Services to SECOND PART and vice-versa per User Charges and other terms and conditions as per payment terms outlined in Annexure.

15. FIRST PART is responsible to segregate/store/accumulate/fill/load the Hazardous Waste in the container provided by FIRST PART in a neat and proper manner and so also, the container area should be accessible to SECOND PART's vehicle, to come and lift the Waste. The Transporter/SECOND PART reserves the right to reject lifting of Hazardous Waste spilled over the ground and container whose exteriors are soiled by Hazardous Waste spillage due to leakage.

Gujarat Ambuja Exports Ltd. Silargani

For Bharat Oil & Waste Management Ltd.

Authorised Signatory

16. In case, for any reason, the SECOND PART's Vehicle is sent back without giving the Hazardous Waste even after being requisitioned by FIRST PART, FIRST PART will have to pay actual transport charges to SECOND PART, for a minimum load of three (3) MT.

17. First Part shall at all times comply with all the provisions of the Acts and Rules from time to time in force and the Guidelines issued from time to time regarding handling of Waste involving the collection, storage, transportation and delivery thereof, and shall, without prejudice to the generality of the foregoing, also comply with all Environmental Protection Laws, Safety Laws and Regulations from time to time in force and the Rules, Regulations and Notifications made or issued thereunder from time to time. In the event of First Part committing any breach of the terms of this clause of Agreement, FIRST PART shall indemnify and keep indemnified SECOND PART from and against all claims, payments, costs and actions of whatsoever nature brought against or sustained or incurred by SECOND PART arising from or as a result of such breach committed by FIRST PART in that behalf, provided these are proved.

18. FIRST PART & SECOND PART shall indemnify and keep indemnified each other at all times from and against all actions, suits, proceedings, claims, third party claims, costs, payments and expenses of whatsoever nature made or suffered or incurred by the other PART whether by reason of or by virtue of non-performance or non-observance or non-compliance by either PART, of any terms and conditions of this Agreement or of the relevant Act, the Rules and the Guidelines.

IT IS FURTHER HEREBY AGREED BY AND BETWEEN THE PARTIES AS UNDER:

19. This Agreement is valid for a period of five (5) years from date of signing this agreement and can be renewed thereafter on similar or revised terms and conditions as may be mutually agreed between the parties.

20. FIRST PART shall use the services of the SECOND PART during the period of this contract to dispose generated hazardous waste at agreed prices, while the agreement is in force. SECOND PART must legally and safely collect, transport, treat, dispose hazardous waste from FIRST PART during the agreed period per rates agreed while this Agreement is in force and payments made as per Agreement terms.

21. If all the terms and conditions as per the clauses of this Agreement are adhered to by FIRST PART, it will be SECOND PART's responsibility to lift, transport, treat and dispose of the Hazardous Wastes generated by FIRST PART in accordance with prevailing Govt. Rules and FIRST PART shall not have any liability whatsoever in this regard.

22. The main mode of final disposal of HW shall be Incineration/Land-filling and ash there of would be cemented and landfilled. The modes of disposal are dependent on the Hazardous Wastes' characteristics and FIRST PART shall not have any liability whatsoever in this regard.

23. The User Charges are subject to Annual Revision on the basis of Govt. of India Wholesale Price Index [WPI], (Commodities Index-All India) and once a quarter in the event of escalation of fuel costs and on major price escalations, escalation of fuel costs viz., Power Tariff, change in Disposal Technologies/Method, Wage Hike etc., to name a few. For the purpose of escalation in fuel cost, 30% of freight rate will be considered as fuel element of the cost.

24. SECOND PART reserves the right to cancel this Agreement if FIRST PART fails/refuses to pay the bills/dues as per the payment terms applicable to FIRST PART as mentioned in Annexure. A Notice period

For Bharat Oil & Waste Management Ltd.

Authorised Signatory

Page 04 of 12

of maximum Fifteen (15) days will be allowed from the date of submission of Invoice. If FIRST PART fails to pay in settlement of the Invoice, it shall be liable to pay interest @ 18% per annum and this may also result in cancellation of First Part's Membership, forfeiture of deposit, and termination of this Agreement. Repeated defaults and violation of payment terms will also result in cancellation of Membership and forfeiture of Membership deposit.

25. Hazardous Wastes that require other alternate destruction technologies shall be handled at SECOND PART's facility. However, the prices for such treatment techniques shall be determined on a case-to-case basis on their characteristics.

26. Notwithstanding anything contained herein, neither Part hereto shall be liable for damages or have this Agreement terminated for any delay or default in the performance of such Part hereunder if such delay or default in performance derives from conditions beyond the reasonable control of such Part, including but not limited to, acts of God, fires, floods, extreme drought, riots, work stoppages, embargoes, governmental actions or damage to the plant or facility or any cause unavoidable or beyond the control of either part including any arbitrary ruling by the Government prohibiting the handling of the Waste or continuing domestic or international problems such as wars or natural calamities.

27. This Agreement shall be deemed to represent the entire Agreement between the parties hereto regarding the subject matter hereof and shall supersede, cancel and replace all prior agreements or arrangements, if any, in this behalf, signed/entered into by and between the parties hereto.

28. This Agreement is on principal to principal basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.

29. This Agreement may be modified or amended only by writing, duly executed by or on behalf of the parties hereto.

30. Any terms and conditions of this Agreement may be waived at any time by the party that is entitled to the benefit thereof. Such waiver must be in writing and must be executed by an authorized officer of such party. A waiver on one occasion will not be deemed to be a waiver of a similar occasion or any other similar breach or non-fulfillment on a future occasion.

31. If any provision of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws, such provisions shall be deemed terminable and the remaining parts and provisions of this Agreement shall remain in full force and effect.

32. Either Part shall have the right to terminate this Agreement upon giving 30 days written notice to the other Part with a reasonable cause.

33. It is clearly and expressly understood by and between the parties that the activity of lifting, transportation, treatment, storage and disposal of Hazardous Wastes is an independent contract and it does not come within the purview of the FIRST PART's manufacturing and selling activities. It is also clearly understood and confirmed by and between the parties that this contract is for performance of work and not for supply of Labour.

Gujarat Ambuja Exports Ltd. Sitarganj

For Bharat Oil & Waste Management Ltd.

Authorised Signatory

34. Nothing contained in these terms and conditions shall be construed as creating any relationship either direct or indirect of employer and employee between the FIRST PART and the persons engaged by SECOND PART. The FIRST PART shall have no liability towards such persons and such persons will not have any claim whatsoever against the FIRST PART for salary, wages, provident fund, gratuity, retrenchment compensation or any other compensation for accident or death or any other claim whatsoever.

35. Any dispute arising on any clause or clauses of this Agreement and the contents of the Annexure hereto between FIRST PART and SECOND PART shall be referred to an Arbitrator of repute by SECOND PART. The Arbitration shall be conducted in accordance with the provisions of the Arbitration and Conciliation Act, 1996 with amendments thereof. The arbitration proceedings shall be conducted in English and shall take place at New Delhi, India. The arbitral award, including interim awards, if any, shall be final and binding upon both parties.

36. Subject to the provisions of the foregoing clause, FIRST PART and SECOND PART mutually agree that the courts of New Delhi alone, to the exclusion of any other, shall have the jurisdiction.

37. SECOND PART will lift and dispose waste from FIRST PART only if FIRST PART has valid & active legal authorization/consent to generate waste and operate the specified unit by relevant SPCB.

This Agreement is signed on this **01st of February 2017** at New Delhi.

For **Gujarat Ambuja Exports Ltd, Sitarganj**

By its authorized Signatory Mr. R.K Gupta
Name & Designation Vice President
Mobile: 9917446443

Witnesses:

1. Name & Designation)
(Mobile: .....)
9755702477

2. Name & Designation
(Mobile:.....)
9917466414

For Bharat Oil & Waste Management Ltd/
Bharat Oil Company (I) Regd.
For Bharat Oil & Waste Management Ltd

Director /Partner
(Naresh Manglani)/BT Manglani
Authorised Signatory

1._____
(Name and Address)

2._____
(Name and Address)

ANNEXURE-A

Waste Management & Handling Service Charge

This annexure is in conjunction with agreement signed between Gujarat Ambuja Exports Ltd, Sitarganj and Bharat Oil & Waste Management Ltd on date 01st February 2017.

First Party will pay Membership Deposit of Rs.50,000/-(Rupee Fifty thousand only) to second party to become member of the common HWTSDF facility. the deposit will be for at least 5 years or a period as long as the common HWTSDF is authhorised by UEPPCB to carry out the operations or if either party decides to terminate this agreement, the deposit will be refunded only after adjusting all dues owed from the first party to second party. no financial charges or interest is applicable on the membership deposit received by BOWML.

Category – A

S:NO	Type of Hazardous Wastes	Approx Qty	Second Part Rates
1.	Used Oil		Rs.2500/- (Two thousand five hundred) per drum

a) Sr.no.1 waste must comply with parameters as per Schedule V Part A of HW Rules, i.e. without water, sludge. SECOND PART will only pay for fully filled drums of 220 liters capacity and none for partially filled drums. Rates will decrease by the percentage if the quantity is less than the minimum indicated.

b) Quoted rated are inclusive of all taxes, duties, with container.

01. USER CHARGES: FIRST PART will have to pay the following charges for the Waste Management Services provided by SECOND PART:

Category –B:

For Common HW TSDF facility lifting & disposal a minimum billing of Rs.4000/-(Rupees four thousand) OR as per actual stipulated rates will be applicable per quarter even if there is no waste lifted to be disposed in a quarter and payable by FIRST PART to the SECOND PART until the termination of this Annexure, towards waste lifting & disposal charges as mutually agreed between the parties as above. As per Rule 8 of the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016, as amended, FIRST PART (Hazardous Waste Generator) needs to send/dispose of the Hazardous Waste within 90 days from their Plant.

Collection, Treatment, Storage and Disposal Charges

S:NO	Hazardous Wastes	Approx Qty	Second Part Rates
1	ETP Sludge		Rs.24/- (Twenty four) per kg
2	Waste Oil mix with water		Rs.24/- (Twenty four) per kg
3	Waste Oil Soaked Cloth, Cotton Waste, Used Hand Gloves, etc		Rs.24/- (Twenty four) per kg
4	E-Waste		Rs.24/- (Twenty four) per kg
5	Used Air/Oil Filters		Rs.38/- (Thirty eight) each
6	Used Oil less than 200 liters qty		Rs.24/- (Twenty four) per kg
7	Empty small Containers		Rs.24/- (Twenty four) each

Gujarat Ambuja Exports Ltd. Sitarganj

For Bharat Oil & Waste Management Ltd.

Authorised Signatory

02 TERMS & CONDITIONS:

a) Additional MoeF Post-Closure Monitoring / Escrow Fund Charge

A charge of @ 5% on the total of above charges shall be applicable and levied on the actual waste quantities disposed for landfill (SLF) waste. This charge is deposited in an escrow account to pay for any emergency remediation and post closure period of TSDF. This is required by MoeF, Government of India and is applicable to all landfill waste (SLF).

b) **FIRST PART** shall ensure that the above Hazardous Waste must be packed in proper containers/gunny bags so as to prevent any damage/spillage of the material, during transit at **FIRST PART** plant. Containers/Gunny bags arranged by **FIRST PART** shall be of metallic/PVC and kept at the storage place under cover.

c) **FIRST PART** shall deliver their waste at our plant **Mauza Mukimpur, Roorkee-Laksar Road, Roorkee-247664, (Uttarakhand)** at its own cost. If SECOND PART lifts the material transportation cost shall be borne by **FIRST PART** as quoted below. Loading is in scope of **FIRST PART. Form – 10** (manifest) document shall provided by **SECOND PART**. FIRST PART shall provide relevant information regarding the hazardous wastes and measures to be taken in case of emergency on **Form – 9** and shall label the hazardous wastes containers as per **Form 8** all as per Rule 18(2) of the Hazardous Waste Management & Handling Rules, 2016 or as amended. This is not applicable for Category-A.

d) Transportation cost shall be paid by the FIRSTPART TO SECOND PART for BOWML, Mauza Mukimpur, Roorkee TSDF: Round-trip, per trip charges for up to 2 (two) MT waste is Rs.5800/- (Rupees Five thousand eight hundred) only. Thereafter, for additional MT the transport charges will be Rs.1000/-(Rupees one thousand) only per MT. This is not applicable for Category-A.

e) The transport charges are subject to revision if fuel prices are increased or decreased by Government beyond 10% from the price on the date of signing this Annexure.

f) The above transportation cost is for material of upto 1.1 MT/m3 density. If density is lower than 1.1 MT/m3, the transport cost will be increased on pro-rata basis as the lighter waste material occupies more volume.

g) Leak-proof packing & proper correct labelling as per HW Rules will be ensured by FIRST PART for safe transportation. Waste material shall be properly packed, sealed and labelled by the FIRST PART as per Rules.

h) A maximum of 4 hours will be allowed for lifting, loading & paperwork upon arrival of truck/container at site of the FIRST PART. FIRST PART agrees to pay Detention Charges if the vehicle is held for more than 24 hrs.

i) Loading cost shall be extra @ Rs.1000/- (Rupees one thousand) only, per shift for two labor.

a) As per Rule 8 of the Hazardous Wastes (Management Handling & Transboundary Movement) Rules, 2016 as amended **FIRST PART** (Hazardous Waste Generator) needs to send/dispose the Hazardous Waste within 90 days from their Plant failing which agreement can be terminated without any notice.

b) **For Category (A)** Payment shall be made by **SECOND PART** in favour of **FIRST PART** by Cheque/DD/NEFT before lifting/ transportation of the Hazardous Waste. **(Used/ Waste Oil should meet parameters as per Schedule V(A) of H.W. (M, H & TB) Rules 2016).**

c) **For Category (B)** FIRST PART shall pay to SECOND PART within a week of receipt of SECOND PART's Invoice by cheque/Demand Draft/ NEFT. If FIRST PART fails to pay in settlement of the Invoice within 15 days, FIRST PART shall be liable to pay interest @ 18% per annum.

Ambuja Exports Ltd. Sitarganj

For Bharat Oil & Waste Management Ltd.

Authorised Signatory

d) TAXES / LEVIES:- All Government / Municipal Taxes / Duties/ Levies/ Octroi / Service Tax or GST / Tolls etc, as applicable from time to time, will be payable by **FIRST PART.**

e) There shall be no goods other than mentioned in this Annexure. If **FIRST PART** sends goods which are not as agreed upon or unlawful, controlled substance or can't be disposed by SECOND PART, then the same shall be returned to **FIRST PART**. SECOND PART will not invoice the disposal charge, but full transport, handling fee will be invoiced and payable by **FIRST PART** in such case.

For **Gujarat Ambuja Exports Ltd, Sitarganj**

Gujarat Ambuja Exports Ltd. Sitarganj

(First Part)

For Bharat Oil & Waste Management Ltd/
Bharat Oil Company (I) Regd.

For Bharat Oil & Waste Management Ltd.

Authorised Signatory

(Second Part)

ANNEXURE-B

This annexure is in conjunction with agreement signed between FIRST PART and SECOND PART on date 01st February 2017.

Lab Analysis Charge (Optional, Applicable when SECOND PART service is used)

Comprehensive Analysis Charge of Laboratory is **Rs4,500/-** (Rupees Four thousand five hundred only) for complete analysis of hazardous waste as per CPCB Guideline (if ordered and applicable) excluding service tax (extra). FIRST PART can / may use a Government Recognized or MoeF approved 3rd party laboratory and provide test reports to the TSDF, which are conducted with in the last 180 days. Comprehensive Analysis has to be carried out for any new waste streams or any change in manufacturing process as per HW (M&H), 2016 Rules and CPCB Guidelines. FIRST PART must inform the facility (SECOND PART) if any change in manufacturing process prior to waste pickup, disposal through SECOND PART.

For Gujarat Ambuja Exports Ltd, Sitarganj

Gujarat Ambuja Exports Ltd Sitarganj (First Part)

For Bharat Oil & Waste Management Ltd &
For Bharat Oil Company (India) Regd.

For Bharat Oil & Waste Management Ltd.

(Second Part)
Authorised Signatory

Copy for SPCB

FORM 10

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE S.No.: 33504

1 Occupier's Name & Mailing Address (including Phone No. and email)	M/S. GUJARAT AMBUJA EXPORTS LIMITED C-50 & C-60C, ELDECO SIDCUL INDL. PARK SITARGANJ, DISTT.- U S NAGAR (U.K.)
2 Sender's Authorization No.	[illegible]
3 Manifest Document No.	[illegible]
4 Transporter's Name & Address (including Phone No. and email)	Hind Road Lines Rudrapur (U.K)
5 Type of Vehicle	(Truck / Tanker / Special Vehicle)
6 Transporter's Registration	
7 Vehicle Registration No.	UK 06 CA - 1671
8 Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (I) REG. E-18, Site-IV, Sahibabad Industrial Area, Ghaziabad, UP-201010 Tel.: 0120-416792 e-mail:sales@bharatoil.com
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247664 UK, Tel. :08874207664 e-mail:sales@bharatoil.com	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Plot # 672, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur Dehat, UP, Tel : 0512-2285296 e-mail:sales@bharatoil.com
9 Receiver's Authorization No.	(I) 1486/UPPCB/Ghaziabad(UPPCBRO)/HWM/GHAZIABAD/2018 Valid upto: 03/05/2023
(ii) UEPPCB/HO/Con-B-84/2018/548 Valid upto: 31/03/2023	(iii)1403/UPPCB/KanpurDehat(UPPCBRO)/HWM/KANPUR DEHAT/2018 Valid upto:30/04/2023
10 Waste Description	(i) Used Oil - 1040Kg.
11 Total Quantity No. of Containers	1040 Kg. m³ or MT 05 Nos.
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/ seapage, use Washing soap at point of leak to stop its leakage.
14 SENDER'S CERTIFICATE Typed Name & Stamp: Signature: [signature] CH. S. Bisht	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations. Month: 1 9 Day: 0 3 Year: 2 0 1 9
15 Transporter Acknowledgement of Receipt of Waste Typed Name & Stamp: Signature: [signature]	Month: 1 9 Day: 0 3 Year: 2 0 1 9
16 Receiver's Certificate for Receipt of Hazardous and other Waste Typed Name & Stamp: Signature:	Month Day Year

Annexure VIII

M/S, Gujarat Ambuja Exports Ltd., Sitarganj

Hazardous Waste (Used Oil) Record 2019 – 2020

S.No.	Month	Name of H. W.	Opening Balance (Kg)	Qty. Generated (Kg)	Qty. (Kg) Disptched to M/S, Bharat Oil and Waste Management Roorkee	Closing Balance stock (Kg)
1	Apr-19	Used oil	0	0	0	0
2	May-19	Used oil	0	0	0	0
3	Jun-19	Used oil	0	0	0	0
4	Jul-19	Used oil	0	0	0	0
5	Aug-19	Used oil	0	0	0	0
6	Sep-19	Used oil	0	260	0	260
7	Oct-19	Used oil	260	250	0	510
8	Nov-19	Used oil	510	260	0	770
9	Dec-19	Used oil	770	270	1040	0
10	Jan-20	Used oil	0	250	0	250

Authorised Signatory

Gujarat Ambuja Exports Ltd. Sitarganj

FORM – 4

[See rule 5 (6) and 22(2)]

FORM FOR FILING ANNUAL RETURNS BY THE OCCUPIER OR OPERATOR OF FACILITY

(To be submitted by occupier / operator of disposal facility to State Pollution Control Board / Pollution Control Committee by 30th June of every year for the preceding period April to March)

1	Name and address of the generator / Operator of facility:	**M/S. Gujarat Ambuja Exports Ltd., C-50 & C-60c, ELDECO, SIDCUL Ind. Park, Sitarganj, Distt.: Udham Singh Nagar, Uttarakhand**			
2	Name of the authorised person and full address with telephone and fax number	Shri. R.K.Gupta M/S. Gujarat Ambuja Exports Ltd., C-50 & C-60c, ELDECO, SIDCUL Ind. Park, Sitarganj, Distt.: Udham Singh Nagar, Uttarakhand. Ph. No. 9917466443, Fax:05948-256011			
3	Description of Hazardous waste	Physical form with description		Chemical form	
		Used Oil		Nil	
4	Quantity of hazardous wastes (in MTA)	Type of hazardous waste		Quantity (in Tonnes/KL)	
		Used Oil		2.05 MT	
5	Description of Storage	**Leak proof Barrels**			
6	Description of Treatment	N/A			
7	Details of transportation	Name & address of consignee	Mode of Packing	Mode of transportation	Date of transportation
		Bharat Oil & Waste Management Ltd., Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee. UK	Leak proof Barrels	Canter (UK08C-9890) / (HR67B-0190)	17/11/2018 30/03/2019
8	Details of disposal of hazardous waste	Name & address of consignee	Mode of Packing	Mode of transportation	Date of transportation
		Bharat Oil & Waste Management Ltd., Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee. UK	Leak proof Barrels	Canter (UK08C-9890) / (HR67B-0190)	17/11/2018 30/03/2019
9	Quantity of useful materials sent back to the manufacturers* and other#	Name and type of material sent back to		Quantity in Tonnes/KL	
		Manufacturers*		N/A	
		Others#		N/A	

Place:Sitarganj
Date: 27.05.2019

Signature
Designation: Vice President

ANNEXURE-VIII Annexure-XI

Gujarat Ambuja Exports Ltd.

C-50 & C-60 c, ELDECO SIDCUL Industrial Park, Sitarganj,
Dist: Udham Singh Nagar, Uttarakhand, Pin: 262403, India.
E-Mail: ua@ambujagroup.com, Website: www.ambujagroup.com
Ph. No. 9917466455, 9756605455, 05948-256012, Fax: 05948-256011
An ISO 9001: 2008 Certified Company

GAEL/UK/RKG/19-20

Date:03.09.2019

To,

The Regional Officer,

Uttarakhand Environment Protection & Pollution Control Board,

Chamunda Complex, Ramnagar Road,

Kashipur,

Sub.:-Annual Environment Statement (Form-V)

Dear Sir,

Please find enclosed herewith our Annual Environment Statement (Form-V;Rule 14) for the financial year 2018-2019.

Enclosed documents are:

1	Index	Page No.01
2	Introduction	Page No.02
3	Form V Part-A	Page No.03
	Part - B	Page No.04
	Part - C	Page No.05
	Part - D	Page No.06
	Part - E	Page No.07
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Annexure No. 2	Inlet water of ETP Analysis Reports by Devansh Testing & Research Laboratory Pvt., Ltd., Roorkee & Sophisticated Industrial Materials Analytic Labs Pvt., Ltd., New Delhi.	
Annexure No. 3	Outlet water of ETP Analysis Reports by Devansh Testing & Research Laboratory Pvt., Ltd., Roorkee & Sophisticated Industrial Materials Analytic Labs Pvt., Ltd., New Delhi.	
Annexure No. 4	Consent to operate copy	

Thanking You ,

Yours Faithful ly,

For GUJARAT AMBUJA EXPORTS LTD,

R.K.GUPTA

(Vice President)

C.C: UEPPCB, Dehradun

4/9/19

REGD. OFF: Ambuja Tower, Opp. Memnagar Fire Station, Navrangpura, P.O. Navjivan, Ahmedabad - 380 014, INDIA
Phone No.: (079) 26423316 (5 lines), (079) 26405535 (5 lines) Fax: 00-91-079-26423079. E-Mail: info@ambujagroup.com

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Annexure no - 1	Plantation record up to March 2019
Annexure no - 2	Inlet water of ETP Analysis Reports by SIMA Labs Pvt., Ltd., New Delhi. & Devansh Testing & Research Laboratory Pvt. Ltd., Roorkee
Annexure no - 3	Final Outlet Water (ETP) Analysis Reports by SIMA Labs Pvt., Ltd.,New Delhi & Devansh Testing & Research Laboratory Pvt. Ltd., Roorkee
Annexure no - 4	Consent to operate copy

Gujarat Ambuja Exports Ltd. Sitarganj

INTRODUCTION

The GUJARAT AMBUJA EXPORT LTD. SITARGANJ is one of the largest Maize Processing plant in India. Our prime activities are separation of Starch, Gluten, Germ & Fiber from Corn and Conversion of Starch into derivatives like Liquid Glucose, Malto Dextrin, Dextrose Monohydrate & Sorbitol etc. Our Sitarganj factory is one of the units of Gujarat Ambuja Group; under same group we have manufacturing units at following places also.

Sr.No	Place	Manufacturing Facilities
1	Kadi (Gujarat)	Solvent Extraction, Vegetable oil refinery, cattle feed, wheat flour & vanaspati
2	Himmatnagar (Gujarat)	Maize processing
3	Himmatnagar (Gujarat)	Cotton yarn division
4	Pithampur (M.P)	Solvent extraction, wheat flour And high protein meal
5	Mandsaur (M.P)	Solvent Extraction & Vegetable oil refinery
6	Akola (Maharastra)	Solvent extraction, Vegetable oil refinery.
7	Shiggaon (Karnataka)	Maize processing
8	Chalisgaon (Maharashtra)	Maize processing

Our head office is situated at "AMBUJA TOWER ", Opp. Sindhu Bhavan,Sindhu Bhavan Road, Bodakdev, PO. Thaltej, AHMEDABAD. For our Sitarganj factory we have got consent to operate for air and water from UEPPCB vide their Consent No. 38204/4-5 Dated 23.05.2018.

Our product and production capacities are as under:

Sr.No	PRODUCT	MAXIMUM QUANTITY
1	Maize Starch & Modified Starch	7500 MT / Month
2	Liquid Glucose	7500 MT / Month
3	HMCS	4500 MT / Month
4	Malto Dextrin	1800 MT / Month
5	Dextrose Anhydrous Monohydrate	2250 MT / Month
6	Maize Germ	1650 MT / Month (By Product)
7	Gluten	1200 MT / Month (By Product)
8	Maize fiber Wet / Dry	6000 MT / Month (By Product)
9	Glucose Powder Special	1800 MT / Month
10	Corn Steep Liquor	1200 MT / Month (By Product)
11	Dextrin	600 MT / Month
12	Glucose D	600 MT / Month
13	Dextrose Anhydrous	1200 MT / Month
14	Glucose Powder	1800 MT / Month
15	Corn Sorbitol	3600MT / Month
16	Power Generation	6.89 MWH / Day
17	HDPE Barrels	15000Nos/month

Gujarat Ambuja Exports Ltd. Sitarganj

FROM V (RULE 14)

ENVIRONMENTAL STATEMENT

GUJARAT AMBUJA EXPORTS LTD.
C-50 & C-60C, ELDECO SIDCUL Industrial Park
Sitarganj, Dist: - Udhamsingh Nagar
Uttrakhand, Pin – 262405

Environmental Statement for the Financial Year

Ending the 31st March 2019

PART – A

Sr.No		
1	Name and Address of the Owner/ Occupier of the Industry operation or process	Mr. Sandeep Agarwal, Ambuja Tower, Opp. Sindhu Bhavan, Sindhu Bhavan Road, Bodakdev, PO. Thaltej, Ahmedabad (Gujarat)
2	Industry Category Primary (STC Code) Secondary - (STC Code)	Large (Orange Category)

3. Production Capacity -

Sr.No	PRODUCT	MAXIMUM QUANTITY
1	Maize Starch & Modified Starch	7500 MT / Month
2	Liquid Glucose	7500 MT / Month
3	HMCS	4500 MT / Month
4	Malto Dextrin	1800 MT / Month
5	Dextrose Anhydrous Monohydrate	2250 MT / Month
6	Maize Germ	1650 MT / Month (By Product)
7	Gluten	1200 MT / Month (By Product)
8	Maize fiber Wet / Dry	6000 MT / Month (By Product)
9	Glucose Powder Special	1800 MT / Month
10	Corn Steep Liquor	1200 MT / Month (By Product)
11	Dextrine	600 MT / Month
12	Glucose D	600 MT / Month
13	Dextrose Anhydrous	1200 MT / Month
14	Glucose Powder	1800 MT / Month
15	Corn Sorbitol	3600MT / Month
16	Power Generation	6.89 MWH / Day
17	HDPE Barrels	15000 Nos/month

4. Year of Establishment **August-2006-07**

5. Date of the last Environmental Statement Submitted **04.09.2018**

Gujarat Ambuja Exports Ltd. Sitarganj

PART-B

WATER AND RAW MATERIAL CONSUMPTION

1.A) **Water Consumption**

(i)	Process	:-	1321.21 m³/day
(ii)	Cooling + Boiler	:-	547.15 m³/day
(iii)	Domestic	:-	22.00 m³/day

Name of Products	Process water consumption per unit of products output	
	During the previous Financial Year	During the current Financial Year
Maize Starch & Modified Starch Liquid Glucose Malto dextrin Powder Dextrose Monohydrate	2.20m3/MT	2.35m3/MT

2. **Raw Material Consumption:**

Name of Raw Material	Name of Product	Consumption of Raw Material Per unit of output
Maize Seed	Maize Starch & Modified Starch	1.574 Mt / ton
Maize Seed	Liquid Glucose	1.526 Mt / ton
Maize Seed	HMCS	1.623Mt / ton
Maize Seed	Malto dextrin Powder	1.747 Mt / ton
Maize Seed	Dextrose Monohydrate	1.568 Mt / ton
Maize Seed	Glucose Powder Special	1.747 Mt / ton
Maize Seed	Liquid Glucose 270	1.623 Mt / ton
Maize Seed	Dextrin	1.574 /Mt / ton
Maize Seed	Glucose D	1.568 Mt / ton
Maize Seed	Dextrose Anhydrous	1.820 Mt / ton

PART – C

POLLUTION DISCHARGED TO ENVIRONMENT PER UNIT OF OUTPUT

POLLUTANTS	Qty. of pollutants discharged (Mass/Day)		Concentration of pollutants (Mass / vol) in discharges	Percentage of Variation from prescribed standard with reasons
WATER	*We are not discharging our effluent to Environment. Our effluent after secondary treatment is being discharged to CETP of the industrial area.*			
AMBIENT AIR	Qty. of pollutants discharged (Mass/Day) (Average)		Qty. of pollutants discharged (Mass/Day)	
	$PM_{2.5}$	53.20µg/m³	CO	1.30 mg/m³
	PM_{10}	92.53 µg/m³	NH3	BDL mg/m³
	SO2	20.85 µg/m³	C6H6	BDL mg/m³
	NO2	32.28 µg/m³	B_aP	BDL mg/m³
	O_3	28.85 mg/m³	As	BDL mg/m³
	Pb	BDL mg/m³	Ni	BDL mg/m³
STACK EMISSION	PM@ 12% CO2	110.78mg/Nm³		
	SO2	BDL mg/Nm³		
	NOX	51.50 mg/Nm³		
	CO	34.45 ppmv		

(Parameters as specified in the consent issued)

WATER

Parameters	Target limit of GAEL (80%) of limit Notified by UEPPCB for discharge to CETP	Limit Notified by UEPPCB for discharge to CETP
PH	7 – 8	5.5-9.0
T.S.S	Less than 1200 ppm	1500 ppm (max.)
C.O.D	Less than 880 ppm	1100ppm (max.)
B.O.D.	Less than 440 ppm	550 ppm (max.)
O. & G.	Less than 16 ppm	20 ppm (max.)

AIR

	Parameters	Limit Mentioned in Consent
For Emissions	PM/TPM	150mg/Nm3 (max.)
	SO2	-
For Ambient	SPM/TPM	-
	SO2	-
	NOX	-
	CO	-

Gujarat Ambuja Exports Ltd. Sitarganj

PART- D

HAZARDOUS WASTES

(As specified under Hazardous wastes (Management and handling) Rules, 1989)

	Total Qty.(MT)	
	During the previous Financial Year (2017-2018)	During The Current Financial Year (2018-2019)
A) From Process	2.10	2.05
B) From Pollution Control Facilities (Sludge generated From waste water treatment)	N/A	N/A

PART – E

SOLID WASTES

Solid Wastes	Total Qty. (MT)	
	During the previous Financial year (2017-2018)	During the current Financial year (2018-2019)
A) From Process		
i) Rice Husk Ash/Biomass Ash	5720 MT	6340 MT
ii) Coal Ash	460 MT	2800 MT
B) From Pollution control facilities		
1) Quantity recycled or reutilize with in unit	Nil	Nil
2) Solid	Nil	Nil
3) Disposed		
i) Rice Husk /Coal Ash	5720/460 MT	6340/2800 MT
ii) Digester Sludge	3400 Kg	8800 Kg

PART-F

Please specify the characterization (In terms of composition and quantum) of hazardous as well as solid wastes and indicate disposal practice adopted for both these categories of wastes.

Name	Qty.	Characterization
E.T.P. Sludge from digester Sludge from waste water treatment	8800 Kg	Bio degradable compostable sludge
Rice Husk /Coal Ash	6340 MT/2800 MT	Unburned carbon = 4 - 5% Moisture = 6 - 8 %

Disposal of waste:

1. Digesters Sludge used for composted manure within factory.
2. Rice husk / Coal ash used for land filling in and around factory area & partially sold to outside agencies.

Gujarat Ambuja Exports Ltd. Sitarganj

PART-G

Impact of the pollution abatement measure taken on conservation of natural resources on the cost of production

1. We have placed two digesters wherein COD of effluent is largely reduced and we are generating biogas from waste water with the help of these two digesters. This bio gas is used in our boiler as a fuel and in bio gas engines to generate power. And thus we have reduced the methane emission into the atmosphere, which helps improve the environment, and it reduces our fuel cost

2. We are using rice husk (Outer covering of paddy) as fuel into our boiler instead of coal. This is again the use of biomass which helps reduce the carbon emission from the boiler.

Gujarat Ambuja Exports Ltd. Sitarganj

PART- H

Additional measure / investment proposal for environmental protection including abatement of pollution- prevention of pollution.

1. We have made beautiful gardens & lawns in our factory wherein we are using manure generated from our own effluent treatment plant.
2. We have planted 1444 number of small and medium trees. They are taking shape now.
3. Plantation work is still going on in and out of the factory premises.

PART-I

Any other particulars for improving the quality of our environment.

Conclusion: - GAEL Sitarganj has been granted consolidated Consent to operate and Authorisation via Consent No. 38204/4-5 Dated 23/05/2018 under section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorisation under "Rule-6(2)" of the "Hazardous and other waste (Management, and Transboundary Movement) Rules, 2016 notified under "Environment (Protection) Act, 1986".

As per the consent conditions we have complied and implemented suggestions /authorization conditions. GAEL has a motto to work in harmony with nature and our strategy is for sustainable development and to use the best available environment friendly technology for Maize Processing. Use of most effective systems and equipments to protect the environment and to promote environmentally responsible culture within and out side of our organization. GAEL Sitarganj shall strive constantly to provide better environmental condition in and around the factory area.

GAEL will always comply and maintain the conditions of consent under the guidance of the Uttarakhand Environment Protection and Pollution Control Board and we trust "PRODUCTION WITH ENVIRONMENT".

Gujarat Ambuja Exports Ltd. Sitarganj

Annexure No. 1

PLANTATION RECORD UPTO MARCH 2018

BIG PLANTS				FLOWER PLANTS	
S.NO.	PLANT NAME	QUANTITY	S.NO.	PLANT NAME	QUANTITY
1	GULMOHAR	2	15	GULHAR	35
2	SISAM	1	16	PHYCAS	155
3	MANGO	3	17	BOTTLE PAM	07
4	GUAVAVA	1	18	BOTTAL BRUSH	2
5	JAMUN	1	19	MORPANKHI	3
6	BANANA	10	20	MUSANDA	1
7	LEAMON	1	21	CHINA PAM	5
8	ASHOK	71	22	EROKERIA	08
			23	GULTASVI	02
	FLOWER PLANTS		24	GAINDA	50
1	PRINCE PAM	6	25	GULDAWARI	15
2	NOMINO PAM	13	26	DAHELIA	24
3	SAWARI	6	27	SILOSIA	7
4	CHANDNI	4	28	KALUNCHU	16
5	KANER	20	29	KRISHNA PAM	14
6	FIRKERIA	4	30	DULANTA	290
7	CHAMELI	4	31	ALANTHRA	295
8	POSTLATA	40	32	TULSI	115
9	MADHU MALTI	12	33	MANTALINA	1
10	APARAJITA	6	34	LALTANA	2
11	BELA	4	35	ZEENIA	32
12	BAGON BALIA	12	36	ZIGNEIA	120
13	RAAT KI RANI	6	37	HARSRINGAR	05
14	CROTON	15		TOTAL	1444

Gujarat Ambuja Exports Ltd. Sitarganj

Inlet Water of ETP, Analysis Reports by

Devansh Testing & Research Laboratory Pvt., Ltd., Roorkee
and
Sophisticated Industrial Materials Analytic Labs. Pvt., Ltd., New Delhi

Sr. No.	Parameters	Month of Sample Taking For Analysis			
		April – 2018	July - 2018	October-2018	January-2019
1.	PH	5.20	5.75	5.60	3.35
2.	C.O.D	11167 mg/L	13200 mg/L	10300 mg/L	12320 mg/L
3.	BOD @ 27°C for 3 days	3350 mg/L	3500 mg/L	3600 mg/L	3200 mg/L
4.	Total Suspended Solids	242 mg/L	380 mg/L	186 mg/L	323 mg/L
5.	Oil & Grease	18.5 mg/L	10.8 mg/L	16.4 mg/L	24.8 mg/L

Gujarat Ambuja Exports Ltd. Sitarganj

Annexure No. 3

Outlet Water of ETP, Analysis Reports by

Devansh Testing & Research Laboratory Pvt., Ltd., Roorkee and Sophisticated Industrial Materials Analytic Labs. Pvt., Ltd., New Delhi

Sr. No.	Parameters	Month of Sample Taking For Analysis				
		April – 2018	July - 2018	October-2018	January-2019	Limits for Inlet of CETP
1.	PH	7.30	8.16	7.94	8.13	5.5 to 9.0
2.	C.O.D	157 mg/L	180 mg/L	412 mg/L	576 mg/L	1100 mg/L
3.	BOD @ 27°C for 3 days	25 mg/L	28 mg/L	120 mg/L	150 mg/L	550 mg/L
4.	Total Suspended Solids	42 mg/L	78 mg/L	56 mg/L	152 mg/L	1500 mg/L
5.	Oil & Grease	<3.0 mg/L	4.2 mg/L	8.0 mg/L	9.8 mg/L	20 mg/L

Gujarat Ambuja Exports Ltd. Sitarganj

HEAD OFFICE

Uttarakhand Environment Protection and Pollution Control Board
29/20, Nimi Road, Dalanwala, Dehra Dun (Uttarakhand)

Phone : 0135-2658086, Fax : 2718092, Web : www.ueppcb.uk.gov.in, E-mail : msukpcb@yahoo.com

UEPPCB/HO/Con/G-29/2018/ 340

Date: 23.05.2018
REGD. POST

To,

M/s Gujarat Ambuja Exports Ltd,
Plot No: C-50 & C-60C,
Eldeco SIDCUL Industrial Park,
Tehsil-Sitarganj, Distt-U.S.Nagar.

Consolidated Consent to Operate and Authorization hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

PCB ID - 10024	**Inward ID - 238688**
CCA (Renewal)	
Consent No. 38204/	**Date: 04.04.2018**

CCA is hereby granted to **M/s Gujarat Ambuja Exports Ltd** located at **Plot No: C-50 & C-60, Eldeco SIDCUL Industrial Park, Sitarganj, Distt-U.S.Nagar** subject to the provisions of the **Water Act, Air Act** and **Hazardous & Other Wastes Rules, 2016** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period up to 31.03.2023 and valid for manufacturing of following products with **Capital Investment / Net Assets Values ₹ 288.10Crs:-**

S. No.	Last CCA		Present CCA (Renewal)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1.	Dextrine	600MT	Dextrine	600MT
2.	Dextrose anhydrous	1200MT	Dextrose anhydrous	1200MT
3.	Dextrose monohydrate	2250MT	Dextrose monohydrate	1750MT
4.	Glucose d	600MT	Glucose d	600MT
5.	Glucose Powder	1800MT	Glucose Powder	1800MT
6.	Glucose Powder Special	1800MT	Glucose Powder Special	1800MT
7.	HMCS	4500MT	HMCS	4500MT
8.	Liquid Glucose	7500MT	Liquid Glucose	7500MT
9.	Maize starch & modified starch	7500MT	Maize starch & modified starch	7500MT
10	Malto dextrine	1800MT	Malto dextrine	1800MT
11	Corn Sorbitol	2400MT	Corn Sorbitol	2400MT
12	HDPE Barrel	15000 Nos.	HDPE Barrel	15000 Nos.
13	Maize Fibre-dry/wet (by product)	6000 MT	Maize Fibre-dry/wet (by product)	6000 MT
14	Maize Germ (by product)	1650MT	Maize Germ (by product)	1650MT
15	Corn Steep Liquor (by product)	1200MT	Corn Steep Liquor (by product)	1200MT
16	Gluten (by product)	1200MT	Gluten (by product)	1200MT
17	Power Generation	5MWH/Day	Power Generation	5MWH/Day

Gujarat Ambuja Exports Ltd. Sitarganj

Place:
Date: